

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 670 OF 2023**

**IN THE MATTER OF:**

LALIT GUPTA

...APPLICANT

VERSUS

UNION TERRITORY OF CHANDIGARH &amp; OTHERS

...RESPONDENTS

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NDOH: 30/4/2024

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**RESPONDENT NO. 3**

*For Shweta*

FILED THROUGH

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PLACE: New Delhi

DATE: 22-04-24

For Alliance Envirocare Co. (P) Ltd.

*[Signature]*

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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 670 OF 2023**

**IN THE MATTER OF:**

LALIT GUPTA

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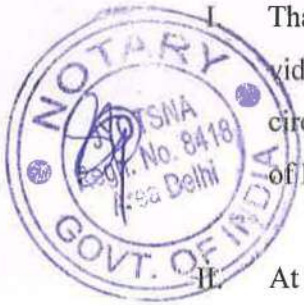
VERSUS

UNION TERRITORY OF CHANDIGARH & OTHERS

...RESPONDENTS

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3/PROJECT  
PROPONENT**

I, Mr. Paramjeet Singh Chawla, S/o Darshan Singh Chawla, aged about 57 Years, resident of House No. 2040, Phase 7, Mohali, working as Manager – Business Development with the Respondent No. 3/Project Proponent having corporate office at Dr. P. N. Chhuttani Memorial IMA Complex Sector 35-B, Chandigarh and facility at Plot No. 182/9, Industrial Area, Phase-I, Chandigarh, do hereby solemnly affirm as under:



I. That I the Authorized Signatory of the Respondent No. 3/Project Proponent authorized vide Board Resolution dated 09.12.2023 and well conversant with the facts, records and circumstances of the present case and hence competent to swear this Affidavit. A copy of Board Resolution dated 09.12.2023 is annexed herewith as **Annexure-R3/1.**

II. At the outset, each and every allegation, contentions and averments made in the captioned Application are denied in totality, save and except what are matters of record and what has been specifically stated and admitted hereunder.

III. That the present Application filed by the Applicant herein before this Hon'ble Tribunal is bereft of any merit and the same has been filed by the Applicant with ulterior motive and as such the same may be dismissed with exemplary cost by this Hon'ble Tribunal. That the Respondent No. 3 i.e. Project Proponent is fully compliant with the applicable Rules and Regulations and the terms and conditions imposed by the Authorities while granting the Environmental Clearance, Consent to Establish, and Consent to Operate

For Alliance Envirocare Co. (P) Ltd.

*Paramjeet Singh Chawla*  
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for the establishment and operation of the Common Bio Medical Waste Treatment Facility (hereinafter referred to as "CBWTF") to the Respondent No. 3/Project Proponent.

- IV. That prior to setting out the preliminary response to the allegations made by the Applicant in the present Application it is necessary to identify, highlight and apprise this Hon'ble Tribunal with an accurate and correct brief of the facts. The correct facts and circumstances relevant to the matter at hand is presented herein below for the ease of reference of this Hon'ble Tribunal:

V. **FACTUAL BACKGROUND**

- a) That the Respondent No. 3 i.e. M/s Alliance Envirocare Company Pvt. Ltd. (formerly known as *Alliance Envirocare Company*) is a "Common Bio Medical Waste Treatment Facility" constituted under Companies Act, 1956 (now *Companies Act, 2013*) having its facility at Plot No. 182/9 Industrial Area-I, Chandigarh is engaged in handling, transporting, treating and disposing off the Bio Medical Waste from the various private, government hospitals and other institutions as per the guidelines of Central Pollution Control Board for collection, reception, transportation, treatment and final disposal of incinerable Bio Medical Waste.
- b) That the Respondent No. 3/Project Proponent is operational in Chandigarh from the year 2005 and decided to upgrade its already existing facility by installing the eco-friendly incinerator having capacity of 200kg per hour along with APCD Device, ETP, etc. as per the recent CPCB norms in the already existing CBWTF to treat the bio-medical waste from private, semi-government and government health care units within Chandigarh as the existing incinerator installed at PGIMER and at Government Multi-Specialty Hospital Sector-16, Chandigarh is having only 100kg/per hour incineration capacity and is at the fag end of its life cycle and hence facing regular snags/breakdowns. That the said project falls under Category "B" projects of activity 7(da) as per Environment Impact Assessment Notification dated 14.09.2006 and its subsequent amendments dated 17.04.2015 under Bio-Medical Waste Treatment Facilities.



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*[Signature]*  
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- c) That it is submitted that Respondent No. 3/Project Proponent had made a proposal bearing no. SIA/CH/MIS/16449/2016 seeking Environmental Clearance under the EIA Notification dated 14.09.2006 and amendments thereof. That the said proposal was considered by the Expert Appraisal Committee [EAC] in its 34<sup>th</sup> meeting held on 27.10.2017 and recommendations for the grant of EC was forwarded to U.T. Environment Impact Assessment Authority (SEIAA), Chandigarh on 16.11.2017. Pursuant thereto, the project of Respondent No. 3/Project Proponent was considered by the SEIAA, Chandigarh in its 12<sup>th</sup> meeting held on 27.11.2017. That after consideration of the documents submitted by Respondent No.3/Project Proponent, State Environment Impact Assessment Authority, and Chandigarh (hereinafter referred to as "SEIAA") granted the Environmental Clearance to Respondent No. 3/Project Proponent vide Letter No. 3056 dated 06.12.2017. A copy of the Environmental Clearance vide Letter No. 3056 dated 06.12.2017 is annexed herewith as **Annexure -R3/2.**
- d) That it is submitted that Respondent No. 3/Project Proponent is having requisite permission and Consent to Establish vide Consent Letter bearing No. CPCC/RSBWTF/1237/2018/1195 dated 24.08.2018 from Respondent No. 2 i.e. Chandigarh Pollution Control Committee (hereinafter referred to as "**Respondent No. 2/CPCC**") as required under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 for establishment of a Bio-Medical Waste Incinerator of 200kg/hour capacity. That it is pertinent to mention herein that the Consent to Establish has been approved by CPCC from pollution angle. That the said Consent to Establish was valid upto one year from the date of issue of the Consent Order dated 24.08.2018. A copy of the Consent to Establish dated 24.08.2018 is annexed herewith as **Annexure-R3/3.**
- e) That pursuant thereto, Respondent No. 3/Project Proponent has obtained Consent to Operate bearing no. CPCC/RSBWTF/1237/2019/158/3258 dated 31.01.2019 from CPCC for running a Bio-Medical Waste Treatment Facility for treatment of Incinerable & Non-Incinerable Bio-Medical Waste generated in Union Territory of Chandigarh which was valid upto 30.11.2023. Pursuant thereto, the Respondent No. 3/Project Proponent had applied for renewal of Consent vide Application Form No.



For Alliance Envirocare Co. (P) Ltd.

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Authorised Signatory

513987 dated 21.11.2023 with the Chandigarh Pollution Control Committee which is pending approval. A copy of the Consent to Operate dated 31.01.2019 and application dated 21.11.2023 for renewal of Consent are annexed herewith as Annexure-R3/4 (Colly).

- f) That Respondent No. 3/Project Proponent has also obtained authorization vide Authorization No. CPCC/RSBWTF/1237/2019/130/3258 dated 31.01.2019 from CPCC under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment Protection Act, 1986 to operate a facility for storage & disposal of hazardous waste on the premises situated at Plot No. 182/9, Industrial Area, Phase-I Chandigarh. That the said Authorization dated 31.01.2019 was valid upto 30.11.2023. That the Respondent No. 3/Project Proponent had applied for grant of renewal of authorization for generation or collection or storage or transport or reception or recycling or recovery or re-processing or co-processing or utilization or treatment or disposal of hazardous and other waste vide Application bearing No. 512142 with the Chandigarh Pollution Control Committee which is pending approval. Copies of the HWM Authorization Letter dated 31.01.2019 and application for renewal of authorization submitted by Respondent No. 5/Project Proponent are annexed herewith as Annexure -R3/5 (Colly).

- g) That it is submitted that the Respondent No. 3/Project Proponent has the requisite Fire Safety Certificate bearing Ref No. CFO-FSC/2021/00246 dated 23.09.2022 from Municipal Corporation Chandigarh, Fire and Rescue Services which states that the Respondent No. 3/Project Proponent has complied with the Fire Prevention and Fire Safety requirements of National Building Code of India and is verified by the concerned Nominated Authority of Fire & Rescue Services, MC, Chandigarh. That the said Fire Safety Certificate is valid for a period of 03 years from its date of issuance. A copy of the Fire Safety Certificate dated 23.09.2022 is annexed herewith as Annexure-R3/6.

- h) That the Respondent No. 3/Project Proponent has also obtained proper Renewal of Registration and Factory License bearing Registration No. CIFRGFR/2022/00120 dated 19.12.2022 from Labour Department UT Chandigarh to work as a factory.



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That the said renewed License is valid till 31.12.2023. A copy of the Renewed Factory License dated 19.12.2022 is annexed herewith as Annexure-R3/7.

- i) That the Respondent No. 3/Project Proponent has obtained requisite authorization vide No. CPCC/BMW/61/2023/10/8005 dated 16.03.2023 from CPCC under Rule 10 of Bio-Medical Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986 for operating a facility for collection, reception, treatment, transport and disposal of Bio-Medical Waste. That the said Authorization was valid till 30.11.2023. That the Respondent No. 3/Project Proponent had applied for renewal for the said authorization vide application id bearing no. 512088 with the Chandigarh Pollution Control Committee. Copies of BMW Authorization Certificate dated 16.03.2023 and application for renewal of the same are annexed herewith as Annexure-R3/8 (Colly).

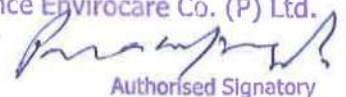
VI. That it is manifestly clear from the above submissions that Respondent No. 3/Project Proponent is fully compliant and have all requisite permissions and clearances which are required for its operations as a Common Bio-Medical Waste Treatment Facility. Thus the allegations made by the Applicant in the present application are completely false and frivolous and is liable to be dismissed.

VII. That prior to setting out the para-wise response to the allegations made by the Applicant in the present Application, the Respondent No. 3/Project Proponent seeks liberty to submit the following preliminary objections to counter the allegations made in the Application.

**A. THAT THE PRESENT ORIGINAL APPLICATION IS BARRED BY LIMITATION**

- i. That it is submitted that the present Application filed by the Applicant is beyond the limitation period of 6 (six) months as prescribed under Section 14 of the NGT Act, 2010 as the facility of Respondent No. 3/Project Proponent is functional since 2005 and has been running successfully since then and no objections has been raised by the Applicant till date. That the present application has been filed nearly 18 years after the establishment of the facility of

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Respondent No. 3/Project Proponent, and thus, it is contended that the present Application should be dismissed solely on the ground of exceeding the limitation period.

- ii. That Section 14 (3) of the NGT Act, 2010 clearly provides that the limitation of disputes falling in the ambit of National Green Tribunal will be six (6) months. Relevant extract of Section 14 is mentioned below herein for easy reference of this Hon'ble Tribunal:

*"14 (3) No application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for such dispute first arose:*

*Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days."*

That it is submitted that in view of Section 14(3) of the NGT Act, 2010, unless an application is made within a period of six (6) months which is extendable to further 60 days from the date on which the cause of action for such dispute first arose, the application is liable to be dismissed on the sole ground.



That the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the case of *M/s Bharat Stone Crusher v. Rajasthan State Pollution Control Board, O.A. No. 216 of 2014*, has categorically held as follows:

*"In the alternative, even if we treat this application as an application under Section 16(g) of the NGT Act, even then, this Application would be barred by time in terms of Section 14 of the NGT Act. An application has to be filed within 6 months from the date of which cause of action for such dispute first arose. The Tribunal is vested with the powers of condoning the delay in excess but not exceeding 60 days in terms of proviso to Section 14(3) of the NGT Act. This application as already notices has been filed after more than two years. It would even be barred by limitation under Section 14 of the NGT Act. Even in this case, the appellants has not filed any application for Condonation of delay. Prayer for Condonation of delay even if made now would be in vain and Tribunal would not be able to grant such relief."*

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- iv. That since the Applicant herein has filed the present Application almost after 18 years, the present Original Application is liable to be dismissed being barred by limitation as the Applicant has not given any explanation for huge delay of 18 years in filing the present Application. That the huge delay in filing the present application is testimony to the fact that the application has been filed with the motive to harass the Respondent No. 3/Project Proponent.

**B. THAT THE APPLICANT HAS NO LOCUS STANDI TO FILE THE PRESENT APPLICATION**

- v. That it is submitted that the present Application is liable to dismissal on the ground that the Applicant lacks *locus standi* to file the said Application as the Applicant is neither a resident of Chandigarh where the Facility of Respondent No. 3/Project Proponent is situated and nor does the Applicant is an 'aggrieved person'.
- vi. That the Hon'ble National Green Tribunal Principal Bench, New Delhi in the case of *Rana Sengupta v. Union of India, State of West Bengal, M/s. Rashmi Metaliks Limited and West Bengal Pollution Control Board, MANU/GT/0032/2013*, while dealing with the issue of locus standi of the Applicant and deciding on whether the Applicant was an "aggrieved person" has held that:

"12. [...] Section 16 of the NGT Act, 2010 provides appellate jurisdiction to the Tribunal. The opening words of Section 16 go to show that "any person aggrieved" by order made granting EC can prefer appeal under Section 16(h) of the NGT Act, 2010. The expression "person aggrieved by" imply some or other reason which might have aggravated the person to undertake the legal remedy. Such a person must demonstrate that he is directly or indirectly concerned with the adverse environmental impact which is likely to be caused due to granting of EC by the competent authority. The Appellant, admittedly, resides at Babu Bagan, Dhakuria area of Kolkata. The main project and expansion area of the subsequent project is situated at Shyamraipur (District Paschim Medinipur). It is not the case of the Appellant that he

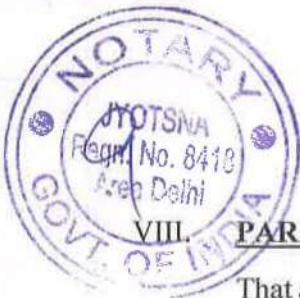


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*has any property in the adjoining area of village Shyamraipur. It is not his case that he is personally adversely affected due to the installation of the expansion project in question. He vaguely states that he is a public spirited citizen with experience of working with steel and iron industries and has full knowledge of the impact of these industries on ecology, environment and human lives. He vaguely proclaims that he is working for the welfare of the people and particularly who have remained unrepresented.*

*13. [...] There is absolutely no record to show that he participated in the public consultation process and raised any issue regarding the environment or socio-economic adverse impact on account of establishment of the proposed project. The only reason that he has unsuccessfully preferred Appeal No. 32/2011 against granting of earlier EC for production of Ductile Iron Pipe Plant is of no much significance and is irrelevant. Moreover, that appeal came to be dismissed and there is no finding of this Tribunal that the Appellant is to be treated as "an aggrieved person". Considering forgoing discussion, we have come to the conclusion that the Appellant has no locus-standi to prefer the present appeal. He cannot be treated as an aggrieved person and the appeal filed by him cannot be entertained. This answers the point no. 1."*

- vii. That it is respectfully submitted that Respondent No. 3/Project Proponent has diligently fulfilled all requirements pertaining to the acquisition of consents, certificates and permissions necessary for operating a Common Bio Medical Waste Treatment Facility. And hence, the present Application ought to be dismissed as the Applicant herein is not an aggrieved person and hence has no locus standi to file the present Application and have made baseless allegations against Respondent No. 3/Project Proponent.



**VIII. PARA-WISE REPLY**

That at the outset, the Respondent No. 3/Project Proponent herein denies each and every allegation made by the Applicant herein in the present Application filed. It is submitted that no part of the present application filed may be treated as admitted unless specifically traversed hereinafter:

1. That the Applicant in Para No. 1 of the present application has alleged that the facility of Respondent No. 3/Project Proponent is established on 2080 yards land however, as per the law the minimum land requirement to establish a CBWTF is

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2500 yards and hence Respondent No. 3/Project Proponent is in violation of law. In response thereto, it is submitted that CPCB, Ministry of Environment, Forest and Climate Change in its Revised Guidelines for Common Bio-Medical Waste Treatment and Disposal Facilities dated 21.12.2016 (hereinafter referred to as "*CPCB Guidelines*") has laid down certain provisions with respect to land requirement criteria for CBWTF which stipulates that sufficient land shall be allocated to CBWTF to provide all requisite systems which include dedicated space for storage of waste, waste treatment equipment, vehicle parking space, ETP, incineration as storage provision, administrative room, space for DG set, etc. That CPCB Guidelines further stipulates the following requirements for land by CBWTF:

**"7) Land requirement**

- (a) *Preferably, a CBWTF shall be set up on a plot size of not less than one acre in all the areas. However, a CBWTF can be developed in adjacent plots but cannot be set up in two or more different plots located in different areas. Separate plots can be permitted only for vehicle parking if located in the close vicinity of the proposed CBWTFs or the existing CBWTFs.*
- (b) *In case of upcoming or new CBWTFs (both in municipal limits with population more than 25 lakhs or in rural areas), the land area requirement may be relaxed (but in any case not less than 0.5 acre) by the SPCB/PCC, with additional control measures such as zero liquid discharge, increase in stack height, stringent emission norms, odour control measures or any other measures felt necessary by the prescribed authority on case-to-case basis, only in consultation with CPCB."*



A copy of the Revised Guidelines for Common Bio-Medical Waste Treatment and Disposal Facilities dated 21.12.2016 is annexed herewith as **Annexure-R3/9.**

That the Respondent No. 3/Project Proponent has duly intimated the Plot size of its facility in question to SEIAA, Chandigarh and that a plot adjacent to the current site (182/10, Industrial Area, Phase I, Chandigarh) has been acquired having address 182/9, Phase-I, Industrial Area, Chandigarh on initial lease of 10 years measuring,

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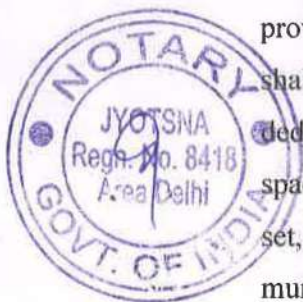
having 0.5 acre and a new lay out plan of proposed incinerator and other waste treatment technologies in the new plot i.e. 182/9, Phase-I, Industrial Area, Chandigarh was also submitted to Respondent No. 3/Project Proponent. That upon due consideration of the relevant documents submitted by Respondent No. 3/Project Proponent, Respondent No. 3/Project Proponent issued Environmental Clearance Certificate dated 06.12.2017 to Respondent No. 3/Project Proponent and therefore, the allegations of the Applicant with respect to the Respondent No. 3/Project Proponent not meeting adequate land requirement as per the CPCB Guidelines is utterly baseless and unfounded. Hence, Respondent No. 3/Project Proponent is not in violation of any land requirement criteria as mentioned in the said Guidelines and the requirement of minimum 0.5 acre of land criteria has been duly complied by Respondent No. 3/Project Proponent.

That it is respectfully submitted that Respondent No. 3/Project Proponent has diligently fulfilled all requirements pertaining to the acquisition of consents, certificates and permissions necessary for operating a Common Bio Medical Waste Treatment Facility. That it is further submitted that CPCB in its Guidelines for Common Bio-Medical Waste Management Treatment Facility has laid down provisions about land requirement of CBWTF. That it stipulates that sufficient land shall be allocated to the CBWTF to provide all requisite systems which include dedicated space for storage of waste, waste treatment equipment, vehicle parking space, ETP, incineration as storage provision, administrative room, space for DG set, etc. It further provides that in case of upcoming or new CBWTFs (both in municipal limits with population more than 25 lakhs or in rural areas), the land area requirement may be relaxed (but in any case not less than 0.5 acre) by the SPCB/PCC, with additional control measures such as zero liquid discharge, increase in stack height, stringent emission norms, odour control measures or any other measures felt necessary by the prescribed authority on case-to-case basis, only in consultation with CPCB.

2. That the contents of Para No. 2 of the present application vide which the Applicant has alleged that the Respondent No. 3/Project Proponent has failed to develop 33% of its plant area as green belt are false, misconceived and concocted. In response thereto, it is submitted that Clause 10(m) of the CPCB Guidelines only states that

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the "open area available within the CBWTF shall be developed into green belt". That no clause in the said Revised Guidelines issued by CPCB mandates CBWTF to maintain 33% green belt area within its premises. It is further stated that Bio-Medical Waste Management Rules, 2016 only imposes the obligation of maintaining the open area as green area and there is no requirement of planting any native trees species in its plant by the CBWTF or with respect to developing minimum 33% green belt area within the facility. However, it is pertinent to mention herein that Respondent No. 3/Project Proponent herein is maintaining adequate green belt area within its facility in compliance with the Environmental Clearance and Consent to Establish conditions obtained by Respondent No. 3/Project Proponent. Thus the allegations made by the Applicant in the present application are baseless and devoid of any merit.

3. That the contents of Para No. 3 of the present Application vide which the Applicant has alleged that Respondent No. 3/Project Proponent has not complied with the process of barcoding is false, misconceived and based on assumptions and presumptions. In response thereto, it is submitted that Bio-Medical Waste Management Rules, 2016 mandates to account and track the waste being sent out of the premises and disposed through CBWTF and hence guidelines have been prepared to facilitate and provide guidance to CBWTF to establish the bar code system. That it is pertinent to mention herein that Respondent No. 3/Project Proponent is in compliance of the Guidelines for Bar Code System for Effective Management of Bio-Medical Waste issued by CPCB. That the Applicant herein in order to mislead this Hon'ble Tribunal has wrongly stated that Respondent No. 3/Project Proponent is not in compliance with the barcoding process and raises a strong suspicion that the Application has been filed with ulterior motives to disrupt the CBWTF maintained by Respondent No. 3/Project Proponent.
4. That the contents of Para No. 4 of the application are false, vexatious and concocted and hence vehemently denied. That it is denied that Respondent No. 3/Project Proponent has not made any arrangement for disposal of waste water and air effluents. In response thereto, it is submitted that Respondent No. 3/Project Proponent is having requisite permission and Consent to Establish vide Consent Letter bearing No. CPCC/RSBWTF/1237/2018/1195 dated 24.08.2018 from



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Respondent No. 2 i.e. Chandigarh Pollution Control Committee as required under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 for establishment of a Bio-Medical Waste Incinerator of 200kg/hour capacity. That it is pertinent to mention herein that the Consent to Establish has been approved by CPCC from pollution angle. That it is further stated that the facility of Respondent No. 3/Project Proponent have incinerator room to unload and store all bio-medical wastes that have been transported to the facility. That the entire system have a zero discharge in terms of waste water discharge from the process as the entire waste water is re-circulated back into venture scrubber followed by a flooded scrubber with water quenching arrangement. The facility also maintains Effluent Treatment Plant to treat all the waste water generated in the facility to ensure proper compliance of the environmental norms and terms and conditions enumerated under Consent to Operate. Further a separate space of covered area is also maintained in the premises for each treatment equipment such as incinerator, autoclave, shredder etc., at the facility of Respondent No. 3/Project Proponent.

That it is further stated that Respondent No. 3/Project Proponent has installed the Air Pollution Control Devices to ensure compliance of emission standards as prescribed in Bio-Medical Waste Management Rules, 2016 and the installation of Air Pollution Control Devices has never been questioned by the concerned authorities during inspection and visits to the facility. Hence the allegations made in the corresponding para of the Application is false and devoid of any merits.



5. That the contents of Para No. 5 of the present application alleging that the vehicles carrying bio-medical waste does not have GPS system are unfounded and erroneous and hence vehemently denied. In response thereto it is submitted that all the vehicles utilized for the collection and transportation of bio-medical waste are meticulously equipped with GPS Systems. These systems are not only installed but are also regularly monitored to ensure adherence to the prescribed routes and guidelines. That it is imperative to emphasize that Respondent No.3/Project Proponent strictly adhere to the Bio-Medical Waste Management Rules, 2016 as well as Revised Guidelines issued by CPCBC and is committed to upholding the highest standards

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of compliance with all relevant regulations governing bio-medical waste management.

6. That the contents of Para No. 6 of the present application regarding the alleged involvement of young children in sorting of bio-medical waste are false and misleading and hence vehemently denied. In response thereto, it is submitted that the facility of Respondent No.3/Project Proponent strictly adhere to all the relevant laws and regulations with respect to bio-medical waste management practices. At no point in the operations are young children involved in sorting or handling of bio-medical waste. That Respondent No. 3/Project Proponent is fully committed to upholding the principles of ethical and lawful conduct in its operations. That any allegation of child exploitation or violation of labour laws within the facility of Respondent No. 3/Project Proponent is strongly refuted. That it is also submitted that the facility have proper equipment designed for the segregation and processing of the bio-medical waste within its facility.
7. That the contents of Para No. 7 of the present application vide which alarming allegations has been raised against Respondent No. 3/Project Proponent with respect to collection of bio-medical waste from unauthorized vendors and being sold to local market, purportedly leading to spread of health hazards and epidemics in the community, are false, vexatious, devoid of any merit and hence vehemently denied. In response thereto, it is submitted that all the bio-medical waste are collected through authorized channels and vendors only who comply with all the requisite regulations and standards. That the collection and transportation of bio-medical waste are carried out in a manner so as to prevent any possible hazard to human health or environment. That proper precaution is taken to ensure that the segregated bio-medical waste handed over by the healthcare units reach the facility without any damage, spillage or unauthorized access by public, animals etc. and hence the allegation with respect to wastes being collected by unauthorized vendors and being sold in the market are baseless and devoid of any substantiating evidence. The contents of the said para with respect to huge money being given to low level officials to avoid any action being taken against Respondent No. 3/Project Proponent is false, baseless and hence vehemently denied.



For Alliance Envirocare Co. (P) Ltd.

*[Handwritten Signature]*  
Authorised Signatory

That it is reiterated that Respondent No. 3/Project Proponent is fully committed to upholding the highest standards of ethical conduct and compliance with the all applicable rules and regulations and terms and conditions imposed by authorities while granting Consent to Establish and Consent to Operate for the establishment and operation of the Common Bio Medical Waste Treatment Facility to Respondent No. 7/Project Proponent. That it is submitted that the present application has been filed by the Applicant with ulterior motive and as such the same may be dismissed with exemplary cost by this Hon'ble Tribunal.

- IX. That it is submitted that from the tone and tenure of the present application, it is apparent that the Application has been filed with a *malafide* intent to cause hindrance to the smooth functioning of Respondent No. 3/Project Proponent as no evidence has been placed by the Applicant to substantiate any of the allegations and therefore, the present application deserves to be dismissed with exemplary cost.

X. LIMITATION

The application of the Applicant is barred by limitation as there is no recurring or continuous cause of action.



PRAYER

It is therefore, most humbly and respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- i. Dismiss the present Original Application bearing No. 670/2023 filed by the Applicant with exemplary costs as the same is bereft of any merit;
- ii. Grant any such reliefs and/or pass any such further orders in favour of the Respondent No. 3/Project Proponent and against the Applicant as this Hon'ble Tribunal may deem fit and proper in the present facts and circumstances.

For Alliance Envirocare Co. (P) Ltd.  
  
 Authorised Signatory

**DEPONENT**

**VERIFICATION**

I, the above-named deponent, do hereby verify that the contents of paras No. I to X of my above Affidavit are true and correct. Nothing material has been concealed therein and no part of it is false.

Verified at \_\_\_\_\_ on this 22 APR 2024 day of \_\_\_\_\_, 2024

for Alliance Envirocare Co. (P) Ltd.  
*[Signature]*  
Authorised Signatory

**DEPONENT**

*[Signature]*  
Identified the Executory Deponent  
and has signed in my presence



CERTIFIED THAT THE DEPONENT  
Shri / Smt. / Km. *[Signature]*  
S/o. W/o. D/o. *[Signature]*  
Identified by *[Signature]*  
has solemnly affirmed before me at  
Delhi on \_\_\_\_\_ that the contents of the above  
have been read over & explained to  
him/her & same are true & correct  
to the knowledge  
*[Signature]*  
Notary, Delhi (India)

**22 APR 2024**



**CERTIFIED TRUE COPY OF THE CIRCULAR RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF ALLIANCE ENVIROCARE COMPANY PRIVATE LIMITED PURSUANT TO SECTION 175 OF THE COMPANIES ACT, 2013 ON SATURDAY, THE 09<sup>TH</sup> DAY OF DECEMBER 2023.**

**TO AUTHORIZE MR. PARAMJEET SINGH CHAWLA TO FILE VAKALATNAMA AND OTHER NECESSARY DOCUMENTS AND REPRESENT THE COMPANY BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI BENCH OR ANY COMPETENT AUTHORITY:**

**"RESOLVED THAT** the consent of the Board be and is hereby accorded to authorize Mr. Paramjeet Singh Chawla, (Aadhar Number: 2428 1468 0788), Authorized Signatory of the Company, to file and submit the Vakalatnama and necessary documents and to represent the Company in the matter of Rajiv Kumar Dubey v/s Union of India & Ors. (bearing Original Application No. 561/2023) before the National Green Tribunal (NGT), New Delhi Bench or any other competent authority.

**RESOLVED FURTHER THAT** Mr. Paramjeet Singh Chawla, (Aadhar Number: 2428 1468 0788), Authorized Signatory of the Company, be and is hereby authorized to do all or any of the following activities, in relation to the case, for and on behalf of the Company:

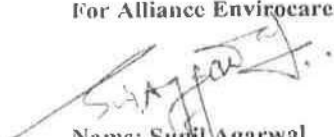
- (a) Appear, sign, verify, declare, affirm, make, present, submit and before any competent authority, or any other court of law or any tribunal or any quasi-judicial or statutory or administrative authority, as applicable.
- (b) File all necessary notices, plaints, petitions, written statements, affidavits, undertakings, vakalatnamas, declarations, Appeals, Revisions, applications, statements, complaints, papers and documents and all proceedings and matters in connection with any suit(s) or proceeding(s) filed by or against the Company before any court of law or any tribunal or any quasi-judicial or statutory or administrative authority;
- (c) nominate, appoint and engage advocates (s)/solicitors or other professionals, if necessary, to do all such acts, deeds, matters and things arising out of the above transactions as may be considered expedient and necessary from time to time on behalf of the Company;
- (d) Do all such acts, deeds, matters and things which are not specifically mentioned hereinabove but may become necessary at the subsequent stage for the effective disposal of the above mentioned case.

**RESOLVED FURTHER THAT** the Directors of the Company be and are hereby severally authorized to do all such acts, deeds and things as may be considered necessary to give effect to this resolution.

**RESOLVED FURTHER THAT** a copy of this Resolution duly certified by any one Director of the Company be given to any person concerned or interested in the matter."

//Certified True Copy//

For Alliance Envirocare Company Private Limited

  
Name: Sunil Agarwal  
Designation: Director  
DIN: 06425971

Alliance Envirocare Company Private Limited

Regd. Office

Alliance Envirocare Company Private Limited

2023

T: 0411 24496700  
E: envirocare@sustainability.com

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, CHANDIGARH  
Ministry of Environment, Forest & Climate Change, Government of India  
O/O Deptt. of Environment, 3<sup>rd</sup> Floor, Paryavaran Bhawan  
Sector 19 B, Chandigarh

TEL. 0172-2700065

No. 3056

Dated: 6/12/17

To

✓ M/S Alliance Envirocare Co. Pvt. Ltd.  
Plot No. 182/9, Phase-I  
Industrial Area, Chandigarh

**Subject: Environmental Clearance (EC) to Alliance Envirocare Co. Pvt. Ltd., for the installation of Incinerator in the Biomedical Waste Treatment Facility, at Plot No. 182/9, Industrial Area, Phase 1, Chandigarh**

This has reference to your proposal No. SIA/CH/MIS/16449/2016 seeking prior environmental clearance under the EIA Notification dated 14.09.2006 and amendments thereof. The proposal was considered by the Expert Appraisal Committee (EAC) in its 34<sup>th</sup> meeting held on 27<sup>th</sup> Oct 2017 and recommendations for the grant EC was forwarded to U.T., Environment Impact Assessment Authority (SEIAA), Chandigarh dated 16<sup>th</sup> Nov 2017. The project was considered by the SEIAA, Chandigarh in its 12<sup>th</sup> meeting held on 27<sup>th</sup> Nov 2017 and the details of the project as per the documents submitted and presented during the aforesaid meetings are as under:

The proposed project is the upgradation of existing Biomedical Waste Treatment Facility by installation of a new Incinerator & Baby boiler having capacity 200kg/hrs each along with APCD device and proposed capital cost of the project is 98.60 Lacs. The project falls under Category "B" projects of activity 7(da) as per EIA Notification dated 14<sup>th</sup> Sept 2006 and its subsequent amendments dated 17<sup>th</sup> April 2015, under Bio-Medical Waste Treatment Facilities. The site proposed for the installation of incinerator at Plot No. 182/9, Industrial Area, Phase-I, Chandigarh, lies near Long: 76° 47' 48.72" East and Lat: 30° 42' 04.80" North and is at an Altitude of about 329 m above mean sea level. The project is located within notified industrial area. Other details are as follows:

**Water Requirement:** The fresh water requirement of proposed project will be 7.0 KLD, which include 2.0 KLD for domestic purposes and 5.0 KLD for floor & vehicle washing. The waste water generated from floor & vehicle washing will be treated through ETP and domestic waste water will be discharged to public sewer. The treated waste water from ETP will be re-used in venturi scrubber attached with Incinerator.



Waste Water Generation: The entire system shall be a zero discharge system in terms of wastewater discharge from the process as the entire wastewater is re-circulated back into venturi scrubber followed by a flooded scrubber with water quenching arrangement and most of the water used is in terms of make-up water. The water discharged regularly within suitable period of time by the process of blow down from venturi and scrubber, shall be treated in the ETP. This water also shall meet the wastewater discharge standards for sewage system.

Air Emission & Air Pollution Control Measures: The air emission from the proposed facility would be SPM, SO<sub>2</sub>, NO<sub>x</sub> and HCl from Incinerator stack. To control air emission Venturi scrubber as a pollution control system with adequate stack height will be installed. The project proponent will install alkali scrubber as air pollution control device on incinerator. A silent DG set having 80 KVA capacity will also install, in case of non-availability of power.

Solid Waste Generation & Disposal: Incineration ash, used oil and ETP sludge will be generated from proposed facility. Used oil will be re-used as a lubricant in the machineries within the premises only. Incineration ash and ETP sludge will be sent to the authorized Secure Land Fill.

Power Requirement: The power requirement of the plant will be 90 KW. Diesel generator set would be provided as standby arrangement for power with sufficient capacity to run the treatment equipment during the failure of power supply. The generator set shall comply with the necessary requirements under the Environment (Protection) Rules, 1986.

During appraisal of the project, the SEAC, Chandigarh in its 33<sup>rd</sup> meeting dated 11<sup>th</sup> Sept 2017 asked the project proponent to update the name of project as per the issued TOR by SEIAA, Chandigarh dated 8<sup>th</sup> Aug 2017 and to submit justification regarding the requirement of lesser land (as required in the latest guidelines issued by CPCB, New Delhi) for the project alongwith an undertaking regarding compliance of all the conditions mentioned in Bio-Medical Waste management Rules, 2016.

The project proponent had submitted the required undertaking vide letter No. AECPL/CHD/090/2017-18 dated 3<sup>rd</sup> Oct 2017 and intimated that to comply with the guidelines of CPCB, New Delhi regarding minimum land requirement (0.5 acre), a plot adjacent to the current site (182/10, Industrial Area, Phase I, Chandigarh) has been acquired having address 182/9, Phase-I, Industrial Area, Chandigarh on initial lease of 10 years measuring 2,080 square yards, which is equivalent to 0.5 acre. Accordingly, a new lay out plan of purposed incinerator and other waste treatment technologies in the new plot i.e. 182/9, Phase-I, Industrial Area, Chandigarh has also been submitted.

The SEAC, Chandigarh after due consideration of the relevant documents submitted by the project proponent and additional clarification furnished in response to its

observations had recommended the grant of environmental clearance to the above mentioned project at the new site i.e. Plot No. 182/9, Industrial Area, Phase-I, Chandigarh; subject to compliance with the EMP and other stipulated conditions. Accordingly, the SEIAA, Chandigarh (UT) hereby accords necessary environmental clearance to Alliance Envirocare Co. Pvt. Ltd. for the installation of Incinerator in the Biomedical Waste Management Facility, at Plot No. 182/9, industrial Area, Phase 1, Chandigarh, under category 7(da) of EIA Notification, 2006 subject to the strict compliance with the specific and general conditions mentioned below:-

**Part A. General Conditions:**

That this environmental clearance is subject to obtaining prior clearance from forestry and wildlife angle including clearance from the Standing committee of National Board for Wildlife, as applicable and if required under Eco Sensitive Zone Notification (Chandigarh). It is categorically stated that grant of environmental clearance would not necessarily imply that forestry and wildlife clearance shall be granted to the project and that their proposals for forestry and wildlife clearance shall be considered by the respective authority on merit and decision taken. The investment made in the project, if any, based on environmental clearance so granted, in anticipation of the clearance from forestry and wildlife angle, shall be entirely at the cost and risk of the project proponent and SEAC/SEIAA shall not be responsible in this regard, in any manner.

- I. All the recommendations, mitigation measures, environmental protection measures and safeguards proposed in the EIA report & Environment Management Plan by project proponent and details mentioned above from page 1 to 3, approved by SEAC, must be ensured.
- II. All parameters listed in Environmental Monitoring Plan approved by SEAC must be monitored at approved locations and frequencies.
- III. A proper record showing compliance of all the conditions of environmental clearance shall be maintained and made available at site at all the times.
- IV. Consent for Establishment shall be obtained from the CPCC, Chandigarh under the Air and Water Act for the new site i.e. 182/9, Industrial Area, Phase I, Chandigarh and a copy shall be furnished to the SEIAA, Chandigarh before taking up any activity at the site.
- V. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, by project proponents from the competent authorities and from other statutory bodies, as applicable



- VI. The Air Pollution Control Devices should be put in place to ensure compliance of emission standards as prescribed in Bio-Medical Waste Management Rules, 2016. Stack height shall be 35 m above the ground level.
- VII. Biomedical Waste shall be collected from various health Care Facilities segregated in color coded containers as per Biomedical Waste (management and Handling) rules, 2016 and the collected waste shall be transported in specially designed closed vehicle for treatment and disposal.
- VIII. Double containment system shall be provided for all waste transport vehicles to avoid spillage. The spillage shall be cleared immediately. Vehicles should prominently display complaint numbers for use of public as well as antidotes to any toxic waste.
- IX. The containers should be covered during transportation in order to prevent exposure of public to odors and contamination.
- X. Transportation and handling of Bio-Medical Wastes shall be as per the Bio-Medical Waste Management Rules, 2016 including the section 129 to 137 of Central Motor vehicle Rules, 1989.
- XI. The leachate, if any, from the facility shall be collected and treated in the Effluent Treatment Plant to meet the prescribed standards before disposal.
- XII. Applicant should ensure installation of photovoltaic cells (solar energy) for lighting in common areas alongwith LED light fixtures, and other energy efficient plant machineries and equipments.
- XIII. Applicant should have two storage rooms separately for treated and untreated waste.
- XIV. Ash from Incineration and Sludge from Effluent Treatment Plant shall be disposed off in nearest TSDF through authorized vendor/ recyclers. Used oil will be properly stored and would be sold as per Hazardous Waste (management, handling & Trans-boundary Movement) Rules 2016.
- XV. Only low sulphur fuel like Light Diesel Oil or Low sulphur heavy Stock or Diesel, Compressed natural Gas, Liquefied natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- XVI. Process effluent/any waste water should not be allowed to mix with storm water.
- XVII. Suitable masking agents, Ecosorb (organic and biodegradable chemical) and alumina shall be used around odor generation areas at regular intervals for dilution of odorant by odor counteraction or neutralize.
- XVIII. Applicant will ensure to use only non chlorinated bags for handling and storing bio medical waste. In any case, Applicant is not allowed to use poly and plastic bags.
- XIX. All safety measures will be strictly followed by workers for handling of Bio medical waste bags during storage and feeding at incinerator to prevent health hazards.

- XX. Applicant shall ensure to conduct quarterly health check up of workers working in the plant.
- XXI. Incinerator should be properly interlocked with venture scrubber to control air pollution.
- XXII. Applicant will install continuous online monitoring system to monitor the emissions from the stack. Periodical air quality monitoring in and around the site shall be carried out. The parameters shall include Dioxin and furan.
- XXIII. Proper Parking facility should be provided for employees & transport used for collection & disposal of waste materials.
- XXIV. Necessary provision shall be made for fire-fighting facilities within the complex.
- XXV. Incineration plants shall be operated (combustion chambers) strictly within such temperature, retention time and turbulence, as per the conditions mentioned in Bio-Medical Waste Management Rules, 2016 and prescribed by Chandigarh Pollution Control Committee.
- XXVI. The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of Senior Executive.

**Part B. Specific Conditions:**

- I. The project authorities should comply with the provisions made in the Bio-medical waste management Rules-2016, Revised Guidelines-2016 issued by CPCB New Delhi, Hazardous Waste (management, handling & Trans-boundary Movement) Rules 2016, Manufacture, Storage and Import of Hazardous Chemicals rules 1989, as amended and the Public Liability Insurance Act for handling of hazardous chemicals etc.
- II. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- III. The applicant will take necessary measures for prevention, control and mitigation of Air Pollution, Water Pollution, Noise Pollution and Land Pollution including solid waste management as mentioned by him in Form-I, Final EIA reports and Environment Management Plan (EMP) in compliance with the prescribed statutory norms and standards.
- IV. Ambient noise level should not exceed the permissible limit. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. The ambient noise levels should conform to the standards prescribed under EPA rules, 1989 & its amendments.




- V. Adequate measures shall be adopted to ensure industrial safety. Proper fire detection & protection systems shall be provided to control fire and explosion hazards. The implementation and monitoring of Environmental Management Plan and Disaster Management Plan should be carried out by diverting at least Rs. 15 Lacs, as submitted in the EIA report.
- VI. Venturi scrubber (alkaline) should be provided with the incinerator with stack of adequate height (minimum 35 meters) to control particular emission within 50mg/Nm<sup>3</sup>. Continuous Online Stack Monitoring System should be installed and data connectivity must be provided to CPCC's server.
- VII. Log-books shall be maintained for disposal of all type hazardous wastes and shall be submitted with the compliance report.
- VIII. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by CPCB.
- IX. Untreated domestic effluent should not be discharged into open drain. The domestic effluent should be treated in a well designed septic tank with soak pit. As soon as the sewerage system is made operational the domestic effluent from the project should be discharged only into the sewerage system for treatment in STP.
- X. Applicant should also install Internet Protocol PTZ camera with night vision facility along with minimum 05X zoom.
- XI. Project Proponent has to strictly follow the direction/guidelines issued by MoEF, CPCB and other Govt. Agencies from time to time.
- XII. Project proponent should carryout periodical ground water/soil monitoring in and around the site to check the contamination including TCLP test for heavy metals.
- XIII. Treated flue gas emissions discharge through stack to atmosphere shall always be less than or equal to the parameters specify emission standards notified by CPCB.
- XIV. Occupational health surveillance program shall be undertaken as regular exercise for all the employees. The first aid facilities in the occupational health centre shall also be provided and the regular medical test records of each employee shall be maintained separately.
- XV. It is recommended that project proponent may explore the possibility of using waste stubble/agricultural waste/biomass briquettes for preheating of boiler. Also, the project proponent may improve the energy efficiency of the setup by utilizing the heat of flu gas for preheating of autoclave.
- XVI. The Project Proponent shall publish at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance



letter is available with the State Pollution Control Board and also at web site of the State Level Environment Impact Assessment Authority (SEIAA) and a copy of the same shall be forwarded to the Regional office, MoEF&CC Gol, Chandigarh.

- XVII. The Project Proponent has to upload only soft copy of half yearly compliance report of the stipulated prior environmental clearance terms and conditions including results of monitored data on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year on MoEF&CC web portal – <http://www.environmentalclearance.nic.in>.
- XVIII. It shall simultaneously be sent to the Regional office of MoEF&CC, the respective Zonal office of CPCB and the SPCB.
- XIX. Full cooperation should be extended to the Officers and staff from the Ministry and its Regional Office at Chandigarh/ the CPCB/ the CPCC during monitoring of the project.
- XX. The SEIAA of Chandigarh reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986 to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXI. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and control of Pollution) Act 1981, the Environment (Protection) Act, 1986 the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
- XXII. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- XXIII. The validity of the EC shall be as per the provisions of EIA Notification, 2006 and its amendments time to time, subject to the following: Expansion or modernization in the project, entailing capacity addition with the change in process and or technology and any change in product-mix in proposed mining unit shall require a fresh Environment Clearance.

  
(SANTOSH KUMAR, IFS)  
Member Secretary,  
SEIAA, Chandigarh

Endst. No. SA-ED

Dated:-

A copy is forwarded to the following for information and necessary action:-

1. The Director (EIA Division), Ministry of Environment, Forest & Climate Change, New Delhi
2. The Additional Principal Chief Conservator of Forest, Regional Office, Ministry of Environment, Forest & Climate Change, Chandigarh
3. The Director (EIA), Northern Region Office, Ministry of Environment, Forest & Climate Change, Chandigarh
4. The Secretary Environment, Chandigarh Administration
5. The Conservator of Forests, U.T., Chandigarh
6. The Member Secretary, Chandigarh Pollution Control Committee, U.T., Chandigarh
7. The Chief Architect, U.T., Chandigarh
8. Member Secretary, SEAC, U.T., Chandigarh
9. Circular File

(SANTOSH KUMAR, IFS)  
Member Secretary,  
SEIAA, Chandigarh



## Chandigarh Pollution Control Committee

Ground Floor, Paryavaran Bhawan, Madhya Marg,  
Sector 19-B, Chandigarh

Consent No.CPCC/RSBWTF/1237/2018/1195

Dated: 24/07/18

Consent to Establish under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively).

Consent is granted to M/s Alliance Envirocare Company Pvt. Ltd., Plot No. 182/9, Industrial Area, Phase-I, Chandigarh located in the area declared under the provisions of the Water Act/Air Act subject to provisions of the Act and the orders that may be framed and subject to the following terms and conditions:-

1. The Consent to establish is valid upto one year from the date of issue of this consent order or till the date of start of operation whichever is earlier.
2. The Consent is valid for establishment of a Bio-Medical Waste Incinerator of 200 kg/hour capacity with proposed gross capital investment of Rs. 315.0 Laacs only.
3. Unit shall follow the conditions of Environment Clearance issued by SEIAA.
4. The Consent to Establish has been approved by CPCC from pollution angle and the industry shall obtain all other formal consents from other concerned departments like Electricity Department, Food & Safety Department, Estate Office and Fire Department etc. (if needed).
5. The authorized person of the unit shall intimate the CPCC before closing of the unit.
6. **Conditions under the Water Act:** As per consent order No. CPCC/RSCBWTF/1237/2014/382/3680 dated 05.12.2014
7. **Conditions under the Air Act:**

- (i) The applicant shall provide the chimney/stack of the following specification:-

Chimney/stack attached to	Height of stack	Location
01 No. Incinerator (200 Kg/hour)	Min. 30 meter from the ground level	M/s Alliance Envirocare Company Pvt. Ltd., Plot No. 182/9, Industrial Area, Phase-I, Chandigarh
DG Set (62.5 KVA capacity)	2.0 meter from roof top	-do-

**Stack Height:** Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of 'general parameters' as notified under the Environment (Protection) Act, 1986 and in accordance with the CPCB Guidelines of Emission Regulation Part-III.

- (ii) The applicant shall operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:-

**Air Standards:-**

S.No.	Stack attached to	Parameter	Permissible Limits
1.	DG Set	Particulate Matter (PM)	150 mg/Nm <sup>3</sup>

**Noise Standards (manufactured on or after the 1<sup>st</sup> January, 2015) :-**

The maximum permissible sound pressure level for new diesel generator (DG) sets with rated capacity upto 1000 KVA, manufactured on or after the 1<sup>st</sup> January, 2015 shall be 75 dB(A) at 1 meter from the enclosure surface.

**Incinerator shall meet the following operating and emission standards:**

**A. Operating Standards:**

1. Combustion Efficiency (C.E.) shall be at least 99.00%
2. The Combustion Efficiency is computed as follows:-

$$C.E. = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$

3. The temperature of the primary chamber shall be 800<sup>0</sup> C and the secondary chamber shall be minimum of 1050<sup>0</sup> C+ or - 50<sup>0</sup> C.
4. The secondary chamber gas residence time shall be at least two seconds.

**B. Emission Standards:**

Parameters	Concentration
1. Particulate Matter (PM)	50 mg/Nm <sup>3</sup>
2. Nitrogen Oxides NO and NO <sub>2</sub> expressed as NO <sub>2</sub>	400 mg/Nm <sup>3</sup>
3. HCL	50 mg/Nm <sup>3</sup>
4. Total Dioxins & Furans	0.1 ngTEQ/NM <sup>3</sup> (at 11% O <sub>2</sub> )
5. Hg and its compounds	0.05 mg/Nm <sup>3</sup>

- Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
  - Ash from incineration of biomedical waste shall be disposed of at common hazardous waste treatment and disposal facility. However, it may be disposed of in municipal landfill, if the toxic metals in incineration ash are within the regulatory quantities as defined under the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time.
  - Only low sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
  - The occupier or operator shall of a bio-medical waste treatment facility shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) once in three months through a laboratory approved under Environment Protection Act, 1986 and a record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.
  - The occupier or operator of the bio-medical waste treatment facility shall install Continuous Emission Monitoring System (CEMS) for the parameters as stipulated by CPCB in authorization and transmit the data real time to the servers at Chandigarh Pollution Control Committee and Central Pollution Control Board.
  - All monitored values shall be corrected to 11% Oxygen on dry basis.
  - Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the slag and bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
  - The occupier or operator of Bio medical Waste Treatment Facility incinerator shall use combustion gas analyzer to measure CO<sub>2</sub>, CO and O<sub>2</sub>
7. **Unit will comply with the revised draft guidelines for Bio-medical Waste Incinerator issued by Central Pollution Control Board, Delhi.**
  8. The applicant shall take adequate measures for control of noise from its own sources so as to comply with the standards laid down under relevant Acts/Rules.

Consent No. CPC C/RSBWTF/1237/2018/195/22

Dated. 2-11-2018

8. Unit shall comply with the provisions of Bio-medical Waste Management Rules, 2016.
9. **The unit will not be treated as Common Bio-medical Waste Treatment Facility**
10. **By granting consent to establish, CPCC is not making any commitment regarding providing bio-medical waste of any/all health care facilities to the unit i.e. M/s Alliance Envirocare Company Pvt. Ltd.**
11. **Bio-medical Waste Treatment Facility may have agreement with any Health Care Facility of Chandigarh as per rates mutually agreed by both parties.**
12. **In case of any dispute with respect to rates charged or any other matter, matter will be referred to District Level Task Force (Constituted by the Chandigarh Administration vide no. SA/ED/2011/146-155 dated 04.02.2011) for implementation and monitoring of Bio-medical Waste Rules in Chandigarh for final decision on the same. Decision will be binding on Bio-medical Waste Treatment Facility**
13. The Unit shall apply for renewal of consent for establishment in the prescribed form at least 30 days before the date of expiry of this consent order or shall submit an application for consent to operate at least 90 days before the date of commissioning, whichever is earlier.

**GENERAL CONDITIONS FOR CONSENT TO DISCHARGE - EFFLUENT/EMISSIONS/ HAZARDOUS WASTE**

- a) Any upset conditions in operations/process in the premises, which may cause increased effluent or result in violation of standards prescribed in the Consent Order be reported to the Chandigarh Pollution Control Committee at the first instance.
- b) The applicant shall practice good housekeeping. All pipes/valves/drains/ conduits/sewers shall be kept leak proof. Floor washings from operation/ process area shall not be allowed to find their way in storm-water drains or open areas. The unit shall not throw any solid waste in open inside/outside its premises to the nuisance of the public or to be deterrent to the environment in any manner.
- c) The applicant shall go in for recycling/reuse of water as far as practicable to minimize the discharge of wastes into the environment and shall work to adopt clean technology to reduce the generation of environmental pollutants.
- d) The unit shall take necessary steps to ensure that noise pollution is not caused from its operations to the nuisance of the public or workers. The unit shall not burn any material on the road side and/or inside/outside its premises to the nuisance of the public or to be deterrent to the environment in any manner.
- e) **This consent stands cancelled if there will be any encroachment of Government land by the unit i.e. M/s Alliance Envirocare Company Pvt. Ltd..**
- f) **The unit i.e. M/s Alliance Envirocare Company Pvt. Ltd., Plot No. 182/9, Industrial Area, Phase-I, Chandigarh shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made thereunder.**

  
T.C. Nautiyal, IFS  
Member Secretary



## Chandigarh Pollution Control Committee

Ground Floor, Paryavaran Bhawan, Madhya Marg,  
Sector 19-B, Chandigarh

Consent No. CPCC/RSBWTF/1237/2019/158/3258

Dated: 31/01/19

Consent to operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively).

Consent is granted to M/s Alliance Envirocare Company Pvt. Ltd., Plot No. 182/9, Industrial Area, Phase-I, Chandigarh located in the area declared under the provisions of the Water Act/Air Act subject to the following terms and conditions:-

1. The Consent to operate is valid upto 30.11.2023.
2. The Consent is valid for running a Bio-Medical Waste Treatment Facility for treatment of Incinerable & Non-Incinerable Bio-medical Waste generated in U.T. Chandigarh with proposed gross capital investment of Rs. 200.5 Lacs only.

Components	Maximum Quantity
Incinerable Bio-medical Waste	3000 Kg/day
Non-Incinerable Bio medical Waste	3000 Kg/day

3. The Consent to operate has been approved by CPCC from pollution angle and the unit shall obtain all other formal consents from other concerned departments like Electricity Department, Food & Safety Department, Estate Office and Fire Department etc. (if needed).
4. The unit shall comply with the condition imposed by SEIAA in the Environmental Clearance is required under EIA Notification.
5. The unit shall obtain prior permission from CPCC before expansion/modification/up-gradation of the process/plant/machinery
6. The authorized person of the unit shall intimate the CPCC before closing of the unit.
7. **Conditions under the Water Act:**

- (i) The daily quantity of trade effluent from the unit shall not exceed **1.8 KLD**
- (ii) The daily quantity of sewage from the unit shall not exceed **1.2 KLD**
- (iii) The daily quantity of water consumption shall not exceed **3.0 KLD**
- (iv) **Sewage/Effluent Treatment:**

The applicant shall maintain comprehensive treatment system as per the submitted drawings and shall treat trade effluent with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards before disposal:

Parameters	Permissible Limits
pH	Between 6.5 and 9.0
Suspended Solids	100 mg/l
BOD	30 mg/l
COD	250 mg/l
Oil & Grease	10 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

The effluent should meet the general standards as laid down in the Environmental Protection Rules, 1986, before disposal into the sewerage system

8. Conditions under the Air Act:

- (i) The applicant shall provide the chimney/stack of the following specification:-

Chimney/stack attached to	Height of stack	Location
01 No. Incinerator (200 Kg/hour)	30 meter from the ground level	M/s Alliance Envirocare Company Pvt. Ltd., Plot No. 182/9, Industrial Area, Phase-I, Chandigarh
DG Set (160 KVA capacity)	2.0 meter from roof top	-do-
01 No. Baby Boiler (200 Kg. capacity)	11 meter from the ground level.	-do-

- (ii) The applicant shall operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:-

**Air Standards:-**

S.No.	Stack attached to	Parameter	Permissible Limits
1.	DG Set	Particulate Matter (PM)	150 mg/Nm <sup>3</sup>

**Noise Standards (manufactured on or after the 1<sup>st</sup> January, 2015) :-**

The maximum permissible sound pressure level for new diesel generator (DG) sets with rated capacity upto 1000 KVA, manufactured on or after the 1<sup>st</sup> January, 2015 shall be 75 dB(A) at 1 meter from the enclosure surface.

**Incinerator shall meet the following operating and emission standards:**

**A. Operating Standards:**

1. Combustion Efficiency (CE) shall be at least 99.00%
2. The Combustion Efficiency is computed as follows:-

$$C.E. = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$

3. The temperature of the primary chamber shall be 800<sup>o</sup> C and the secondary chamber shall be minimum of 1050<sup>o</sup> C + or - 50<sup>o</sup> C.
4. The secondary chamber gas residence time shall be at least two seconds.

**B. Emission Standards:  
Parameters**

Parameters	Concentration
1. Particulate Matter (PM)	50 mg/Nm <sup>3</sup>
2. Nitrogen Oxides NO and NO <sub>2</sub> expressed as NO <sub>2</sub>	400 mg/Nm <sup>3</sup>
3. HCL	50 mg/Nm <sup>3</sup>
4. Total Dioxins & Furans	0.1 ngTEQ/NM <sup>3</sup> (at 11% O <sub>2</sub> )
5. Hg and its compounds	0.05 mg/Nm <sup>3</sup>

- Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.

- Ash from incineration of biomedical waste shall be disposed of at common hazardous waste treatment and disposal facility. However, it may be disposed of in municipal landfill, if the toxic metals in incineration ash are within the regulatory quantities as defined under the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time.
- Only low sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- **The occupier or operator of a bio-medical waste treatment facility shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) once in three months through a laboratory approved under Environment Protection Act, 1986 and a record of such analysis results shall be maintained and submitted to the prescribed authority i.e. CPCC. In case of dioxins and furans, monitoring should be done once in a year.**
- **The occupier or operator of the bio-medical waste treatment facility shall install Continuous Emission Monitoring System (CEMS) for the parameters as stipulated by CPCB in authorization and transmit the data real time to the servers at Chandigarh Pollution Control Committee and Central Pollution Control Board.**
- All monitored values shall be corrected to 11% Oxygen on dry basis.
- Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the slag and bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
- The occupier or operator of Bio medical Waste Treatment Facility incinerator shall use combustion gas analyzer to measure CO<sub>2</sub>, CO and O<sub>2</sub>

#### C STANDARDS FOR AUTOCLAVING OF BIO-MEDICAL WASTE.

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

- (1) When operating a gravity flow autoclave, medical waste shall be subjected to:
  - (i) a temperature of not less than 121° C and pressure of 15 pounds per square inch (psi) for an autoclave residence time of not less than 60 minutes; or
  - (ii) a temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 45 minutes; or
  - (iii) a temperature of not less than 149° C and a pressure of 52 psi for an autoclave residence time of not less than 30 minutes.
- (2) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The air removed during the pre-vacuum cycle should be decontaminated by means of HEPA and activated carbon filtration, steam treatment, or any other method to prevent release of pathogen. The waste shall be subjected to the following:
  - (i) a temperature of not less than 121° C and pressure of 15 psi per an autoclave residence time of not less than 45 minutes; or
  - (ii) a temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes;
- (3) Medical waste shall not be considered as properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were

reached during the autoclave process. If for any reasons, time temperature or pressure indicator indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.

- (4) **Recording of operational parameters:** Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
- (5) **Validation test for autoclave:** The validation test shall use four biological indicator strips, one shall be used as a control and left at room temperature, and three shall be placed in the approximate center of three containers with the waste. Personal protective equipment (gloves, face mask and coveralls) shall be used when opening containers for the purpose of placing the biological indicators. At least one of the containers with a biological indicator should be placed in the most difficult location for steam to penetrate, generally the bottom center of the waste pile. The occupier or operator shall conduct this test three consecutive times to define the minimum operating conditions. The temperature, pressure and residence time at which all biological indicator vials or strips for three consecutive tests show complete inactivation of the spores shall define the minimum operating conditions for the autoclave. After determining the minimum temperature, pressure and residence time, the occupier or operator of a common biomedical waste treatment facility shall conduct this test once in three months and records in this regard shall be maintained.
- (6) **Routine Test:** A chemical indicator strip or tape that changes colour when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different locations to ensure that the inner content of the package has been adequately autoclaved. The occupier or operator of a common bio medical waste treatment facility shall conduct this test during autoclaving of each batch and records in this regard shall be maintained.
- (7) **Spore testing:** The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Geobacillusstearothermophilus* spores using vials or spore Strips; with at least  $1 \times 10^6$  spores. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than  $121^{\circ}\text{C}$  or a pressure less than 15 psi. The occupier or operator of a common bio medical waste treatment and disposal facility shall conduct this test at least once in every week and records in this regard shall be maintained.

#### D) SHREDDER

Shredding is a process by which waste are de-shaped or cut into smaller pieces so as to make the wastes unrecognizable. It helps in prevention of reuse of bio-medical waste and also acts as identifier that the wastes have been disinfected and are safe to dispose off. A shredder to be used for shredding bio-medical waste shall conform to the following minimum requirements:

- (i) The shredder for bio-medical waste shall be of robust design with minimum maintenance requirement;
- (ii) The shredder should be properly designed and covered to avoid spillage and dust generation. It should be designed such that it has minimum manual handling;
- (iii) The hopper and cutting chamber of the shredder should be so designed to accommodate the waste bag full of bio-medical waste;
- (iv) The shredder blade should be highly resistant and should be able to shred waste sharps, syringes, scalpels, blades, plastics, catheters, intravenous sets/ bottles,

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Dated: 31.01.19

- blood bags, gloves, bandages etc. It should be able to handle/ shred wet waste, especially after microwave/ autoclave/hydroclave;
- (v) The shredder blade shall be of non-corrosive and hardened steel;
  - (vi) The shredder should be so designed and mounted so as not to generate dust, high noise & vibration;
  - (vii) If hopper lid or door of collection box is opened, the shredder should stop automatically for safety of operator;
  - (viii) In case of shock-loading (non-shreddable material in the hopper), there should be a mechanism to automatically stop the shredder to avoid any emergency/accident;
  - (ix) In case of overload or jamming, the shredder should have mechanism of reverse motion of shaft to avoid any emergency/accident;
  - (x) The motor shall be connected to the shredder shaft through a gear mechanism, to ensure low rpm and safety;
  - (xi) The unit shall be suitably designed for operator safety, mechanical as well as electrical;
  - (xii) The shredder should have low rotational speed (maximum 50 rpm). This will ensure better gripping and cutting of the bio-medical waste; Revised Guidelines for Common Bio-medical Waste Treatment Facilities 13
  - (xiii) The discharge height (from discharge point to ground level) shall be sufficient (minimum 3 feet) to accommodate the containers for collection of shredded material. This would avoid spillage of shredded material;
  - (xiv) The minimum capacity of the motor attached with the shredder shall be 3 KW for 50 Kg/hr, 5 KW for 100 kg/hr & 7.5 KW for 200 Kg/hr and shall be three phase induction motor. This will ensure efficient cutting of the bio-medical wastes as prescribed in the Bio-medical Waste Management Rules; and
  - (xv) The shredder also should be fitted with separate 'energy meter' for recording total energy consumed for operation of this equipment.

9. **Unit shall comply with the revised guidelines for Bio-medical Waste Incinerator issued by Central Pollution Control Board, Delhi.**
10. The applicant shall take adequate measures for control of noise from its own sources so as to comply with the standards laid down under relevant Acts/Rules.
11. Unit shall comply with the provisions of Bio-medical Waste Management Rules, 2016.
12. **By granting consent to operate, CPCC is not making any commitment regarding providing bio-medical waste of any/all health care facilities to the unit i.e. M/s Alliance Envirocare Company Pvt. Ltd.**
13. Unit shall make standby arrangement for treatment of incinerable/non-incinerable bio-medical waste in case of any failure of machinery/equipment.
14. **Bio-medical Waste Treatment Facility may have agreement with any Health Care Facility of Chandigarh as per rates mutually agreed by both parties.**
15. **In case of any dispute with respect to rates charged or any other matter, matter will be referred to District Level Task Force (Constituted by the Chandigarh Administration vide no. SA/ED/2011/146-155 dated 04.02.2011) for implementation and monitoring of Bio-medical Waste Rules in Chandigarh for final decision on the same. Decision will be binding on Bio-medical Waste Treatment Facility.**
16. Applicant shall further get the samples of waste water/noise/emissions analyzed quarterly from the laboratory recognized by the CPCC/SPCB/CPCB/MoEF&CC under intimation to this office. Test report shall be sent to CPCC.
17. The unit shall regularly submit the environmental statement in the prescribed form-V for the previous financial year not later than 30<sup>th</sup> of September every year to CPCC.
18. This consent to operate is issued from pollution angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the

conditions laid down in all other laws for the time-being in force, rests with the unit/project proponent.

19. That, notwithstanding anything provided here in above, Chandigarh Pollution Control Committee shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and make such variation as it deemed fit for the purpose of Air Act and Water Act.
20. Unit will install the CCTV camera (PTZ camera) at the appropriate location in the premises which should be connected with the server of Chandigarh Pollution Control Committee and Central Pollution Control Board.
21. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibilities of the unit.
22. The unit shall submit a yearly certificate to the effect that no addition/upgradation/modification/modernization has been carried out during the previous year otherwise the unit shall apply for the varied consent.
23. Any amendments/revisions made by MoEFF&CC and CPCB in the permissible limits for discharges shall be applicable to the unit from the date of such amendments/revisions.
24. Any upset conditions in the plant/plants of the unit, which is likely to result in increased effluent and/or results in violation of the standards lay down by the Board shall be reported to the CPCC immediately failing which any stoppage and upset conditions that come to the notice of CPCC and its officers, will be deemed to intentional violation of the conditions of consent.
25. The authorised outlet and mode of disposal shall not be changed without prior written permission of the Committee.
26. The unit shall provide the electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of daily reading and submit the same to CPCC by 5th of the following month.
27. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except:
  - (i) Where unavoidable to prevent loss of life or some property damage or
  - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
28. Solids, Sludge, Filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
29. The unit shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/effluent treatment plant.
30. The unit shall ensure that its treatment capacity and quantity of bio-medical waste do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Committee.
31. Unit shall apply for renewal of consent in the prescribed form atleast 90 days before the date of expiry of this consent order.
32. The unit shall provide separate energy meter and water meter and maintain a proper record of its running electricity consumption, date and time of operation, break down if any and other related activities etc. in Logbook as per format enclosed at annexure-'A'.


#### **GENERAL CONDITIONS FOR CONSENT TO DISCHARGE - EFFLUENT/ EMISSIONS/ HAZARDOUS WASTE**

- a) Any upset conditions in operations/process in the premises, which may cause increased effluent or result in violation of standards prescribed in the Consent Order be reported to the Chandigarh Pollution Control Committee at the first instance.

Consent No. CPCC/RSBWTF/1237/2019/ 158/3258

Dated: 31.01.19

- b) The applicant shall practice good housekeeping. All pipes/valves/drains/ conduits/sewers shall be kept leak proof. Floor washings from operation/ process area shall not be allowed to find their way in storm-water drains or open areas. The unit shall not throw any solid waste in open inside/outside its premises to the nuisance of the public or to be deterrent to the environment in any manner.
- c) The applicant shall go in for recycling/reuse of water as far as practicable to minimize the discharge of wastes into the environment and shall work to adopt clean technology to reduce the generation of environmental pollutants.
- d) The unit shall take necessary steps to ensure that noise pollution is not caused from its operations to the nuisance of the public or workers. The unit shall not burn any material on the road side and/or inside/outside its premises to the nuisance of the public or to be deterrent to the environment in any manner.
- e) This consent stands cancelled if there will be any encroachment of Government land by the unit i.e. M/s Alliance Envirocare Company Pvt. Ltd..
- f) The unit i.e. M/s Alliance Envirocare Company Pvt. Ltd., Plot No. 182/9, Industrial Area, Phase-I, Chandigarh shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made thereunder.

  
T.C. Nautiyal, IFS  
Member Secretary

Endst. No. CPCC/RSBWTF/1237/2019/

Dated :

A copy is forwarded to the Estate Officer, U.T., Chandigarh with the information that consent to the unit (M/s Alliance Envirocare Company Pvt. Ltd., Plot No. 182/9, Industrial Area, Phase-I, Chandigarh) has been granted from pollution angle only and you may check use/misuse and other aspects related to your department at your end and take action accordingly (if required).

- sd) -  
T.C. Nautiyal, IFS  
Member Secretary

**CHANDIGARH POLLUTION CONTROL COMMITTEE**  
**Application form for Consent/Authorization**

From:  
 M/s.Alliance Envirocare company Pvt  
 Ltd  
 182/9, Industrial Area, phase-I,  
 Chandigarh  
 Industrial Area 1  
 Chandigarh  
 160002

Applicant ID	R17IND159368
Application Form No	513987
Application Submission Date	21/11/2023
Type Of Industry	Bio-medical Waste Treatment Facility
Process (In Brief)	Common Bio-Medical Waste treatment Facility
Category	RED
Application For	Renew
GST Number	04AAFCA4730R2ZG
Aadhar Number	242814680788
Application for	CTO(Re-New)
Applied for number of years	5
Fee Deposited(in Rupees)	131250.0

To

The Member Secretary,  
 Chandigarh Pollution Control Committee,  
 Paryavaran Bhawan, Sector 19-B  
 Chandigarh.

Sir,

I/We hereby apply for \*

- i) Consent to ~~Establish /Operate /Renewal~~ of consent under section 25 and 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
- ii) Consent to ~~Establish /Operate /Renewal~~ consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
- iii) Authorization/renewal of authorization under Rule 6 of the Hazardous and Other Wastes(Management and Transboundary Movement) Rules, 2016, in connection with my/ our existing/ proposed/ altered/ additional manufacturing/ processing activity from the premises as per details given below

**PART A: GENERAL**

1. Name : Paramjeet Singh Chawla  
 Designation : Manager

- Office Address : Paramjeet Singh  
H.no.2040, Phase-7, SAS Nagar, Mohali  
(M) 9216594568  
email: alliance\_envirocare@yahoo.com
- Telephone : 0172-5017402  
fax number : 0172-5017402
- Mobile No. : 9216594568
- Email of the Applicant : alliance\_envirocare@yahoo.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give revenue, Survey Number/Plot Number, name of Taulka and District,also telephone and fax number.) : Alliance Envirocare company Pvt Ltd  
182/9, Industrial Area, phase-I, Chandigarh  
0172-5017402  
0172-5017402  
Industrial Area I  
Chandigarh
- (b) Details of Planning Permission obtained from the local body/Town and Country planning authority/Metropolitan Development authority/designated authority. : N/A
- (c) Name of the local body under whose jurisdiction the unit is located and name of the license issuing authority. : MC Chandigarh
3. Names : Paramjeet Singh Chawla  
Address : Manager  
telephone and Fax number : H.no.3602, Sector-71, SAS Nagar Mohali  
of the Managing Director/Managing Partner and officer responsible for matters connected with Pollution Control and / or Hazardous Waste Disposal.
4. a) Are you registered as a small-scale industrial unit? : Yes
- b) If yes, give the number and date of registration. : CH01A0002577  
09/12/2017
5. Gross Capital Investment of the unit without depreciation till the date of application(cost of building,land,plant and machinery). : 286.49(in Lakhs)
6. If the site is located near sea-shore/river bank/other water bodies; indicate the distance and the name of the water body,if any
- | Sr. No. | Surrounding of site | Distance(in meters) | Description |
|---------|---------------------|---------------------|-------------|
| 1       | River               | 8000                | Sukhna Lake |
7. Does the location satisfy the requirements under relevant Central/State Government.Notifications such as Coastal Regulation Zone, notification on Ecologically Fragile Area, Industrial location Policy etc. : YES
- If so,Give details. : Chandigarh Administration
8. If the site is situated in notified industrial estate : YES
- Whether effluent collection,treatment and disposal system has been provided by the authority : YES
- will the applicant utilize the system,if provided : YES
- if not provided, details of proposed arrangements for the treatment of effluents :

9. Total Plot Area,Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 2080-Square Yards  
Built-up Area : 12500-Square Feet
10. Month and year of proposed commissioning of the unit. : Feb/2018
11. Number of workers and office staff. : 37
12. (a) Do you have a residential colony within the premises in respect of which the present application is made? : No
- (b) If yes,please state the population staying :  
(c) Indicate its location and distance with reference to plant site : Location: distance: (in meters)
- (d) If not located in industrial Area then give identification of nearest residential Areas(such as village, town, sector) :

13. List of products and by-products manufactured in tones/Month,Kl/Month or Number/Month(Give figure corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced	Unit	Avg. Actual Production (for which consent is sought)
1	Treatment of BMW (Incinerable & Non-Incinerable)	kg/day	9800

Sr. No.	Name of the By-Products produced/to be produced	Unit	Avg. Actual Production (for which consent is sought)
1	N/A	Metric Tonnes/Day	

14. List of raw-material and process Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or kl/month numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	Untreated non-incinerable Biomedical Waste	5000	kg/day
2	Untreated Incinerable Biomedical Waste	4800	kg/day

15. Description of Process of manufacture of each of the product showing input,output,quality and quantity of solid,liquid and gaseous wastes,if any,from each unit process.(To be supported by flow sheet and/or material balance and water balances sheet). : See Enclosures

#### PART B: WASTE WATER ASPECTS

16. Water consumption for different uses (m3/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Process and wash	1.5
2	Others Bioler	1.0
3	Domestic	2.5

17. Source of water supply. Name of authority granting permission if applicable and quantity permitted.

Sr. No.	Source Type	Source Name	Name of the authority	Quantity (KLD)
1	Municipal Supply	Municipal Supply	MCC	5.0

18. Quantity of waste water (Effluent) generated (m<sup>3</sup>/day).

Sr. No.	Wastewater Generated	Quantity (KLD)
1	Domestic	3.0
2	Process and wash	2.0

19. Water budget calculations accounting for difference between water consumption and effluent generated. :
20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units): : See Enclosures
21. Present treatment of trade effluent (Give size/capacities of treatment units). (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operations/process is to be provided. Include details of residue management system (ETP sludges): : See Enclosures
22. (a) Are sewage and trade effluent mixed together? : YES
- (b) If yes, state at which stage—whether before, intermittently or after treatment. : After treatment
23. Capacity of treated effluent sump, Guard Pond, if any :
24. Mode of disposal of treated effluents, with respective quantity, m<sup>3</sup>/day

S.No	Type of Effluent	Maximum Generation Quantity of Effluent (KLD)	Effluent to be Recycle (KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	3.0	0.5	2.5	Municipal Sewerage System
2	Washings	2.0	0.0	2.0	Municipal Sewerage System

25. a) Quantity of untreated/treated effluent (specify pH and concentration of suspended solids (SS), BOD, COD and specific pollutants relevant to the industry. Total Dissolved Solids (TDS) to be reported for disposal on land or into stream/river.
- b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Committee/Central Board/Central Government in the Ministry of Environment and Forests. For proposed unit furnish expected characteristics of untreated/treated effluent.

Sr. No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
1	Domestic Effluent	pH		7.51	mg/l	30/09/2023	NEFL300923NA012	ECO PARYA VARAN LABORATORIES & CONSULTANTS PVT LTD
2	Domestic Effluent	Bio assay test		93	%	30/09/2023	NEFL300923NA012	ECO PARYA VARAN LABORATORIES & CONSULTANTS PVT LTD
3	Domestic Effluent	Suspended Solids		32	mg/l	30/09/2023	NEFL300923NA012	ECO PARYA VARAN LABORATORIES & CONSULTANTS PVT LTD
4	Domestic Effluent	BOD		20	mg/l	30/09/2023	NEFL300923NA012	ECO PARYA VARAN LABORATORIES & CONSULTANTS PVT LTD
5	Domestic Effluent	COD		120	mg/l	30/09/2023	NEFL300923NA012	ECO PARYA VARAN LABORATORIES & CONSULTANTS PVT LTD

6	Domestic Effluent	Oil and Grease		6.3	mg/l	30/09/2023	NEFL300923NA012	ECO PARYA VARAN LABORATORIES & CONSULTANTS PVT LTD
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## PART C: AIR EMISSION ASPECTS.

DG Set Details :-										
Sr. No.	Name of the Unit	Address	No. of DG Set	Cost of DG Set	Capacity of DG Set (In KVA)	Whether Acoustic Enclosure provided (Yes/No)	Quantity of Used Oil Generated (Litres/year)	Sukhna Lake	Type of unit where DG Set Installed	Date of Manufacturing of DG Set
1	Alliance Environmental Company Pvt Ltd	182/9, Industrial Area Phase-1, Chandigarh	1	7.5 lacs	160	Yes	50	Ground floor	BM WTF	2018

Details of Other(s) except DG Set :-				
Sr. No.	Equipment / Devices	Capacity (also mention unit)	Fuel	Stack Height from ground level (in meters)

## 26. Fuel Consumption :

Fuel Name	Daily Consumption	Unit	Calorific value	Ash content %	Sulphur content %	Other (Specify)
LDO (LIGHT DIESEL OIL)	300	Litres/Day				NA

## 27(a) (i) Details of Stack(Process &amp; fuel stacks)

Stacks Name :	Attach to:	Capacity:	Fuel type:	Fuel Quantity:	Material of construction:	Shape(Round/Rectangular):
Incinerator	Incinerator	200 kg/hr	LDO	300	MS	Round
DG SET	DG SET	160 KVA	LDO	20	SS	Round
BABY BOILER	BABY BOILER	200 KG	LDO	25	MS	Round

(ii)

Height,m(above ground level):	Diameters/Size in meters	Control equipment preceding the stack:
30	1	[Bag Filter]
10	0.07	[Acoustic Enclosure]
11	0.1	[Not Applicable]

- 27(b). Whether any release of odoriferous compounds such as mercaptans, phorate etc. are coming out. : No
28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platfor, ladder etc., as per the Central Board Publication 'Emissions Regulations Part - 3' (December1985) : Yes
29. Quality of treated flue gas emissions and process emissions.(Specify concentration of criteria pollutants and industry/process specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the approved laboratory by the State Board/Central Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

**Fuel Gas Emission quality parameter details:**

Sr. No.	Stack	Quality Parameter	Result	Unit
1	Incinerator	Particualte matter	40	mg/Nm3
2	Incinerator	Carbon Monoxide	77	mg/Nm3
3	Incinerator	Mercury	0.01	mg/Nm3
4	Incinerator	HYdrochloric Acid Vapour & Mist	6.3	mg/Nm3
5	DG SET	Particualte matter	56	mg/Nm3
6	BABY BIOLER	Particualte matter	81	mg/Nm3

**Process Emission quality parameter details:**

Sr. No.	Process	Quality Parameter	Untreated	Treated	Unit
-----NIL-----					

**PART D: HAZARDOUS WASTE ASPECTS**

30. Authorization required for : Storage,Disposal,  
 (i) Collection  
 (ii) Reception  
 (iii) Treatment  
 (iv) Transport  
 (v) Storage  
 (vi)Disposal of the Hazardous Waste

31. (a) Whether the unit is generating hazardous waste as defined in the Hazardous and Other Waste(Management And Transboundary Movement) Rules, 2016  
(b)If so,the category No.

32. Quantity of Hazardous Waste generated(kg/day)or(mt/month)

Sr. No.	Source of Generation of Hazardous Waste	Name and Category of Hazardous Waste	Quantity of Hazardous Waste generate/to be generated per day(kg/day)
1	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3-Chemical sludge from waste water treatment	150
2	37. Hazardous waste treatment processes e.g. pre-processing, incineration and concentration	37.2-Ash from incinerator and flue gas cleaning residue	260000
3	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	50

33. Characteristics of the hazardous waste (s)Specify concentration of relevant pollutants .Enclose a copy of the latest report of analysis from the laboratory approved by the State Board/Central Board/Central Government in the ministry of Environment and Forests.For proposed units furnish expected characteristics.

34. Mode of Storage(intermediate or final)(describe area, location and methodology)

Sr. No.	Name and Category of the Hazardous Waste generated/to be generated	Size of the Room/shed(in sqmts.)	Storage Capacity(in terms of months)
1	35.3-Chemical sludge from waste water treatment	1.3	0.02
2	37.2-Ash from incinerator and flue gas cleaning residue	17	13
3	5.1-Used or spent oil	6	50

35. Present treatment of Hazardous waste,if any (give type and capacity of treatment units)

36. Quality of Hazardous waste disposed :
- 1) Within the factory
  - 2) Outside the factory (specify location and enclose copies of agreement)
  - 3) Through sale (Enclose documentary proof and copies of agreement)
  - 4) Outside State/Union Territory, if yes
- Particulars of (1)&(3) above
- 5) Other (specify)

Sr. No.	Name and Category of the Hazardous Waste generated/to be generated	Nature of Hazardous Waste (recyclable/incinerable/storable)	Total Quantity of Hazardous Waste generated/to be generated (in tones/annum)	Mode of Disposal			
				Quantity of hazardous waste shifted/to be shifted to common TSDF	Quantity of hazardous waste given/to be given to regd. Recycler	Quantity of hazardous waste given to in-house incineration	Quantity of hazardous waste being/to be managed in the premises
1	35.3-Chemical sludge from waste water treatment	Landfill	0.081	0.081	0.081		0.081
2	37.2-Ash from incinerator and flue gas cleaning residue	Landfill	142.59	142.59	142.59		142.59
3	5.1-Used or spent oil	Recyclable	0		0		50

#### PART E: ADDITIONAL INFORMATION

37. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES
- (b) If yes, give details with time-schedule for the implementation and approximate expenditure to be incurred on it. :
38. Capacity of DG set : 160
39. Installation of ETP/STP : Yes
40. Type of Treatment Plant Installed : Trade Effluent
41. Capacity of the treatment plant : 8 KLD
42. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. : 1000000
42. To which of the pollution Control equipment separate meters for recording consumption of electric energy are installed? : APCD & ETP

43. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure their running in the event of normal power failure? : APCD & ETP
44. Nature, quantity and method of disposal of non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicant's land). : Plastic & Other Metal Scrap
45. Hazardous chemicals - Give detail of chemicals and quantities handled and stored.
- (i) Is the unit a Major Accident Hazard unit as per MSIHC Rules : NO
- (ii) Is the unit an isolated storage as defined under the MSIHC Rules. : NO
- (iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules. : NA
- (iv) Has approval of site been obtained from the concerned authority? : NA
- (v) Has the unit prepared on Off-site Emergency Plan?Is it updated? : YES-YES
- (vi) Has information on imports of chemicals been provided to the concerned authority : NA
- (vii) Does the unit possess a policy under the PLI Act : NO
46. Brief details of tree plantation/ green belt development within applicant's premises(in hectares). : At the edge / Boundry Wall
47. Information of schemes for waste minimization, resource recovery and recycling - implemented and to be implemented, separately. : Partially Effluent water is used for gardening purposes
48. (a)The applicant shall indicate whether industry comes under Public Hearing,if so,the relevant documents such as EIA,EMP,Risk Analysis etc.shall be submitted,if so,the relevant documents enclosed shall be indicated accordingly. : NO
- (b)Any other Additional Information that the applicant desires to give. : EC Obtained
49. I/We further declares that the information furnished above is correct and true to the best of my/our knowledge.
50. I/We hereby submit that in case of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of effluent,emissions, hazardous wastes etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
51. I/We undertakes to furnish any other information within on month of its being called by the Board/Committee.
52. I/We agree to submit to the Committe an application for renewal of consent/autorization in two months in advance before the date of expiry of the consent/authorization validity period.

### Fee Details

Category	RED
Capital Investment	286.49
Number Of Years	5
Original Fee	90000.0
Expiry Date of Consent to Operate	2023-11-30
Date of Application Applied	21/11/2023
Days left for expiry of CTO	16
Additional Fee for applying late	56250.0
Have you submitted the test report / manifest of Hazardous Waste / Annual Report on timely	Yes
Additional Fee for non submission of the test report / manifest of Hazardous Waste / Annual Report on timely	0.0
<b>FEE APPLICABLE</b>	<b>146250.0</b>

**Yours faithfully,  
Signature**

**Name                      Paramjeet Singh Chawla  
Designation              Manager**

**DOCUMENTS ENCLOSED:**

1. ID Proof - PAN Card
2. ID Proof - Adhaar Card
3. Hazardous Waste Take off Agreement
4. GST Certificate
5. BMW Authorization
6. Stack Emission Report - DG
7. Stack Emission Report-Incinerator
8. Air Emissions Test Reports
9. Waste Water Reports
10. Consent to Operate
11. Consent to Establishment
12. List of Machinery
13. lay out plan
14. FEE Demand Draft
15. Addendum to Lease agreement
16. Lease Agreement
17. CA Certificate
18. MOA
19. Board Resolution
20. Copy of Registration Certificate with the deptt of industry GM DIC Sectt for Industrial Approval Any other in case not submitted at the time of obtaining consent to establish NOC
21. List of Directors Partners of the industry project alongwith copy of Memorandum and Articles of Association Partnership Deed
22. Layout plans of location ETP APCD and all outlets and various channels Pipes sewers having color codes Fresh water line-blue Trade effluent line-Red Recirculation of water wastewater line green Domestic water water line

Dotted black Strom water line orange

23. Manufacturing process Details alongwith the process flow chart
24. Site Location plan of the industry project
25. LabAnalysisReport
26. Id Proof

**\*\* Signature is Required \*\***



## Chandigarh Pollution Control Committee

Ground Floor, Paryavaran Bhawan, Madhya Marg,  
Sector 19-B, Chandigarh

Authorization No. CPCC/RSBWTF/1237/2019/130/3258

Dated: 31-01-19

1. **M/s Alliance Envirocare Company Pvt. Ltd.** is hereby granted an authorization under Rule 6 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environmental Protection Act, 1986 to operate a facility for storage & disposal of hazardous waste on the premises situated at **Plot No. 182/9, Industrial Area, Phase-I, Chandigarh.**
2. The authorization is granted to operate a facility for storage & disposal of hazardous waste.
3. **The authorization is valid upto 30.11.2023**
4. The authorization is subject to the conditions stated below and to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

### Terms and Conditions of Authorization

- i) The authorization shall comply with the provision of the Environment (Protection) Act, 1986, and the rules made thereunder.
- ii) The applicant shall handle hazardous wastes as specified below:

Category of Hazardous Waste	Authorized mode of disposal or recycling	Type of Wastes	Quantity Disposal
35.3 of Schedule-I	Through TSDF	Chemical Sludge from waste water	30 Kg/year
37.2 of Schedule-I	-----do-----	Ash Incinerator	100 kg/day
5.1 of Schedule-I	Through authorized recycler	Used Oil	50 Ltr/year

- iii) Treatment: NIL
- iv) This authorization does not allow any import of hazardous or recyclable waste unless separate permission is obtained from the Board/Committee.
- v) **The occupier shall maintain records of hazardous and other wastes generated and their disposal in Form 3 and shall send return to Chandigarh Pollution Control Committee in form 4 by 30<sup>th</sup> June of every year for the preceding period April to March.**
- vi) **Handling, Storage & Labelling** : Proper hazardous waste handling & storage area should be constructed with the following specifications:-
  - a) The hazardous waste must be stored in an environmentally sound manner. The storage area should be fenced properly and a sign board indicating "DANGER" and "HAZARDOUS WASTE" sign and nature of the waste shall be placed at storage site.
  - b) On site storage of hazardous waste/spent oil in sealed drums placed on impervious floor under covered shed is permitted for a maximum period of 90 days unless otherwise specially permitted.
  - c) The occupier generating hazardous waste shall provide the required safety mask, goggles, hand gloves, gum boots etc. to the workers handling the hazardous waste. The

- occupier shall impart training to the personnel/workers for handling and storage of hazardous waste.
- d) The storage facility should have an appropriate containment system as per the "Spill Prevention, Control and Counter Measures Plan" approved by the SPCB/PCC.
  - e) Each container holding hazardous wastes shall be marked "HAZARDOUS WASTE" and "HANDLE WITH CARE" to be prominent and written in red colour, in English, Hindi and in Vernacular language (s) with background colour of label - fluorescent yellow. The Label should be of non-washable material and weather proof.
  - f) The occupier shall be responsible for any damage of life/or property during storage of his waste.
- vii) **Transportation & Disposal:**
- a) The occupier shall not rent, lend, dispose, transfer or otherwise transport the hazardous waste without obtaining prior permission of Committee.
  - b) An occupier who transports or offers for transportation, hazardous wastes for off-site treatment, storage or disposal, must prepare a manifest, in seven copies, and must designate on the manifest one facility, which is permitted to handle the waste described on the manifest:-

(1) The sender of the waste shall prepare seven copies of the manifest in **Form 10** comprising of colour code indicated below and all seven copies shall be signed by the sender.

Copy number with colour code	Purpose
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board or Committee after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board after treatment and disposal of hazardous waste.
Copy 6 (Blue)	To be sent by the receiver to the sender after treatment and disposal of hazardous waste..
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State after treatment and disposal of hazardous waste..

- (2) The sender shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous or other wastes is likely to be transported through any transit State, the sender shall prepare an additional copy each for intimation to such State and forward the same to the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.
  - (3) No transporter shall accept hazardous wastes from an sender for transport unless it is accompanied by copies 3 to 7 of the manifest.
  - (4) The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the receiver of the facility along with the waste consignment.
  - (5) The receiver after acceptance of the waste shall hand over copy 4 (orange) to the transporter and send copy 5 (green) to his State Pollution Control Board and send copy 6 (blue) to the sender and the copy 3 (Pink) shall be retained by the receiver.
  - (6) The copy 7 (Grey) shall only be sent to the State Pollution Control Board of the sender, if the sender is in another state.
- c) The unit shall sell the recyclable Hazardous Waste to only those parties having valid registration as Recycler/Reprocessor with environmentally sound management facilities. The unit shall submit the compliance report to the committee.


Authorization No. CPCC/RSBWTF/1237/2019/130/3258

Dated: 31-01-19

- d) The packing, labeling and transportation of Hazardous Waste shall be in accordance with the provisions of the rules made by the Central Government, under the Motor Vehicle Act, 1988 and other guidelines issued from time to time and in accordance with the provisions of Hazardous Wastes (Management and Transboundary Movement) Rules, 2016.
- e) **An occupier shall not offer for transport of hazardous wastes to a transporter who has not received an authorization, for transportation of hazardous wastes, from the CPCC.**

viii) **Other Conditions:**

- a) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made thereunder.
- b) This authorization does not allow any import of hazardous or recyclable waste unless separate permission is obtained from the Board/Committee.
- c) It is the duty of the authorized person to take prior permission of the Chandigarh Pollution Control Committee before closing down the facility.
- d) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Chandigarh Pollution Control Committee.
- e) The occupier shall take steps wherever feasible, for reduction in hazardous waste generated.
- f) The unit shall not rent, lend, dispose, transfer or otherwise transport the hazardous waste without obtaining prior permission of Chandigarh Pollution Control Committee.
- g) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of the authorization.
- h) An application for the renewal of an authorization shall be made in Form-I before its expiry.
- i) The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios as spillages, leakages, fire, etc. and their possible impact and also carry out mock drill in this regard at regular interval of time.
- j) The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- k) The imported hazardous and other waste shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- l) The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- m) The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- n) The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- o) Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

  
I.C. Nautiyal, IFS  
Member Secretary



**CHANDIGARH POLLUTION CONTROL COMMITTEE**  
Ground Floor, Paryavaran Bhawan, Sector 19-B, Madhya Marg,  
Chandigarh- 160019

**APPLICATION FOR AUTHORIZATION OR RENEWEL OF AUTHORISATION**

(To be submitted by occupier of Health Care Facility or Common Bio-Medical Waste Treatment Facility)

User Id- R17IND159368

Application Id- 512088

To

The Member Secretary,  
Chandigarh Pollution Control Committee, Chandigarh

<b>1</b>	<b>Particulars of the applicant:</b>			
i)	Name of the applicant	:	Paramjeet Singh	
	Designation	:	Manager	
ii)	Name of the Institution	:	Alliance Envirocare company Pvt Ltd	
	Address for correspondence	:	182/9, Industrial Area, phase-I, Chandigarh Industrial Area 1 Chandigarh	
	Landline phone No	:	0172-5017402	
	Mobile No.	:	9216594568	
	E-mail Id	:	alliance_envirocare@yahoo.com	
	Aadhar Number	:	242814680788	
<b>2</b>	<b>Activity for which authorisation is sought:</b>			
	Generation, segregation, Collection, Storage, Reception, Transportation, Treatment or processing or conversion, Disposal or destruction use			
3 i)	<b>Authorization now Applied For :</b>	:	Renewal	
3 ii)	<b>Previous Authorization Details :</b>	:		
	Date of Application for BMWA		BMWA Type	Authorisation No
				Issued date
				Valid date
iii)	<b>Status of CTE/CTO-latest consent type, issued date and validity date</b>	:	CPCC/RSBWTF/1237/2019/158/3258 Dated 31/01/2019  Valid till 30/11/2023	
iv)	<b>GPS Coordinates- Lat/Lon of the location of applicant facility(In decimal degress with 6 decimals)</b>	:	Latitude: 30.701638 (N Decimal degrees) Longitude: 30.701638 (E Decimal degrees)	
4 i)	<b>BMW Facility Type</b>	:	CBMWTF	
ii)	<b>BMW Facility Status</b>	:	CBMWTF-Common Facility	
iii)	Address of the location of Health Care Facility or CBMWTF	:	182/9, Industrial Area, phase-I, Chandigarh	

iv)	CBMWTF-Office and location address of treatment and disposal	:	Alliance Envirocare Company Pvt. Ltd. IMA Memorial Complex, Sector 35-B, Chandigarh / Alliance Envirocare Company (P) Ltd. 182/9, Industrial Area, Phase-I, Chandigarh	
5)	Details of CBMWTF:			
i)	No of HCFs covered by the CBMWTF	:	955	
ii)	No of beds covered by the CBMWTF	:	4782	
iii)	Installed treatment and disposal capacity of CBMWTF	:	9800 Kg/day	
iv)	Quantity of BMW treated or disposed by CBMWTF	:	6406 Kg/day	
v)	Jurisdictional area and distance covered by the CBMWTF	:	Total Area of Chandigarh	
vi)	Contingency (future upgradation) plan of CBMWTF	:	No	
vii)	<b>Quantity of BMW handled, treated or disposed:</b>			
	<b>Category</b>	<b>Type of Waste</b>	<b>Quantity Generated or collected in Kg/day</b>	<b>Method of Treatment and Disposal as per Schedule-I</b>
	Yellow	a) Human Anatomical Waste	3920	Incineration
		b) Animal Anatomical Waste	1	Incineration
		c) Soiled Waste	0	Incineration
		d) Expired or Discarded Medicines	3	Incineration
		e) Chemical Solid Waste	0	Incineration
		f) Chemical Liquid Waste	0	Onsite ETP to treat and conform to the discharge standards
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid	0	Disinfection followed by Incineration
		h) Microbiology, Biotechnology and other clinical laboratory waste	0	Sterilisation followed by Incineration
	Red	Contaminated waste (Recyclable)	2030	Autoclaving followed by shredding. Treated waste to be sent to Authorised recyclers or for energy recovery or plastic to Diesel or fuel oil or for road making
	White( Translucent)	Waste sharps including Metals	17	Autoclaving followed by shredding. Treated waste to be sent to Iron foundries or sanitary landfill or designated concrete waste sharp pit.

	Blue	Glassware	435	Disinfection or Autoclaving or microwaving or hydroclaving and then sent for recycling
		Metallic Body Implants	0	
		Total	6406 Kg/Day	
6i)	<b>Mode of Transportation of BMW</b>			: Common Facility Vehicle
ii)	<b>Details of Treatment equipments available for treatment of BMW:</b>			
	<b>Sl No</b>	<b>Treatment equipment</b>	<b>No of units</b>	<b>Type and capacity of each unit</b>
	1	Incinerators	1	200 kg per hour along with APCD and Stand by PCC 1 & 2
	2	Plasma Pyrolysis		
	3	Autoclaves	2	One autoclave having 200 kg per batch and another having 160 kg per batch capacity
	4	Microwave		
	5	Hydroclave		
	5	Hydroclave		
	6	Shredders	2	12000 kg per day
	7	Needle tip cutter or destroyer	2	10 kg per day
	8	Sharp encapsulation or Concrete pit		
	9	Deep burial pits		
	10	Chemical disinfection		
	11	Any other treatment equipment		
7	<b>Details of directions or notices or legal actions if any during the period of earlier authorisation</b>			:
8	<b>Declaration</b>			
	I do hereby declare that the statements made and information given above is true to the best of my knowledge and belief and that I have not concealed any information. I do also hereby undertake to provide any further information sought by the prescribed Authority in relation to these rules and to fulfil any conditions stipulated by the prescribed Authority.			

Date: 10/10/2023

Signature of the applicant  
Name and Designation

**Enclosures:**

1. Board Resolution
2. MOA
3. Consent to Operate

4. ID Proof - Adhaar Card
5. ID Proof - PAN Card
6. Letter for machinery & vehicle details



**MUNICIPAL CORPORATION CHANDIGARH**  
**FIRE AND RESCUE SERVICES**



**FIRE SAFETY CERTIFICATE**

Ref. No. CFO-FSC/2021/00248

Date:23/09/2022

FSC TYPE: Renewal

Certified that **M S ALLIANCE ENVIROCARE COMPANY PVT LTD** situated/located at **PLOT NO 182 9 , INDUSTRIAL AREA , PHASE 1** comprised of **0** (Basements), and **3** (Upper Floors) owned by Mr./Ms./M/s **SHRI KISHORE BANSAL** and occupied by Mr./Ms./M/s **ALLIANCE ENVIROCARE COMPANY PVT LTD** have complied with the Fire Prevention and Fire Safety requirements of National Building Code of India and verified by the concerned Nominated Authority of Fire & Rescue Services, MC, Chandigarh and the **ALL FLOORS** of building/premises is found fit at the time of inspection in accordance with National Building Code of India under **INDUSTRIAL, INDUSTRIAL BUILDINGS [MODERATE HAZARD], [MODERATE HAZARD] COVERED AREA MORE THAN 500 m2 AND UP TO 1000 m2 {FOR BUILDING HEIGHT UP TO 15 METER}** (Occupancy Use). This Fire Safety certificate is valid for a period of 03 years from its date of issuance unless withdrawal sooner due to inadequacy/malfunctioning of Fire-fighting and Safety equipments. This Certificate is further subject to following conditions:-

1. The installed Firefighting and Safety arrangements/equipments should be kept in working order round the clock.
2. Periodical maintenance and testing of installed Firefighting and Safety equipments/arrangements should be done and a proper record of the same should be maintained and shown to the Fire Officer as and when demanded.
3. If any addition/alteration is proposed to be made in the building/occupancy use, the same should be done under intimation to the office of the Chief Fire Officer, MC, Chandigarh.
4. The Owner/Occupants should have trained staff to operate the Fire Safety System provided therein.
5. Nominated Authority (Station Fire Officer) can check the arrangements of Fire Safety at any time as per norms laid down in the Fire Prevention and Safety Act as applicable to UT, Chandigarh. This certificate will be treated as withdrawn without any further notice, if any deficiency/inadequacy/non-functioning of Firefighting and Safety arrangements/ equipments is noticed by the Nominated Authority and the action as deemed fit will be initiated under the Fire Prevention and Safety Act as applicable to UT, Chandigarh accordingly.
6. Occupants/owner should apply for renewal of Fire Safety Certificate at least three months prior to expiry of this Certificate.

**Note:-**

1. This certificate must be displayed in front/near entrance of the building.
2. This certificate can't be used as an Ownership Proof, regularization of any Violation/Misuse or any other purpose etc.
3. Holder of this certificate shall not be entitled for any sort of Compensation/Claim from Fire and Rescue Services, MC, Chandigarh, In case of loss of life/property during any mishap.
4. This is a digitally signed certificate, hence no physical signature is needed.

Digitally Signed by CFO MC Chandigarh

Signature Not Verified

This certificate will expire on 22/09/2025  
Digitally signed by Signer  
Name  
Date: 2022.09.23 17:30:09 IST

**LABOUR DEPARTMENT UT CHANDIGARH****RENEWAL OF REGISTRATION AND LICENCE TO WORK A FACTORY****Registration No. CIFRGFR/2022/00120****Dated 19/12/2022****Fee paid Rs:1000**

Licence to work a factory granted to **AMANPREET SINGH MALHOTRA** of **M/S ALLIANCE ENVIROCARE COMPANY PVT LTD PLOT NO.182 - 9 INDUSTRIAL AREA CHANDIGARH** vide Registration No. **CIFRGFR/2020/00083** y for the premises described herein for use as a factory employing not more than **50** persons on any one day during the year and using motive power not exceeding **185** H.P. is hereby renewed subject to the provision of the Factories Act, 1948, and the rules made thereunder.

This renewed licence shall be valid from **01/01/2023** to **31/12/2023** and its NIC 2008 number is **325**.

Date:19/12/2022

Place: Chandigarh



Additional Cheif Inspector of Factories  
(under the Factories Act, 1948)  
Union Territory, Chandigarh



202

Annexure R318  
56 (Bn Colly.)**Chandigarh Pollution Control Committee**Ground Floor, Paryavaran Bhawan, Madhya Marg  
Sector 19-B, Chandigarh - 160 019

No. : CPCC/BMW/61/2023/10/8005

Date: 16/03/2023

Registration ID: R17IND159368

Application No.: 458794

To

Sh. Paramjeet Singh  
M/s Alliance Envirocare company Pvt. Ltd.  
Plot no. 182/9, Industrial Area,  
Phase-I, Chandigarh.

**Subject: Authorization under Rule 10 of Bio-Medical Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986 for operating a facility for Collection, Reception, Treatment, Transport and Disposal of Bio-Medical Waste.**

With reference to your application for obtaining Authorization under Rule 10 of Bio-Medical Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986; you are hereby authorized to operate a facility for collection, reception, transportation treatment and disposal of Bio-Medical Wastes from different Hospitals, Nursing Homes, Clinics, Dispensaries, Veterinary Institution, Animal Houses, Pathological Laboratories, Blood Banks of Chandigarh (by whatever name they called) for treatment of incinerable and non incinerable bio medical waste at Plot No. 182/9, Industrial Area, Phase-I, Chandigarh.

**1. Particulars of Applicant (Occupier/Operator)**

Name of Applicant (Occupier/Operator)	Sh. Paramjeet Singh
Designation	Manager
Correspondence Address	M/s Alliance Envirocare company Pvt. Ltd., Plot no. 182/9, Industrial Area, Phase-I, Chandigarh
Mobile Number	+91- 9417043017
Email-ID	alliance_envirocare@yahoo.com
Type	Bio-medical Waste Treatment & Disposal Facility
No. of Vehicles used for Collection & Transportation of Bio-medical Waste (in U.T. of Chandigarh)	13 (Details are mentioned at Page no. 2)

**2. Particulars of Authorization**

Authorization Type	Renewal
Date of Expiry	30.11.2023
Activities authorized	Collection, Transportation & Disposal of Bio-medical Waste

3. The Authorization is subject to the Terms and Conditions as specified in this Authorization and also to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

  
Arulrajan P., IFS  
Member Secretary

TERMS AND CONDITIONSGENERAL CONDITIONS

- i) The applicant shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
- ii) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
- iii) The Bio-medical waste collected in coloured containers shall be transported in only a fully covered following authorized vehicles.

S.No.	Regd. No.
1	CH01-TA-9903
2	CH01-TA-8052
3	CH01-TA-1237
4	CH01-TA-6500
5	CH04-K-5747
6	CH04-L-5670
7	CH01-TA-6327
8	CH01-TA-5711
9	CH01-TB-8591
10	CH01-TA-9366
11	CH01-TB-3411
12	CH01-TB-7431
13	CH01-TB-1816

- iv) The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
- v) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization and this authorization shall deemed to have been cancelled.
- vi) It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.
- vii) If a container is transported from the premises where Bio-Medical waste is generated to any waste treatment facility outside the premises, the container shall apart from the label prescribed in the Bio-medical Waste Management Rules, 2016 and also carry information prescribed in Schedule IV attached to the rules.
- viii) Notwithstanding anything contained in the Motor Vehicle Act, 1988 or rules there under, untreated bio-medical waste shall be transported only in such vehicle as may be authorized for the purpose by the Committee. The vehicle shall not be used for any other purpose except transportation of Bio-medical Waste.
- ix) No untreated Bio-medical waste shall be kept stored beyond a period of 48 hours. Provided that if for any reason it becomes necessary to store the waste beyond such period, the authorized person must take prior permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment.
- x) The authorized person shall maintain records of category wise quantity of wastes collected from individual institutions and also to submit the same to Chandigarh Pollution Control Committee on monthly basis to reach by 5<sup>th</sup> of subsequent month.
- xi) The applicant shall also comply with all other terms and conditions as specified in Bio-Medical Waste Management Rules, 2016 as amended from time to time.
- xii) It is the duty of the authorized person to submit an annual report to the Chandigarh Pollution Control Committee in Form-II by 30<sup>th</sup> June every year to include information about the categories and quantities of Bio-medical waste handled during the preceding year.
- xiii) The Bio-medical waste collected in coloured containers shall be transported in a fully covered vehicle. Such vehicle shall be dedicated for transportation of Bio-medical waste only the vehicle must possess the following:

- a) Separate cabins shall be provided for driver/staff and the Bio-medical waste containers.
  - b) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation.
  - c) The waste cabin may be designed for storing waste containers in tiers.
  - d) The waste cabin shall be so designed that it is easy to wash and disinfect.
  - e) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention.
  - f) The waste cabin shall have provisions for sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded.
  - g) The vehicle shall be labeled with the Bio-medical waste symbol (as per the Schedule-IV of the Rules) and should display the name, address and telephone number of the your unit.
- xiv) The authorized person should provide autoclave/microwave/hydroclave for the disinfection of Bio-medical Waste.
- xv) Shredder should conform to the following minimum requirements:
- a) The shredder for Bio-medical Waste shall be of robust design with minimum maintenance requirement.
  - b) The shredder should be properly designed and covered to avoid spillage and dust generation. It should be designed such that it has minimum manual handling.
  - c) The hopper and cutting chamber of the shredder should be so designed to accommodate the waste bag full of Bio-medical Waste.
  - d) The shredder blade should be highly resistant and should be able to shred waste sharps, syringes, scalpels, glass vials, blades, plastics, catheters, broken ampoules, intravenous sets/bottles, blood bags, gloves, bandages etc. It should be able to handle/shred wet waste, especially after microwave/autoclave/hydroclave.
  - e) The shredder blade shall be of non-corrosive and hardened steel.
  - f) The shredder should be so designed and mounted so as not to generate high noise & vibration.
  - g) If hopper lid or door of collection box is opened, the shredder should stop automatically for safety of operator.
  - h) In case of shock-loading (non-shreddable material in the hopper), there should be a mechanism to automatically stop the shredder to avoid any emergency / accident.
  - i) In case of overload or jamming, the shredder should have mechanism of reverse motion of shaft to avoid any emergency accident.
  - j) The motor shall be connected to the shredder shaft through a gear mechanism, to ensure low rpm and safety.
  - k) The unit shall be suitably designed for operator safety, mechanical as well as electrical.
  - l) The shredder should have low rotational speed (maximum 50 rpm). This will ensure better gripping and cutting of the Bio-medical Waste.
  - m) The discharge height (from discharge point to ground level) shall be sufficient (minimum 3 feet to accommodate the containers for collection of shredder material. This would avoid spillage of shredded material.
  - n) The minimum capacity of the motor attached with the shredder shall be 3 KW for 50 kg/hr, 5 KW for 100 kg/hr & 7.5 KW for 200 kg/hr and shall be three phase induction motor. This will ensure efficient cutting of the Bio-medical Wastes as prescribed in the Bio-medical Waste Management Rules, 2016.
- xvi) There should be facility for bin washing, floor washing & vehicle washing.
- xvii) A sharp pit or a facility for sharp encapsulation shall be provided for treated sharps. An option may also be worked out for recovery of metal from sharps in a factory.

- xviii) The facility should have the provisions for treatment equipment room, main waste storage room, treated waste storage room, administrative room, generator set, site security, parking, sign board, green belt and washing room.
- xix) The facility should also have provisions for:
- a) A telephone shall be provided and maintained at the facility.
  - b) A First Aid Box shall be provided and maintained at the your unit.
  - c) Proper lighting shall be provided at the facility.
  - d) Proper care shall be taken to keep the facility and surroundings free from odours.
  - e) Proper fire fighting facilities and emergency alarm shall be installed.
  - f) Measures shall be implemented to control pests and insects at the site.
  - g) Measures shall be implemented to control the escape of litter from the site.
  - h) Necessary provision shall be made to prevent and control noise generated, if any due to the activities at the site,
  - i) Necessary protective gear for the waste handlers shall be provided.
- xx) The treated Bio-medical Waste shall be disposed as per the following table:

Sr. No.	Waste Category	Disposal Method
1.	Plastic wastes after disinfection and shredding.	To be sold to Authorized Recycler
2.	Disinfected Sharps (except syringes)	To be sold to Authorized foundry.
3.	Incineration ash	Secured landfill
4.	Other treated solid wastes	Municipal landfill
5.	Oil & grease	Incineration
6.	Treated waste water	Sewer/drain or recycling

- xxi) Waste water discharged from the unit shall meet with the standards as specified in Bio-medical waste rules.
- xxii) The authorized person should submit the quarterly report of the effluent being discharged from the facility for the parameters as specified under the Bio-medical Waste Rules from the approved laboratory.
- xxiii) The authorized person shall apply for the renewal of authorization. In the prescribed form at least 30 days before the date of expiry of this authorization letter.
- xxiv) This authorization shall deemed to have been cancelled if any of the condition of authorization is violated.
- xxv) Mercury is hazardous waste and should either be disposed off at hazardous waste facility or given to a Mercury equipment manufacturer.
- xxvi) Unit shall follow the conditions of consent issued under Water Act 1974, Air Act 1981, and Authorization under Environment (Protection) Act, 1986 for Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

### **SPECIAL CONDITIONS**

The authorised person has to perform the following duties for the management and compliance of Biomedical Waste Management Rules, 2016.

- a) Take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the Central Pollution Control Board from time to time.
- b) Ensure timely collection of bio-medical waste from the occupier as prescribed under these rules.

- c) Establish bar coding and global positioning system for handling of bio- medical waste.
- d) Inform the prescribed authority immediately regarding the occupiers which are not handing over the segregated bio-medical waste in accordance with these rules.
- e) Provide training for all its workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter.
- f) Assist the occupier in training conducted by them for bio-medical waste management.
- g) Undertake appropriate medical examination at the time of induction and at least once in a year and immunize all its workers involved in handling of bio-medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio-medical waste and maintain the records for the same.
- h) Ensure occupational safety of all its workers involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipment.
- i) Report major accidents including accidents caused by fire hazards, blasts during handling of biomedical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form I to Chandigarh Pollution Control Committee (CPCC) and also along with the annual report.
- j) Maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation.
- k) Allow occupier, who are giving waste for treatment to the operator, to see whether the treatment is carried out as per the rules.
- l) Shall display details of authorisation, treatment, annual report etc on its web-site.
- m) After ensuring treatment by autoclaving or microwaving followed by mutilation or shredding, whichever is applicable, the recyclables from the treated bio-medical wastes such as plastics and glass, shall be given to recyclers having valid consent or authorisation or registration from the Chandigarh Pollution Control Committee or from the respective Pollution Control Board/Committee.
- n) Supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required.
- o) Ensure collection of biomedical waste on holidays also.
- p) Maintain all record for operation of incineration, hydro or autoclaving for a period of five years.
- q) Unit has to install Continuous Emission Monitoring System for the measurement of the parameters as prescribed by the Central Pollution Control Board in their Guidelines for Common Biomedical Waste Treatment Facilities and for Continuous Emission Monitoring Systems and transmit of online data so generated simultaneously to Chandigarh Pollution Control Committee and Central Pollution Control Board as well.
- r) Unit has to comply with the standards mentioned in Schedule II of Biomedical Waste Management Rules, 2016 w.r.t. treatment and disposal of bio-medical wastes.



Arulrajan P., IFS  
Member Secretary



## Chandigarh Pollution Control Committee

[Paryavaran Bhawan Sector 19B, Madhya Marg, Chandigarh, 160019 ]

**Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or recovery or re-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste.**

<b>User ID</b>	: R17IND159368
<b>Application No.</b>	: 512142
<b>Industry Type</b>	: Bio-medical Waste Treatment Facility
<b>Category</b>	: RED
<b>Authorization Applied For</b>	: Renew
<b>Previous Auth No</b>	: CPCC/RSBWTF/1237/2019/130/3258
<b>Previous Auth Valid UpTo</b>	: 11/30/2023

To

**The Member Secretary,  
Chandigarh Pollution Control Committee  
Paryavaran Bhawan Sector 19B, Madhya Marg,  
Chandigarh**

Sir,

I/We hereby apply for authorization/renewal of authorization under Sub-rule(1) of Rule 6 of the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

### Part A :General (to be filled by all)

1. (a) Name and Address of the unit and location of facility	: Alliance Envirocare company Pvt Ltd 182/9, Industrial Area, phase-I, Chandigarh Industrial Area I Chandigarh
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(b) Name of the occupier of the facility or operator of disposal facility with designation, tel, Fax and e-mail	:	Paramjeet Singh Manager 0172-5017402 9216594568 0172-5017402 alliance_envirocare@yahoo.com			
(c) Aadhar Number	:	242814680788			
(d) Authorisation required for (Please tick mark appropriate activity or activities )	:	Generation	<input checked="" type="checkbox"/>	Collection	<input type="checkbox"/>
		Storage	<input checked="" type="checkbox"/>	Transportation	<input checked="" type="checkbox"/>
		Reception	<input type="checkbox"/>	Reuse	<input type="checkbox"/>
		Recycling	<input type="checkbox"/>	Recovery	<input type="checkbox"/>
		Pre-Processing	<input type="checkbox"/>	Co-Processing	<input type="checkbox"/>
		Utilisation	<input type="checkbox"/>	Treatment	<input type="checkbox"/>
		Disposal	<input checked="" type="checkbox"/>	Incineration	<input type="checkbox"/>
(e) Agreement made with Authorized Recycler for disposal of Hazardous-Waste	:	No Not Attached			

2 (a) Nature and quantity of waste handled per annum (in metric tonne or kilo litre)

Name of Process	Name of Hazardous Waste (Category No)	Quantity	Waste Type	Waste Storage	Waste Disposal	Source of generation of waste	Physical status	Quantity stored at any time	Quantity accumulated as on 31st March
35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3- Chemical sludge from waste water treatment	150 Kilograms/Annum	Landfillable	Concrete Tanks	ETP Sludge	Effluent Treatment Plant	Solid	10	0 Kilograms
37. Hazardous waste treatment processes e.g. pre-processing, incineration and concentration	37.2-Ash from incinerator and flue gas cleaning residue	255500 Kilograms/Annum	Landfillable	HDPE Bags	Ash from Incinerator	Ash generation from disposal of bio medical waste	Solid	10000	357 Kilograms

2 (B) Hazardous Waste Generation Details For DG Set Only

Number of D.G. Set: 1

Category of Hazardous Waste	Capacity of D.G. set (in KVA)	Date of Manufacturing of DG Set	Quantity of Hazardous Waste Generated	Unit	Waste Type
Schedule I 5.1 Used Oil	160	2018	50	Litres/Annum	Recyclable
3. (a) Year of commissioning and commencement of production		:	2018		
(b) Whether the industry works		:	One Shift	Two Shift	Round the clock <input checked="" type="checkbox"/>
4. Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of Central Pollution Control Board. Such ERP shall comprise the following, but not limited to: • Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property; • Implementing the measures necessary to protect persons and the environment; • Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available; • Arrangements for training staff in the duties which they are expected to perform; • Arrangements for informing concerned authorities and emergency services; and • Arrangements for providing assistance with off-site mitigatory action. (To be attached separately)		:	Attached		
5. Provide undertaking or declaration to comply with all provisions including the scope of submitted bank guarantee in the event of spillage or fire while handling the hazardous and other waste		:	Attached		

**Part B :To be filled by hazardous waste generators**

(a) Process description including process flow sheet indicating inputs and outputs (raw materials, chemicals, products, by-products, waste, emissions, water waste etc.) Please attach sheet	:	Not Attached
(b) Characteristics (waste-wise) and Quantity of waste generation per annum		

Schedule	Name of Process	Name of Hazardous Waste (Category No)	Quantity	Characteristics of each waste	The details of utilization with in the plants such as Reuse/ Recycling/ Recovery/Re processing etc	If not utilised within the plant, provide details of what is done with this waste	Details of arrangements for transportation to actual users/ TSDF	Details of the environmental safeguards and environmental facilities provided for safe handling
Schedule I	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3-Chemical sludge from waste water treatment	150 Kilogram s/Annum	ETP Sludge	NA	Landfill at TSDF	Transport by TSDF	
Schedule I	37. Hazardous waste treatment processes e.g. pre-processing, incineration and concentration	37.2-Ash from incinerator and flue gas cleaning residue	255500 Kilogram s/Annum	incineration Ash	NA	Landfill at TSDF	Transport by TSDF	

2. Hazardous and other wastes generated as per these rules from storage of hazardous chemicals as defined under the Manufacture, Storage and import of Hazardous Chemicals Rules, 1989

: Incineration Ash from disposal of BMW, ETP Sludge and Used oil generated from DG Set

**Part C :To be filled by Treatment, Storage and disposal facility operators**

1. Location of site with layout map	:	0
2. Safe storage of the waste and storage capacity	:	
3. The treatment processes and their capacities	:	
4. Secured Landfills	:	
5. Incineration, if any	:	
6. Leachate Collection and Treatment System	:	
7. Fire Fighting Systems	:	

8. Environmental management plan including monitoring	:	
9. Arrangement for transportation of waste from generators	:	

**Part D :To be filled by recyclers or pre-processors or users of hazardous or other wastes**

1. Nature and quantity of different commonly recyclable hazardous wastes in Schedule-IV procured per annum from domestic sources or imported or both	:	Hazardous Wastes Type	Quantity	Source (Domestic/Imported)
		2. Installed capacity as per registration issued by district Industries Center or any Other authorised Government agency .Provide copy	:	Not Attached
3. Provide detail of secured storage of waste including the storage capacity	:			
4. Process description including process flow sheet indicating equipment details ,inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste, water, etc).Attach separate sheets	:	Not Attached		
5. Provide details of end users of products or by-products	:			
6. Provide detail of pollution control system such as effluent treatment Plant , scrubbers etc.Including mode of disposal of waste	:			
7. Provide details of occupational health and safety measure	:			
8. Has the facility been setup as per Central Pollution Control Board guidelines ? if yes provide a report on the compliance with the guidelines	:			
9. Arrangements for transportation of waste to the facility	:			

**Date : 10/10/2023**

**Signature of the Applicant.....**

**Place :**

**Name and Designation.....**

**Enclosures :**

1. Site Plan of the industry showing the location of hazardous waste storage area room (Attached)
2. Manufacturing process Details alongwith process flow Chart (Attached)
3. Copy of agreement signed with Common Hazardous Waste Treatment Facility regarding disposal of hazardous waste (Attached)
4. Annual return in form IV as prescribed in the Hazardous Waste Management Handling and trans Boundary Movements Rules (Attached)
5. Board Resolution (Attached)
6. MOA (Attached)
7. Lease Agreement (Attached)
8. Addendum to Lease agreement (Attached)
9. Consent to Operate (Attached)
10. Earlier HWM Authorization (Attached)

11. GST Certificate (Attached)
12. ID Proof - Adhaar Card (Attached)
13. ID Proof - PAN Card (Attached)
14. undertaking or Declaration (Attached)

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## Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities



### **CENTRAL POLLUTION CONTROL BOARD**

(Ministry of Environment, Forest and Climate Change)

Parivesh Bhawan, East Arjun Nagar

DELHI - 110 032

website: [www.cpcb.nic.in](http://www.cpcb.nic.in)

(December 21, 2016)

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## Abbreviations

APCD	-	Air Pollution Control Device
BMWM Rules	-	Bio-medical Waste Management Rules
CBWTF	-	Common Bio-medical Waste Treatment and Disposal Facility
CO	-	Carbon Monoxide
CO <sub>2</sub>	-	Carbon Dioxide
CPCB	-	Central Pollution Control Board
CRZ	-	Coastal Regulation Zone
DG	-	Diesel Generator
EC	-	Environmental Clearance
EIA	-	Environment Impact Assessment
ETP	-	Effluent Treatment Plant
GPS	-	Global Positioning System
HCFs	-	Health Care Facilities
HCl	-	Hydrochloric Acid
HOWM & TM Rules	-	Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016
MHz	-	Mega Hertz
MoEF& CC	-	Ministry of Environment, Forest & Climate Change
KM	-	Kilometer
KW	-	Kilowatt
MoU	-	Memorandum of Understanding
NABL	-	National Accreditation Board for Testing and Laboratories
NO <sub>x</sub>	-	Oxides of Nitrogen
O <sub>2</sub>	-	Oxygen
PCC	-	Pollution Control Committee
PLC	-	Programmable Logical Control
SEIAA	-	State Environment Impact Assessment Authority
SLF	-	Secured Landfill
SPCB	-	State Pollution Control Board
TSDF	-	Treatment Storage and Disposal Facility
TOC	-	Total Organic Carbon
VOCs	-	Volatile Organic Compounds

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## 1) Introduction

A Common Bio-medical Waste Treatment and Disposal Facility (CBWTF) is a set up where biomedical waste generated from member health care facilities is imparted necessary *treatment* to reduce adverse effects that this waste may pose on human health and environment. The treated recyclable waste may finally be sent for disposal in a secured landfill or for recycling.

According to the Bio-medical Waste Management Rules, 2016, "*bio-medical waste treatment and disposal facility*" means any facility wherein treatment, disposal of bio-medical waste or processes incidental to such treatment and disposal is carried out, and includes common bio-medical waste treatment facilities and "*operator of a common bio-medical waste treatment facility*" means a person who owns or controls a Common Bio-medical Waste Treatment and Disposal Facility (CBWTF) for the collection, reception, storage, transport, treatment, disposal or any other form of handling of bio-medical waste.

The Bio-medical Waste Management Rules, 2016 (hereafter referred as BMWM Rules) restricts occupier for establishment of on-site or captive bio-medical waste treatment and disposal facility, if a service of common bio- medical waste treatment and disposal facility is available within a distance of seventy-five kilometer, as installation of individual treatment facility by health care facility (HCF) requires comparatively high capital investment. In addition, it requires separate dedicated and trained skilled manpower and infrastructure development for proper operation and maintenance of treatment systems. The concept of *CBWTF* is not only addresses such problems but also prevents proliferation of treatment technologies in a particular town or city. In turn, it reduces the monitoring pressure on regulatory agencies. By running the treatment equipment at CBWTF to its full capacity, the cost of treatment of per kilogram bio-medical waste gets significantly reduced. Its considerable advantages have made CBWTF popular and proven concept in most part of the world.

The CBWTFs are also required to set up based on the need for ensuring environmentally sound management of bio-medical waste keeping in view the techno-economic feasibility and viable operation of the facility with minimal impact on human health and environment.

Since 1998, the CBWTF as an option for treatment of bio-medical waste also been legally introduced in India. Considering the likely impacts that may cause to the patients undergoing treatment because of operation of the captive treatment

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equipment within the health care facilities (HCFs), now the Bio-medical Waste Management Rules, 2016 restricts the Occupier (i.e., HCF) for ensuring treatment and disposal of generated bio-medical waste through a CBWTF, located within a distance of 75 KM. Further, these rules eased the bottleneck in upbringing the CBWTF by making department in the business allocation of land assignment in the State or UT administration responsible for providing a suitable site (s) within its jurisdiction.

The concept of CBWTF is also being widely accepted in India among the healthcare units, medical associations and entrepreneurs. In order to set up a CBWTF to its maximum perfection, care shall be taken in choosing the right technology, development of CBWTF area, proper designing of transportation system to achieve optimum results etc. Key features of CBWTF have been addressed in the subsequent sections.

To facilitate the treatment and disposal of bio-medical waste generated from the HCFs, at present (as per Annual Report 2014 submitted by the SPCBs/PCCs), there are 192 no. of CBWTFs in operation and 33 no. of CBWTFs are under construction. Also, the Bio-medical Waste Management Rules, 2016 mandates that the operator of a CBWTF authorised by the prescribed authority is required to take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with the BMWM Rules and the guidelines issued by the Central Government or the Central Pollution Control Board (CPCB) from time to time. Therefore, these guidelines have been prepared with an aim to have uniformity in ensuring site selection, allowing and establishment of a state-of-the-art CBWTF, operation as well as verification of compliance to the BMWM Rules, 2016 throughout the country. However, any other aspects which are not been covered under these guidelines and needs attention, in such a case, the prescribed authority may take suitable action in the interest of protection of the environment in consultation with MoEF & CC/CPCB. Also, it is pertinent to mention here that these guidelines are mandatory henceforth under the Bio-medical Waste Management Rules, 2016

**2) Criteria for development of a new Common Bio-medical Waste Treatment and Disposal Facility for a locality or region.**

Prior to allowing any new CBWTF, following criteria or steps may be followed:

- a) Prescribed authority under the BMWM Rules, 2016 [i.e., State Pollution Control Board (SPCB) in the respective State or Pollution Control Committee (PCC) in the respective
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Union Territory Administration] is required to prepare an inventory or review with regard to the bio-medical waste generation at least once in five years in the coverage areas of the existing bio-medical waste treatment and disposal facility. The prescribed authority is also required to extrapolate the coverage-area wise bio-medical waste generation for the next ten years.

- b) SPCB/PCC is required to conduct gap analysis w.r.to coverage area of the bio-medical waste generation and also projected over a period of next ten years, adequacy of existing treatment capacity of the CBWTF in each coverage area of radius 75 KM, as given in **Annexure-I**.

All the SPCBs and PCCs shall conduct the gap analysis and based on the gap analysis, action plan for development of new CBWTFs is required to be prepared and submitted to MoEF & CC & CPCB within six months' time. In case of States/UTs, where no CBWTF is available, in such a case, SPCB/PCC being prescribed authority under the BMWM Rules is required to submit the detailed proposal to MoEF & CC/MoH & FW through the respective State Government or UT Administration. Also, the option of forming association by the group of health care facilities (HCFs) to develop their own CBWTF also be encouraged following these guideline. In case, any coverage area requires additional treatment capacity, in such a case, action may be initiated by the prescribed authority for allowing a new CBWTF in that locality without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF.

- c) SPCB/PCC shall identify the coverage area, which require additional treatment facility and bring it to the notice of the concerned department in the business allocation of land assignment in the respective State Government or UT Administration. The department in the business allocation of land assignment shall be responsible for providing suitable site in the identified coverage area for setting up of a CBWTF, in consultation with the prescribed authority (i.e., SPCB/PCC), other stakeholders and in accordance with these guidelines issued by CPCB from time to time.
- d) Alternately, a CBWTF may also be allowed to be established on a land procured by an entrepreneur in accordance with the location criteria suggested under these guidelines.
- e) The SPCB/PCC or concerned department in the business allocation of land assignment in the respective State Government or UT Administration may seek expression of interest from the proponents for development of new CBWTF (s) in the identified coverage area. Upon allocation of site to the proponent, the proponent is
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required to take necessary approvals as required under the Environment (Protection) Act, 1986 for development of the new CBWTF in accordance with these guidelines.

- f) In the absence of expression of interest by any proponent, then SPCB/PCC shall insist health care facilities to form association and to develop its own CBWTF in line with these guidelines or to have captive treatment facilities for ensuring treatment and disposal of generated bio-medical waste as stipulated under the BMWM Rules, 2016.
- g) In case of any regulatory action including closure of any existing CBWTF is inevitable, the respective SPCB/PCC may take action under the BMWM Rules including for making alternate arrangement to ensure safe disposal of the bio-medical waste generated from the member health care facilities of such default CBWTF through CBWTF located nearby.
- h) In case of hilly areas considering the geography, only one CBWTF with adequate treatment capacity may be developed covering atleast two districts to cater treatment services to the HCFs located in the respective Districts. The selection and allocation of site etc., should be done as per the criteria suggested under these guidelines. The treatment charges to be prescribed by the respective SPCB/PCC in consultation with the State Advisory Committee.

The criteria for development of CBWTFs in any coverage area is also depicted in **Figure 1**.

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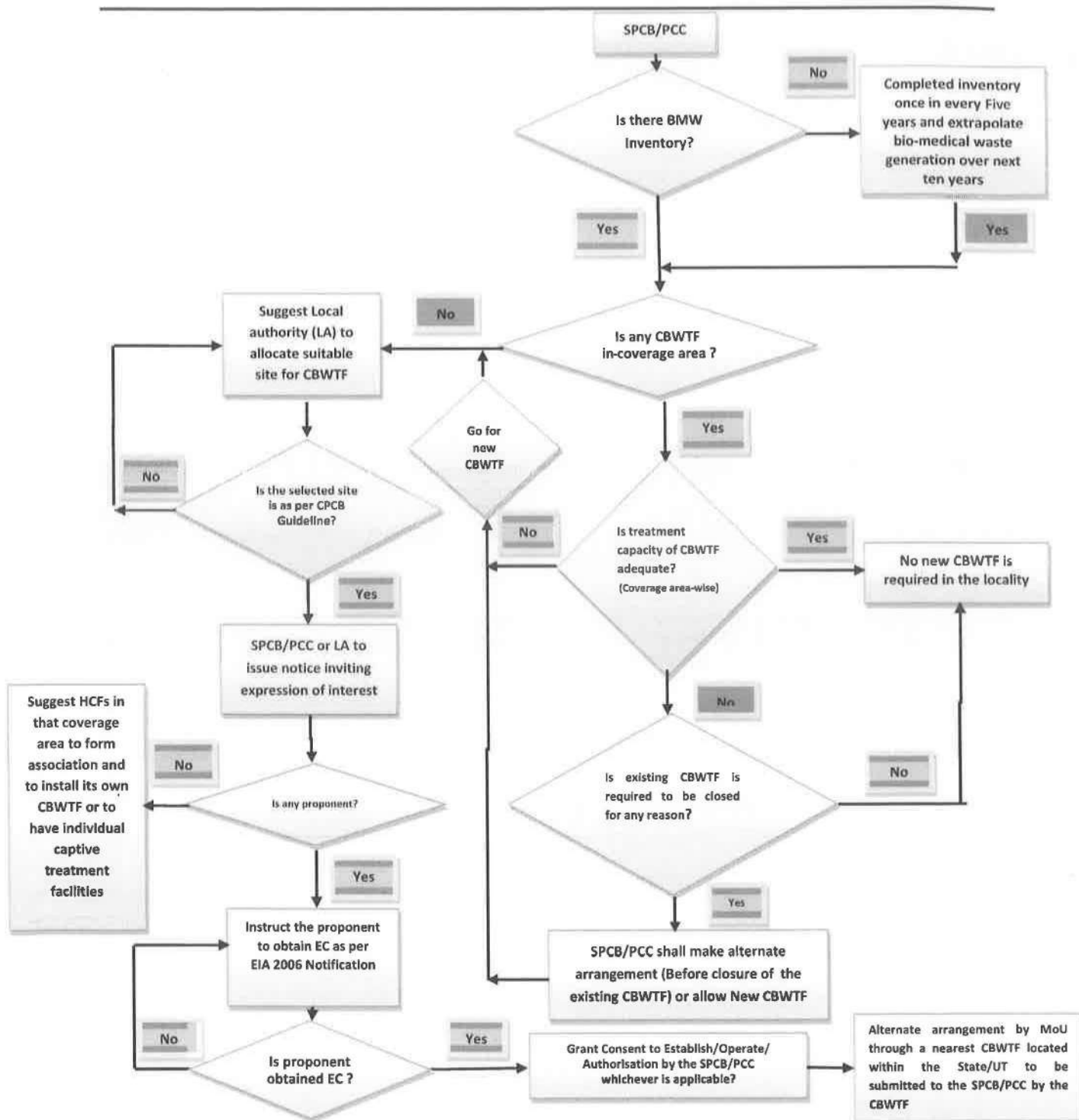


Figure 1. Criteria for Development of a CBWTF in a coverage area

### 3) **Duties of the operator of a common bio-medical waste treatment and disposal facility**

The duties of the operator of a common bio-medical waste treatment and disposal facility (CBWTF) as enunciated under Rule 5 of the Bio-medical Waste Management Rules, 2016 shall be ensured and complied with. Also, all the existing CBWTFs shall also complete augmentation of the existing incineration facility so as to comply w.r.to the residence time as well as emission norms including for Dioxins and Furans prescribed under BMWM Rules, 2016 within two years from the date of notification of the BMWM Rules, 2016 (i.e., prior to 27.03.2018). In addition to the above, to ensure proper management of bio-medical waste in the respective coverage area, as a mitigation measure, especially in the event of

- (a) a temporary break down (not more than a week) of a CBWTF especially for rectification of the refractory lining of the incineration chambers or change of requisite APCD due to failure; and
- (b) Closure of a CBWTF for violation of the provisions of the BMWM Rules or any other reason.

Prior to commencement of a new CBWTF as well as all the existing CBWTF Operators are required to submit action plan, to the respective SPCB/PCC, for imposing suitable condition while granting authorisation under the BMWM Rules, 2016. The action plan should also include:

- (a) a MoU made with the nearest CBWTF located within the respective State/UT, as alternate arrangement. In case, if there is no CBWTF located nearby then such CBWTF should have to install stand by treatment equipment (equal to the existing treatment capacity as per consents granted by the SPCB/PCC), and
- (b) decontamination plan of the CBWTF for execution of such plan prior to closure of a CBWTF.

### 4) **Applicability of these guidelines**

These guidelines are applicable to all the upcoming or new CBWTFs. In case of the existing CBWTFs, these guidelines shall be applicable in case

- (a) the existing CBWTFs desires to expand or enhance the existing treatment capacity  
**(or)**
- (b) the existing CBWTFs desires to modernize the existing treatment equipment with the new equipment with enhancement in the existing treatment capacity.

## 5) Environmental laws applicable for commissioning or operation of a CBWTF

Operation of a CBWTF leads to air emissions as well as waste water generation as in case of an industrial operation. Most common sources of waste water generation in CBWTFs are vehicle washing, floor washing, and scrubbed liquid effluent from air pollution control systems attached with the incinerator/plasma pyrolysis. Incineration as well as DG Set is the general source of air emissions.

**5.1** Any other approvals (such as Land Use /Change in Land Use as applicable) required from the concerned authorities under various laws have to be complied with by the proponent of the CBWTF prior to development of a CBWTF:

### 5.2 Consents under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as well as Authorization under the BMWM Rules, 2016

The project proponent of the CBWTF is required to obtain 'Consent to Establishment' under Rule 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Rule 21 of the Air (Prevention and Control of Pollution) Act, 1981, from the respective prescribed authority i.e. SPCB/PCC. Upon installation of the requisite equipment, the CBWTF Operator is also required to obtain authorization under BMWM Rules, 2016 co-terminus with consent to operate under Water (Prevention and Control of Pollution) Act, 1976 & Air (Prevention and Control of Pollution) Act, 1981 from the respective SPCB/PCC prior to commencement of the CBWTF.

### 5.3 Environmental Clearance under EIA Notification 2006

Ministry of Environment, Forest & Climate Change (MoEF & CC), notified amendment to the EIA Notification 2006 and published vide MoEF & CC Notification of S.O. 1142 (E) dated April 17, 2015. According to this notification, the 'bio-medical waste treatment facility' is categorized under the Item 7 (da) in the schedule, requiring 'environmental clearance' from the State Environment Impact Assessment Authority (SEIAA). Therefore, the CBWTF operator is also required to obtain 'Environmental Clearance (EC)' from the respective SEIAA or Ministry of Environment, Forest & Climate Change (MoEF & CC), as the case may be, before any construction work, or preparation of land by the projects management, which include the following:

- a) All new projects or activities pertaining to the bio-medical waste treatment facility; and
- b) Expansion and modernization with additional treatment capacity of existing bio-medical waste treatment facility (excluding augmentation of incineration facility)

for compliance to the residence time as well as Dioxins and Furans without enhancing the existing treatment capacity).

- c) Any expansion or modification in the treatment capacity or relocation of the existing CBWTF (requires compliance to the relevant provisions notified under the Environment (Protection) Act, 1986 by the MoEF & CC

#### 6) Location criteria

In the context of these guidelines, buffer zone represents a separation distance between the source of pollution in CBWTF and the receptor - following the principle that the degree of impact reduces with increased distance. The following parameters may be considered for ascertaining buffer distance on case-to-case basis:

- (i) potential for spread of infection from wastes stored in the premises.
- (ii) applicable standards for pollution control and the relative efficiency of the existing incinerators and emission control systems,
- (iii) potential of fugitive dust emission from incinerators,
- (iv) potential for discharge of wastewater
- (v) the potential for odour production,
- (vi) the potential for noise pollution,
- (vii) the risk posed to human health and safety due to exposure to emissions from incinerator,
- (viii) the risk of fire and
- (ix) Significance of the residual impacts such as bottom ash and fly ash.

As far as possible, the CBWTF shall be located near to its area of operation in order to minimize the transportation distance in waste collection, thus enhancing its operational flexibility as well as for ensuring compliance to the time limit for treatment and disposal of bio-medical waste as stipulated under the BMWM Rules (i.e., within 48 hours). Also, the location of the CBWTF should be in conformity to the CRZ Norms and other provisions notified under the Environment (Protection) Act, 1986. The location shall be decided in consultation with the State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC). The location criteria for development of a CBWTF are as follows:

- (a) A CBWTF shall preferably be developed in a notified industrial area without any requirement of buffer zone **(or)**
- (b) A CBWTF can be located at a place reasonably far away from notified residential and sensitive areas and should have a buffer distance of preferably 500 m so that it shall

have minimal impact on these areas. In case of non-availability of such a land, the buffer zone distance from the notified residential area may be reduced to less than 500 m by SPCB/PCC without referring the matter to CPCB by prescribing additional control measures such as (i) adoption of best available technologies (BAT) by the proponent of CBWTF; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the CBWTF and (iv) in case of any complaints from the public, then CBWTF should prove that the facility is not causing any adverse impact on environment and habitation in the vicinity. If SPCB/PCC is not in a position to resolve the issue relating to buffer zone while selecting the site for CBWTFs, in such a case, SPCBs/PCCs may refer the matter to CPCB.

- (c) The CBWTF can also be developed as an integral part of the Hazardous Waste Treatment Storage and Disposal Facility (TSDF) subject to obtaining of necessary approvals from the authorities concerned including 'environmental clearance' as per Environmental Impact Assessment 2006 and further amendments notified under the Environment (Protection) Act, 1986, provided there is no CBWTF exist within 150 KM distance from the existing TSDF.

#### **7) Land requirement**

Sufficient land shall be allocated to the CBWTF to provide all requisite systems which include dedicated space for storage of waste (both treated and untreated), waste treatment equipment, vehicle washing bay, vehicle parking space, ETP, incineration ash storage provision, administrative room, space for DG Set etc.,.

- (a) Preferably, a CBWTF shall be set up on a plot size of not less than one acre in all the areas. However, a CBWTF can be developed in adjacent plots but cannot be set up in two or more different plots located in different areas. Separate plots can be permitted only for vehicle parking if located in the close vicinity of the proposed CBWTFs or the existing CBWTFs.
- (b) In case of upcoming or new CBWTFs (both in municipal limits with population more than 25 lakhs or in rural areas), the land area requirement may be relaxed (but in any case not less than 0.5 acre) by the SPCB/PCC, with additional control measures such as zero liquid discharge, increase in stack height, stringent emission norms, odour control measures or any other measures felt necessary by the prescribed authority on case-to-case basis, only in consultation with CPCB.

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**8) Coverage area of CBWTF**

Suggested coverage area for development of a CBWTF is as follows:

- a) A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated upto 150 KM radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposed of within 48 hours as stipulated under the BMWM Rules.
- b) In case, number of beds is exceeding >10,000 beds in a locality (i.e. coverage area of the CBWTF under reference) and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance to various provisions notified under the Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs located.
- c) In case of hilly areas, considering the geography, only one CBWTF with adequate treatment capacity may be developed covering atleast two districts to cater treatment services to the HCFs located in the respective Districts. The selection and allocation of site etc. should be done as per the criteria suggested under these guidelines. The treatment charges to be prescribed by the respective SPCB/PCC in consultation with the State Advisory Committee to be constituted under the BMWM Rules by the respective State Government or UT Administration.

**9) Treatment equipment**

The Common Bio-medical Waste Treatment Facility should treat the bio-medical waste as per BMWM Rules and as per the authorisation granted by the prescribed authority. The CBWTF should have the following treatment facilities:

**a) *Incineration/Plasma Pyrolysis***

***Incineration*** is a controlled combustion process where waste is completely oxidized and harmful microorganisms present in it are destroyed/ denatured under high temperature. The guidelines for "Design & Construction Requirements of Bio-medical Waste Incinerators" by CPCB from time to time shall be followed for selecting/or augmenting the incinerator.

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**Plasma Pyrolysis** is an alternate to incinerator, Plasma Pyrolysis treatment technology can be installed for disposal of bio-medical waste categories as per BMWM Rules wherein destruction of bio-medical waste is similar to incineration can be achieved. In case of plasma pyrolysis, waste is treated at high temperature under controlled condition to form gases like methane, hydrogen and carbon monoxide which are subjected to combustion (oxidation) in secondary chamber. In the plasma pyrolysis process waste is converted into small clinker which can be disposed in secured landfills.

**b) Autoclaving/Hydroclaving**

- (i) **Autoclaving** is a low-heat thermal process where steam is brought into direct contact with waste in a controlled manner and for sufficient duration to disinfect the wastes as stipulated under the Bio-medical Waste Management Rules. For ease and safety in operation, the system should be horizontal type and exclusively designed for treatment of bio-medical waste. For optimum results, pre-vacuum based system be preferred against the gravity type system. It shall have tamper-proof control panel with efficient display and recording devices for recording critical parameters such as time, temperature, pressure, date and batch number etc. as required under the BMWM Rules.
- (ii) **Hydroclaving** is similar to that of autoclaving except that the waste is subjected to indirect heating by applying steam in the outer jacket. The waste is continuously tumbled in the chamber during the process.
- c) **Microwaving:** In microwaving, microbial inactivation occurs as a result of the thermal effect of electromagnetic radiation spectrum lying between the frequencies 300 and 300,000MHz. Microwave heating is an inter-molecular heating process. The heating occurs inside the waste material in the presence of steam.
- d) **Chemical disinfection:** Though chemical disinfection or alternates as stipulated under the BMWM Rules is also an option for treatment of certain categories of bio-medical waste such as glass waste but looking at the volume of waste to be disinfected at the CBWTF and the pollution load associated with the use of chemical disinfectants, the chemical disinfection for treatment of bio-medical waste as part of a CBWTF may be used sparingly or avoided as far as possible.
- e) **Dry heat sterilization:** This is the additional option for treatment of waste sharps as stipulated under the BMWM Rules. In this method, waste sharps are treated using

dry heat (hot air) at a temperature not less than 185<sup>0</sup>C, at least for a residence period of 150 minutes in each cycle ( with sterilization period of 90 minutes).

- f) *Shredder:*** Shredding is a process by which waste are de-shaped or cut into smaller pieces so as to make the wastes unrecognizable. It helps in prevention of reuse of bio-medical waste and also acts as identifier that the wastes have been disinfected and are safe to dispose off. A shredder to be used for shredding bio-medical waste shall confirm to the following minimum requirements:
- (i) The shredder for bio-medical waste shall be of robust design with minimum maintenance requirement;
  - (ii) The shredder should be properly designed and covered to avoid spillage and dust generation. It should be designed such that it has minimum manual handling;
  - (iii) The hopper and cutting chamber of the shredder should be so designed to accommodate the waste bag full of bio-medical waste;
  - (iv) The shredder blade should be highly resistant and should be able to shred waste sharps, syringes, scalpels, blades, plastics, catheters, intravenous sets/ bottles, blood bags, gloves, bandages etc. It should be able to handle/ shred wet waste, especially after microwave/ autoclave/hydroclave;
  - (v) The shredder blade shall be of non-corrosive and hardened steel;
  - (vi) The shredder should be so designed and mounted so as not to generate dust, high noise & vibration;
  - (vii) If hopper lid or door of collection box is opened, the shredder should stop automatically for safety of operator;
  - (viii) ]In case of shock-loading (non-shreddable material in the hopper), there should be a mechanism to automatically stop the shredder to avoid any emergency/accident;
  - (ix) In case of overload or jamming, the shredder should have mechanism of reverse motion of shaft to avoid any emergency/accident;
  - (x) The motor shall be connected to the shredder shaft through a gear mechanism, to ensure low rpm and safety;
  - (xi) The unit shall be suitably designed for operator safety, mechanical as well as electrical;
  - (xii) The shredder should have low rotational speed (maximum 50 rpm). This will ensure better gripping and cutting of the bio-medical waste;

- (xiii) The discharge height (from discharge point to ground level) shall be sufficient (minimum 3 feet) to accommodate the containers for collection of shredded material. This would avoid spillage of shredded material;
- (xiv) The minimum capacity of the motor attached with the shredder shall be 3 KW for 50 Kg/hr, 5 KW for 100 kg/hr & 7.5 KW for 200 Kg/hr and shall be three phase induction motor. This will ensure efficient cutting of the bio-medical wastes as prescribed in the Bio-medical Waste Management Rules; and
- (xv) The shredder also should be fitted with separate 'energy meter' for recording total energy consumed for operation of this equipment.

**g) *Sharp pit/ Encapsulation:*** A sharp pit or a facility for sharp encapsulation in a metal container or cement concrete shall be provided for treated sharps (*i.e., treatment by autoclaving or dry heat sterilization followed by shredding or mutilation*). An option may also be worked out for recovery of metal from treated and shredded waste sharps within the CBWTF or iron foundries having consent to operate from the SPCBs/PCCs and located nearby, as per the conditions imposed in authorization granted under BMW Rules by the SPCB/PCC.

A sharp pit may be of circular or rectangular shape and shall be dug and lined with cement plastered brick masonry or concrete rings. The pit should be covered with a heavy concrete slab with a provision of galvanized steel pipe projecting about 1.5 meters above the slab, with an internal diameter of up to 50 mm or 1.5 times the length of vials, whichever is more. The top opening of the steel pipe shall have a provision of locking after the treated waste sharps are disposed into the sharp pit. When the pit is full, it can be sealed completely, after another pit is prepared. In case of high water table regions (*i.e., where water table is less than 6 metres beneath the bottom of the sharp pit*), a tank with above mentioned arrangements shall be made above the ground.

**h) *Deep burial:*** Any SPCB/PCC should not allow the 'deep burial' of bio-medical waste as a part of CBWTF. Any existing CBWTF having disposal of bio-medical waste by deep burial should have the requisite treatment equipment as stipulated under the BMW Rules, *within six months* from the date of finalization of these guidelines.

**i) *Non-burn technology:*** Non-incineration technologies for disposal of bio-medical waste are adopted in some of the developed countries. Non-incineration technology comprises of shredding and disinfection by autoclaving/microwaving or chemical treatment. The treated waste can be disposed along with municipal solid waste in sanitary landfills or through waste to energy plants. Such option can also be adopted in places where the sanitary landfill or waste to energy plant for disposal of municipal

solid waste is available. Such technology is permitted only after prior approval of MoEF & CC and only after obtaining authorization under the BMW Rules from the respective SPCB/PCC for the purpose of carrying out trial runs for assessment of efficacy of the treatment equipment.

- j) *Vehicle/Containers washing facility:*** Every time a vehicle is unloaded, the vehicle and empty waste containers shall be washed properly and disinfected. Washing can be carried out in an open area but on an impermeable surface and liquid effluent so generated shall be conveyed and treated in an effluent treatment plant. The impermeable area shall be of appropriate size so as to avoid spillage of liquid during washing.
- k) *Effluent Treatment Plant:*** A suitable Effluent Treatment Plant (ETP) shall be installed to ensure that liquid effluent generated during the process of washing containers, vehicles, floors etc. is treated and reused after treatment. Proper treatment of waste water shall be ensured in case of zero discharge by recirculation of treated waste water for scrubbing. *ETP may have treatment unit operations comprising collection tank, O & G trap, chemical dosing cum mixing (Flash and slow), coagulation chamber, primary settling tank (s), biological treatment process, secondary settling tank, pressure filter and activated carbon filter, pH Correction tank (wherever recirculation of treated water is practiced) so as to comply with the liquid discharge standards stipulated under the Bio-medical Waste Management Rules, 2016. ETP may also have the following provisions:*
- (i) separate 'energy meter' so as to know total consumption of electricity for operation of the machinery attached with the ETP.
  - (ii) pH meter so as to know pH level of treated water as well as pH level of treated water used for recirculated or recycling in APCD attached with the incinerator or any utility within the CBWTF.
  - (iii) A 'magnetic flow meter' should also be fitted at all the water supply extraction points of the CBWTF as well as the outlet to know the total wastewater treated for further end use or discharge in compliance to the BMW Rules.
  - (iv) Provision of 'press filter' to reduce the moisture content of the ETP Sludge or it may be dried in 'sludge drying bed'. After removal of moisture content or drying, same need to be disposed off in an environmentally sound manner depending upon the hazardous constituents present in it as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

In case, ETP sludge contains metal contents within the prescribed limits as per Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016, such ETP sludge shall be given to CBWTF for incineration or to hazardous waste treatment, storage and disposal facility (TSDF) for disposal in secured landfill.

**Note:**

- a) If any CBWTF desires to adopt any other technology other than referred under Schedule –I of the BMW Rules, may adopt new technology only with the prior approval from MoEF & CC and is also required to obtain authorization under the BMW Rules from the respective SPCB/PCC for carrying out trial run for assessment of efficacy of the new technology.
- b) All the treatment equipment should be operated and complied with the norms as stipulated under Schedule II of the Bio-medical Waste Management Rules, 2016 published by MoEF & CC vide GSR 343 (E) dated 28<sup>th</sup> March, 2016.
- c) Incinerator / Plasma Pyrolysis/ Autoclaving/Microwaving/ Hydroclaving/ Shredder/ Dry Heat Sterilization/ ETP should be fitted with separate 'energy meter' for recording total energy consumed for operation of these equipment.
- d) In the event of temporary shutdown (not more than a week) due to any operational problems in the treatment equipment (such as restoration of refractory lining or maintenance or repairs in APCD), to ensure bio-medical waste collected from the member health care facilities is treated within the time limit as stipulated under the BMW Rules, each all the CBWTF operators should also be provided with stand by treatment equipment especially incinerator/plasma pyrolysis/autoclave (or) alternately MoU made with the nearby CBWTF (located within the State/UT) shall be submitted to the respective SPCB/PCC, by all the existing CBWTF operators (whereas the upcoming facilities have to make such arrangement prior to commencement of the facility) so as to include such condition while granting authorisation under the BMW Rules, 2016 to the concerned CBWTF operators (vice-versa).

**(10) Infrastructure set up**

The CBWTF shall have enough space within it to install required treatment equipment, untreated and treated waste storage area, vehicle-parking, vehicle and containers washing area, Effluent Treatment Plant (ETP), administration room or staff room etc. The required area for CBWTF would depend upon the projected amount of bio-medical waste to be handled by it. A CBWTF shall have the following infrastructure:

**a) Treatment Equipment Room**

A separate housing may be provided for each treatment equipment at the CBWTF such as incinerator room, autoclave room, microwave room etc., as applicable. Each room shall have well-designed roof and walls. Such room shall be well ventilated and easy to wash. The floor and interior finishing of the room shall be such that chances of sticking/harbours of microorganisms are minimized. This can be attained by

providing smooth & fine floor and wall surfaces (to a height of 2 meter from floor) preferably of tiles. The number of joints in such surfaces shall be minimal. The equipment room shall also have a separate cabin, to supervise the operation of the equipment and to record the waste handling and equipment operational data attached to each equipment room. There shall be two waste storage rooms, one for storage of untreated waste and another for treated waste and may be located at a distance from each other. The storage room shall have provisions similar to that of equipment room being well-ventilated with easy to wash floors & walls, smooth and fine surfaces etc. All the treatment equipment rooms and waste storage rooms should be provided with 'fly catcher/killing device'. The room shall be washed and cleaned with a suitable disinfectant every day.

**b) Main waste storage space**

Separate space shall be provided near the entry point of the CBWTF to unload and store all biomedical wastes that have been transported to the CBWTF by its own transportation vehicle. The size of the room shall be adequate to store all wastes transported to the CBWTF. The front portion of the room shall be utilized for unloading the wastes from the vehicle and back or side portion shall be utilized for shifting the wastes to the respective treatment equipment. In the front portion of the room where transportation vehicle is parked for unloading, the floor shall be made impermeable so that any liquid spillage during unloading does not percolates into the ground. The liquid generated during handling of wastes and washing, shall be diverted to the inlet of effluent treatment plant (ETP). In the main storage room, wastes shall be stacked with clear distinction as per the color coding of the containers by providing partitions. From here, the colored containers may be sent to the respective treatment equipment by using suitable closed type of conveyance (trolley etc.,). The main storage room too shall have provisions similar to that of equipment room such as roofing, well ventilated, easy to wash floors & walls, smooth and fine surfaces etc.

Apart from the above, a CBWTF should have separate storage provision for storage of mercury bearing waste collected from the member health care facilities as per the procedure given in CPCB guidelines. Mercury storage provision should be provided as per the guidelines issued by CPCB (refer [www.cpcb.nic.in](http://www.cpcb.nic.in)). The capacity of the mercury storage provision should be maximum of 90 days and by which the collected mercury bearing waste shall have to be disposed of through a TSDF located nearby following the manifest as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. The charges for collection and disposal of

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mercury bearing waste shall be collected by the CBWTF from the respective member HCF.

**c) Treated waste storage room**

Separate space should be provided to store the wastes treated in different treatment units. The wastes shall be stored in separate group as per the disposal options. Other provisions in the room shall be similar to the main storage room. Waste such as incineration ash/vitrified ash generated in the process of incineration/plasma pyrolysis respectively shall be stored safely in a separate area under the shed so as to avoid entry of rain water during the monsoon and for easy collection. In case, incineration ash/ vitrified ash is found to be hazardous waste in nature same should be disposed of through any authorized TSDF operator located nearby following the manifest as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. In case of a State/UT where TSDF is not available, all the CBWTF operators have to store incineration ash safely as per these guidelines.

**d) Administrative Room**

This room shall be utilized for general administration, record keeping, billing etc.

**e) Generator set**

CBWTF shall have a generator set of adequate capacity as standby arrangement for power, with sufficient capacity to run the treatment equipment during the failure of power supply. The generator set shall comply with the necessary requirement as per DG Set norms notified under the Environment (Protection) Act, 1986.

**f) Continuous emission monitoring system (CEMS)**

Monitoring provision for continuous monitoring of the incinerator/plasma pyrolysis stack emission shall be installed by the CBWTF operators for the parameters as stipulated by the respective SPCB/PCC as per the authorisation granted under the BMWM Rules, 2016. Other-wise, at present, all the existing CBWTF operators are required to carry out stack emission monitored using continuous emission monitoring system for the flue gas parameters such as CO<sub>2</sub>, O<sub>2</sub>, CO as well as primary & secondary chamber temperatures, and records maintained. The continuous emission monitoring system for stack emission should be installed as per the guidelines issued by SPCB/PCC/CPCB. Also, the real time continuous stack emission

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monitoring data is also required to be transmitted to the servers of the respective SPCB/PCC as well as CPCB, by all the existing CBWTF operators

**g) Vehicle Parking**

Provision for parking shall be made within the confines of the site for parking of required number of vehicles, loading and unloading of the vehicles meant for transporting waste to and from the facility, etc.. In case of a CBWTF with space constraints, multi-storey parking or a separate provision may be allowed only for parking of vehicles.

**h) Display and sign board**

An identification board (Display) of durable material and finish shall be displayed at the entrance to the facility. This shall clearly display the name of the facility, owner name, address and telephone number of the operator and the prescribed authority, no. of hours of operation & operational hours, telephone numbers of the personnel to be contacted in the event of an emergency, validity period of authorization as well as total daily waste treated and disposed. Also, sign boards should be provided at all the salient points (untreated waste storage area, treatment equipment, treated waste storage area, ETP, firefighting equipment) within the facility.

**i) Washing Room**

A washing room shall be provided for eye washing/hand washing/ bathing etc. for the workers.

**j) Site Security**

High walls, fencing and guarded gates shall be provided at the facility to prevent unauthorized access to the site by humans and livestock.

**k) Fire safety**

Fire safety equipment such as sand buckets and fire extinguishers should be provided at all the salient points of the CBWTF including at the diesel storage areas, diesel tanks connected with the incinerator etc. Fire alarm also should be provided within the CBWTF to prompt the workers in the event of any fire hazard. Workers should also be trained in First Aid administration.

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**l) First Aid Box**

First Aid Box with necessary provisions need to be provided at all the salient points within the facility.

**m) Green Belt**

The open area available within the CBWTF shall be developed into green belt.

**n) Website: ( newly added as per BMW Rules, 2016)**

All the existing CBWTFs shall develop own website by 27.03.2017 whereas the upcoming CBWTF shall develop the website prior to the commencement of the facility. The website should be uploaded with relevant information periodically (on monthly basis) especially as detailed below:

- (i) A copy of the Environmental Clearance obtained;
- (ii) Copies of the Consents under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as well as the Authorisation under the BMW Rules obtained from the SPCB/PCC;
- (iii) List of all the member Health Care Facilities with complete address, bedded or non-bedded HCFs, no. of beds, bar code, category-wise average bio-medical waste generation in kg/annum;
- (iv) Charges levied on the member Health Care Facilities (HCFs) for treatment and disposal of bio-medical waste;
- (v) Vehicles connected with a provision of GPS as per BMW Rules and Vehicle-wise route chart for collection, transportation of bio-medical waste from the member HCFs;
- (vi) Real time continuous online stack emission monitoring data;
- (vii) Daily bio-medical waste collected, received and treated ( Member HCF-wise);
- (viii) Monthly details of total waste collected from the member HCFs, total waste treated, and treated recyclable plastic waste or glass waste sold to the parties and final mode of disposal of incineration ash;
- (ix) A copy of the annual report submitted to the respective SPCB/PCC;
- (x) Monitoring results of the stack emissions, treated wastewater and incineration ash, as per the frequency stipulated under the BMW Rules;
- (xi) List of HCFs ( located within the coverage area) with complete address which have not taken membership of the CBWTF for disposal of Bio-medical waste;
- (xii) Contact person, contact telephone number and e-mail addresses of the facility; and.

- (xiii) Provision to have access to the SPCB/PCC/CPCB/MoEF & CC/MoH & FW especially on GPS, online monitoring system and the data.

Besides the provisions suggested in the earlier paras, following important provisions should also be made in a CBWTF:

- (i) A telephone shall be provided and maintained at the facility.
- (ii) A First Aid Box shall be provided and maintained at the CBWTDF.
- (iii) Proper lighting shall be provided at the facility.
- (iv) Proper care shall be taken to keep the facility and surroundings free from odors.
- (v) Measures shall be implemented to control pests and insects at the site.
- (vi) Measures shall be implemented to control the escape of litter from the site.
- (vii) Necessary provision shall be made to prevent and control noise generated, if any, due to the activities at the site.
- (viii) Necessary protective gear for the waste handlers shall be provided.
- (ix) Immunization to all the workers of CBWTF against all the diseases including especially Tetanus and Hepatitis -B as stipulated under the BMWM Rules.
- (x) Workers should have provisions such as washing, toilet, and suitable place for eating.
- (xi) Workers should also be provided with N-95 mask besides other PPEs such as hand gloves, gumboots, goggles etc.

Every CBWTF operator shall submit a work-plan to the Prescribed Authority. The work-plan should include the details of facilities at the CBWTF, collection, transportation & storage of the bio-medical wastes, operational details etc.

## 11) Record keeping

Maintenance of records for all operations carried out at the CBWTF is very important to monitor overall operation of the CBWTF. It also helps in submission of the required information to be submitted to the 'Prescribed Authority' by 30<sup>th</sup> June of every year as per the format prescribed under the BMWM Rules or provided by the SPCB/PCC. A well-maintained record of all the activities at the CBWTF also enables the facility operator to produce all information of the activities on demand of the concerned prescribed authority. The record should include all information relating to each activity at the CBWTF site as per BMWM Rules which include accidents occurred (spills, injury, fire accident) and the measures taken and also, however, minimum requirement is outlined below:

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**a) Records of waste movements**

Daily records shall be maintained for the waste accepted and treated waste removed from the site. This record shall include the following minimum details:

- (i) **Waste accepted:** -Records on day-to-day basis (as per the format given at **Annexure-II**) shall be maintained with respect to the waste collection date, name of the healthcare unit with bar code, waste category as per BMWM Rules, category-wise quantity of waste accepted, vehicle registration number used for collection of bio-medical waste from member health care facilities, time at which waste collected from member HCFs, name of the vehicle driver and his signature and waste receiving date & time (at CBWTF site). Similar information to be acknowledged to the member health care facility by the CBWTF operator on daily basis.
- (ii) **Treated waste to be disposed:-** Date, treated waste type, Quantity, vehicle number, disposal as stipulated under BMWM Rules.

**b) Logbook for the treatment equipment**

A logbook shall be maintained for each treatment equipment installed at the site and shall include the following:

- (i) The weight of each batch.
- (ii) The categories of waste as per the Rules.
- (iii) The time, date and duration of each treatment cycle and total hours of operations.
- (iv) The complete details of all operational parameters during each cycle.

Log book to be maintained for operating the incinerator/plasma pyrolysis as well as the autoclave as per the formats given at **Annexure -III**.

**c) Monitoring and reporting of operations in the CBWTF:**

The monitoring of the key operating parameters of treatment equipment provides several benefits. First, monitoring provides the operator with information needed to make decisions on necessary combustion control adjustments. Second, properly maintained monitoring records can provide useful information for identifying operating trends and potential maintenance problems. Following are the suggested parameters for monitoring of the treatment equipment

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**(i) Monitoring of operating parameters of the incinerator/plasma pyrolysis:** Following operating parameters can be monitored in case of incinerator/plasma pyrolysis:

- Waste charge rate.
- Combustion gas temperature in primary and secondary chamber as well as the temperature of the stack exit gas (flue gas).
- Condition of the draft (negative draft in primary chamber).
- Combustion gas oxygen level in primary and secondary chamber as well as stack exit gas.
- Air flow rate through the incinerator/plasma pyrolysis.
- Carbon-Di-Oxide (CO<sub>2</sub>), Oxygen (O<sub>2</sub>) and Carbon Monoxide (CO) level in the flue gas.
- Quantity of auxiliary fuel usage as well as the power consumption (in every batch).
- Pressure drop in the primary chamber and APCD attached with the incinerator/plasma pyrolysis and
- Bottom ash or slag quality (for Total Organic Carbon (TOC) as well as loss on ignition and the hazardous constituents (at least once in a quarter).

**(ii) Monitoring of operating parameters of the Autoclave:** Following operating parameters can be monitored during the sterilization using autoclave:

- Time at which sterilization started and time at which sterilization completed.
- Temperature conditions maintained throughout the sterilization
- Conditions of pressure maintained throughout the sterilization
- Duration of sterilization
- Validation test results

Records concerning the above parameters need to be maintained and checked periodically for taking remedial measures during the operation of the incinerator or plasma pyrolysis or autoclave. In case of other treatment processes, the operational conditions as well as the efficacy tests to be complied with as per the standards prescribed under the BMWM Rules.

**(iii) Frequency of monitoring:**

The CBWTF operator shall carry out following tests through a NABL approved laboratory or a laboratory approved under the Environment (Protection) Act, 1986, as

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per the frequency stipulated under the BMWM Rules or as prescribed by the SPCB/PCC and record of such analysis results shall be maintained and submitted to the prescribed authority (SPCB/PCC), as suggested below:

- **Liquid effluent:** Parameters such as pH, Suspended Solids, Oil & Grease, BOD, COD, Bio-assay for liquid effluent being discharged from the CBWTF be monitored as per the Consent conditions or once in a quarter and such records maintained and submitted to SPCB/PCC.

- **Stack emission monitoring:**

In case of the BMW incinerators which came after 28.03.2016, the Stack Emission shall be monitored (under optimum capacity) for parameters such as Particulate Matter, HCl, NO<sub>x</sub>, Hg & compounds and combustion efficiency *once in three months* as required under schedule II of the Bio-medical Waste Management Rules 2016 (All monitored values shall be corrected to 11% Oxygen on dry basis). In case of dioxins and furans, monitoring should be done *once in a year* (monitored values shall be corrected to 11% Oxygen on dry basis). In case of the incinerators (existing prior to the notification of BMWM Rules, 2016), new incinerators standards are required to be complied within two years i.e., by 27.03.2018.

- **Validation test of autoclave/microwave/chemical treatment/dry heat sterilization:**

Suggested validation test for treatment of bio-medical waste by autoclave/microwave/chemical treatment/Dry heat sterilization is given in **Table 1**.

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**Table 1: Suggested validation test for treatment of bio-medical waste by autoclave/microwave/chemical treatment/Dry heat sterilization**

S. No	Type of equipment used for treatment of bio-medical waste	Type of Validation Test	Frequency
(i)	Autoclave	(i) biological indicator strips or vials ( <i>Geobacillus stearothermophilus</i> spores with at least $1 \times 10^6$ spores),	once in three months
		(ii) chemical indicator strip or tape	each batch of waste treated
(ii)	Microwave	<i>Bacillus atrophaeus</i> spores using vials or spore strips with at least $1 \times 10^4$ spores per detachable strip	Recommended: once in three months
(iii)	Chemical treatment followed by shredding	<i>Bacillus Subtilis</i> (ATCC 19659)- 4 Log <sub>10</sub> reduction or greater	Once in a week
(iv)	Dry heat sterilisation	consistently kill the biological indicator <i>Geobacillus Stearothermophillus</i> or <i>Bacillus Atropheaus</i> spores using vials with at least 6 log <sub>10</sub> spores per ml.	Once in three months
		A chemical indicator strip or tape	Once in a week

**d) Site Records:**

Site records shall include the following:

- (i) All the approvals obtained from other concerned departments other than the prescribed authority;
- (ii) Details of construction or engineering works;
- (iii) Maintenance schedule, breakdowns/trouble shootings and remedial actions;
- (iv) Emergencies;
- (v) Incidents of unacceptable waste received and the action taken; and
- (vi) Details of site inspections by the officials of the regulatory authorities, purpose of visits with date and necessary actions initiated on the observations.

Daily, monthly and annual summary records of all the above shall be maintained and made available at the site for inspection and same submitted whenever required by an authorized official of the concerned regulatory authorities.

## **12) Collection and transportation of bio-medical waste**

The collection and transportation of bio-medical waste shall be carried out in a manner so as to prevent any possible hazard to human health and environment. Collection and transportation are the two operations where the chances of segregated bio-medical waste coming in contact with the public, rag pickers, animals/birds, etc. are high. Therefore, all care shall be taken to ensure that the segregated bio-medical waste handed over by the healthcare units reach CBWTF without any damage, spillage or unauthorized access by public, animals etc. A responsible person from the CBWTF operator shall always accompany the vehicle to supervise the collection and transportation of bio-medical waste. Also, the private transport vehicles should not be authorised by the SPCBs/PCCs only for transportation of the Bio-medical Waste. The CBWTF operator should be made responsible for collection and transportation of bio-medical waste.

### **a) Collection of bio-medical waste:**

Generator of the bio-medical waste is responsible for providing segregated waste in accordance with the provisions of the Bio-medical Waste Management Rules, 2016, to the CBWTF operator. Dedicated temporary storage at healthcare unit shall be designated. The coloured bags handed over by the healthcare units shall be collected in similar coloured containers with proper cover. Each bag shall be labeled as per Schedule IV of the Bio-medical Waste Management Rules as well as with bar coding system (to be complied by the occupier or operator of a CBWTF as per BMWM Rules) so that at any time, the healthcare units can be traced back that are not segregating the bio-medical wastes as per BMWM Rules. The coloured containers should be strong enough to withstand any possible damage that may occur during loading, transportation or unloading of such containers. These containers shall also be labeled as per Schedule IV of the Rules. Sharps shall be collected in puncture resistant container. The person responsible for collection of bio-medical wastes shall also carry a register with him to maintain the records such as name of the healthcare unit, the type and quantity of waste received, time at which waste collected from the member HCF, signature of the authorised person from the healthcare unit etc. During transportation, the containers should be covered in order to prevent exposure of public to odours and contamination.

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**(b) Transportation of the collected bio-medical waste to the CBWTF:**

All the vehicles used by the CBWTF operator shall not be sub-letted or contract vehicles should not be used by the CBWTF operator. All the vehicles owned by the CBWTF operator and intended only for collection of bio-medical waste from the member health care facilities should be registered under the Motor Vehicle Act with the respective RTO/Transport Department and such vehicle numbers should also be registered with the respective SPCB/PCC for the purpose of collection of bio-medical waste from the member health care facilities. The bio-medical waste collected in designated coloured containers shall be transported to the CBWTF in a fully covered vehicle. Such vehicle shall be dedicated for transportation of bio-medical waste only. Depending upon the volume of the wastes to be transported, the vehicle may be a two or three-wheeler, light motor vehicle or heavy duty vehicle. In either case, the vehicle must possess the following:

- (i) Transportation vehicle shall be fitted with GPS to track the movement of the vehicle.
  - (ii) Separate cabins shall be provided for driver/staff as well as for placing the designated colour coded bio-medical waste containers.
  - (iii) Two wheeler registered under the Motor Vehicle Act shall be permitted for collection of bio-medical waste only from the clinics or dispensaries located in places where the lanes are narrow and not easily accessible to four wheeler vehicles. Such two wheeler vehicle (s) should have a provision of a suitable fixed waste collection box marked with bio-hazard symbol, contact details, proper lid, emergency spill collection procedure, first aid box and manifest record in accordance with the BMW Rules
  - (iv) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation.
  - (v) The waste cabin may be designed for storing waste containers in tiers and also should be provided with a lighting provision.
  - (vi) The waste cabin shall be so designed that it is easy to wash and disinfect.
  - (vii) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention.
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- (viii) The waste cabin shall have provisions for sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded.
  - (ix) The vehicle shall be labeled with the bio-hazard symbol (as per Schedule IV of the BMWM Rules) and should display the name, address and contact telephone and mobile number of the CBWTF.
  - (x) The vehicle driver should carry always valid registration of the vehicle obtained from the concerned transport authority and also carry valid 'pollution under control certificate' issued by the authorized certificate issuing agency.

Depending upon the area to be covered under the CBWTF, the route of transportation shall be worked out. The transportation routes of the vehicle shall be designed for optimum travel distance and to cover all member healthcare units of the CBWTF. The CBWTF operator should ensure online and real time tracking & monitoring provisions (GPS provision) should be given access with passwords to the SPCB/PCC and CPCB to cross check the movement of the transportation vehicles on any time by the SPCB/PCC/CPCB. As far as possible, the transportation shall be carried out during non-peak traffic hours. If the area to be covered is very large, a satellite station may be established to store the bio-medical waste collected from the adjoining areas. The wastes so stored at satellite station may then be transported to the CBWTF in a big vehicle. It shall be ensured that the total time taken from generation of bio-medical waste to its treatment, which also includes collection and transportation time, shall not exceed 48 hours.

### **13) Disposal option of solid waste generated from the CBWTF**

Treated plastic waste, incineration ash, treated waste sharps and glass waste, Oil & Grease waste and ETP sludge are generally generated from the CBWTF from the treatment systems such as autoclaving/microwaving, incineration, chemical disinfection and effluent treatment plant respectively. The treated bio-medical waste shall be disposed as per the options suggested in the **Table 2** given below:

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**Table 2: Suggested Disposal option of solid waste generated from the CBWTF**

Sl. No.	Treated Waste Category	Suggested Treatment and Disposal Options
1.	Plastic wastes after disinfection and shredding	Plastic waste should not be sent to landfill sites. Treated plastic waste to be (i) sent to registered or authorized recyclers <b>(or)</b> (ii) for energy recovery <b>(or)</b> (iii) for diesel or fuel oil recovery <b>(or)</b> (iv) for road making, whichever is possible.
2.	Disinfected Sharps (including needles and syringes) (i.e., Treatment by Autoclaving or Dry Heat Sterilization followed by shredding or mutilation combination of shredding cum autoclaving)	Encapsulation in metal container or cements concrete; (or) sent for final disposal to iron foundries (having consent to operate from the SPCBs/PCCs (or) sanitary landfill or designated concrete waste sharp pit.
3.	Incineration ash	Incineration ash (ash from incineration of any bio-medical waste) shall be disposed through hazardous waste treatment, storage and disposal facility (TSDF), if toxic or hazardous constituents are present beyond the prescribed limits as given in Schedule -II of the Hazardous and Other Waste Management & Transboundary Movement Rules or as revised from time to time.
4.	Other treated solid wastes like Glass waste	Disinfection (by soaking the washed glass waste after cleaning with detergent and Sodium Hypochlorite treatment) or through autoclaving or microwaving or hydroplaning and then sent for recycling.
5.	Oil & Grease	By Incineration
6.	ETP Sludge	After drying in sludge drying beds or removal of moisture content using 'Filter Press' and such ETP sludge shall be given to CBWTF for incineration or to the hazardous waste treatment, storage and disposal facility (HWTSDF) for disposal in Secured Landfill
7.	Hazardous Waste	Disposal through a TSDF located nearby following the manifest as per the Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016

#### 14) Cost to be charged by the CBWTF Operator for the Health Care Facilities

Cost to be charged from the healthcare facilities plays an important role in financial viability and sustainable operation of a CBWTF project, for providing the best treatment services to the Health Care Units and for ensuring compliance to the BMWM Rules. The cost shall be so worked out that neither it becomes a monopoly of the CBWTF operator nor the interest of the CBWTF operator is overlooked. It is recommended that cost to be charged from the healthcare units, depending on the size, no, of beds and the distance from the location of the CBWTF and same shall be worked out in consultation with the concerned SPCB/PCC and the local Medical Association, keeping in view the following options:

- (a) In case of non-bedded health care units, fixed charges depending on the average quantity of waste generation per day, in case of the nursing homes/clinics/sample collection Centres /Dental Centres, dispensary, pathological laboratory, blood banks, and other non-bedded hospitals irrespective of their system of medicine including ayush hospitals.
- (b) In case of bedded hospitals, fixed charges per bed per day basis and based on the no. of beds for which consents under the Water Act, 1974/Air Act, 1981 and authorization granted under the BMWM Rules, by the prescribed authority

**Note:**

- (i) Rates are required to be revised once in a year based on the Wholesale Price Index (WPI Index) or Consumer Price Index (CPI Index) (considering the prevailing market price especially in respect of the labour expenses, diesel prices, electricity, operating cost etc..), by the State Advisory Committee in consultation with the concerned SPCB/PCC, local Medical Association and the representatives of the CBWTF Association
- (ii) The Health Care Facilities are required to ensure timely payments to the CBWTFs for ensuring timely treatment services in compliance to the BMWM Rules as well as agreement made with the concerned CBWTF Operator.

#### 15) Check list for development of CBWTF

The criteria for development of CBWTF have been discussed in detail in the

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Previous sections. However, to have at a glance check in developing CBWTF, checklist is reproduced for convenience and is annexed (**Annexure-IV**).

**16) Periodic inspection/monitoring or performance evaluation of the CBWTF**

To have uniformity in performance evaluation of the CBWTF throughout the country, a check list for performance evaluation of the CBWTF for carrying out inspection/monitoring/compliance verification has been prepared and is annexed (**Annexure –V**). All the prescribed authority (SPCB/PCC) shall inspect the CBWTF at least once in six months located in the respective State/UT and a copy of the inspection reports shall be submitted to CPCB and MoEF & CC along with a copy of the action taken for ensuring compliance to the BMWWM Rules and CPCB guidelines issued from time to time and also such information is required to be uploaded in SPCB/PCC website. CPCB shall carryout random inspection of the CBWTFs once in a quarter and any violations observed further actions shall be initiated by CPCB if required under the Environment (Protection) Act, 1986.

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## Annexure-I

## Coverage area-wise gap analysis for assessing additional BMW treatment capacity requirement

S. No	Coverage area ( pl. indicate areas covered by a CBWTF in the State/UT)	No. of HCFs		No. of Beds covered	Total estimated BMW generation in Kg/day	Total existing treatment capacity in Kg					Total BMW Treated and Disposed in Kg/day	Gap between total BMW Generation and the Existing BMW Treatment Capacity in Kg	Remarks (Whether additional Treatment Capacity is required or not )	
		Bedded	Non-bedded			Incineration	Autoclaving/ Hydroclaving /microwaving	Chemical disinfection	Deep burial	Any other mode of disposal			Yes	No
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)

*Note: Above gap analysis coverage area-wise is required to be prepared once in five years and should be shown or depicted in a Map of State/UT.*

## Annexure- II

**Format for maintaining the records by the CBWTF Operator alongwith the transportation Vehicle used for collection of bio-medical waste from the member HCFs**

Name of the CBWTF :  
 Address of the CBWTF with contact details :  
 Vehicle Registration Number (certificate to be carried by the vehicle driver) :  
 Route covered (indicate places) by the vehicle :

Date	Vehicle number and the Time of arrival of the vehicle	Vehicle Speedo meter mileage readings in KM		Name of the HCF with address and the bar code number from whom waste collected	Category-wise quantity of bio-medical waste received in kg					Total BMW collected by the CBWTF		Name of the Vehicle driver with	Signatures	
		Initial	Final		Yellow	Red	Blue	Out dated medicines	White-Waste Sharps	Total No. of Bags	Total waste		Vehicle Driver	Representative of the HCF
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)		(12)	(13)	(14)

*Note: Above format is required to be maintained in duplicate both by the CBWTF Operator and the member HCF*

Annexure - III

Log book for Operating the Incinerator/Plasma Pyrolysis

Date	Time of operation of the Incineration		Quantity of hourly BMW charged in Kg (Total BMW charged in a day in Kg)	Temperature maintained in °C			Negative draft in primary chamber (in mm of water column) (Pl. indicate range i.e., min. to max)	Pressure drop across APCD (in mm of water column) (Pl. indicate range i.e., min. to max)	p <sup>H</sup> level of scrubbed liquid used (Pl. indicate range - min. to max.)	Average values of flue gas analysis results (continuous online ) observed during the incineration/plasma pyrolysis process operation				Consumption of electricity/ Diesel whichever is applicable			Net Quantity of bio-medical waste received in Kg	Net Quantity of bio-medical Waste left over in a day (in Kg)
				Primary Chamber	Secondary Chamber	After scrubbing in exit stack gas				CO in mg/Nm <sup>3</sup>	O <sub>2</sub> in %	CO <sub>2</sub> in %	% combustion Efficiency	Power (indicate electricity meter reading)		Diesel in liters (pl. indicate daily or weekly diesel consumption)		
	Start	End											Initial reading	Final reading				(19)= (18) - (4)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)

Note: Fill the details whichever is applicable

Log Book for Operating the Autoclave/Hydroclave

Date	Time of operation of the Autoclave or Hydroclave		Batch number	Quantity of waste feeding per batch in Kg (Total waste treated by autoclaving/ hydroclave in Kg)	Temperature and Pressure in-every ten-minutes		Strip test result (pl. paste the strip test for each batch with a proof)	Consumption of electricity (indicate electricity meter reading)		Net Quantity of waste received in Kg	Net Quantity of Waste left over in Kg
					Temperature in °C	Pressure in psi		Initial reading	Final reading		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)=(11)-(5)

**Annexure – IV****Check List for Development of a Common Bio-medical Waste Treatment and Disposal Facility & For issuing 'Consent to Establishment under Water & Air Acts**

- 
1. Name of the Proponent :
  2. Proposed location of the CBWTF :
  3. No. of HCFs in the locality :
  4. No. beds :
  5. Total Bio-medical Waste Generation in kg/day :
    - (i) Incinerable in kg/day :
    - (ii) Autoclavable in kg/day :
    - (iii) Glass waste in kg/day :
    - (iv) Waste sharps in kg/day :
  
  6. **Proposed location of the CBWTDF:** located away from
    - a) Residential area : Yes  No
    - b) Sensitive area : Yes  No
    - c) Industrial area : Yes  No
    - d) Is it as a part of TSDF : Yes  No
    - e) Is the facility proposed in Hilly areas : Yes  No
    - d) Buffer distance of 500 m available : Yes  No
  
  7. **Proposed land area for CBWTF:**
    - a) Area about 1 acre : Yes  No
    - b) Area less than 1 Acre : Yes  No
    - c) Area more than 1 Acre : Yes  No
  
  8. **Proposed coverage area of the CBWTF:**
    - a) Any facility located upto a radius of 75 KM from the proposed locality : Yes  No
    - b) No. of beds covered by the existing facility/proposed facility:
      - (i) more than 10, 000 beds : Yes  No
      - (ii) less than 10,000 beds : Yes  No
    - c) Is there any CBWTF within the radius of 75 KM : Yes  No
    - d) BMW Waste generation in a coverage area under consideration: ..... Kg/day
-

- e) Existing CBWTF treatment Capacity :
- (a) Incineration/plasma pyrolysis :..... Kg/day
- (b) Autoclave/hydroclave : .....Kg/day
- f) Is locality requires any additional capacity (within a radius of 75 KMs)?.
- : Yes  No
- (i) If so, indicate reason:.....

**9. Requirement of Treatment Facility:** Following treatment facilities shall be provided in a CBWTF:

- a) Incineration : Yes  No
- b) Autoclave (Pre-vacuum horizontal feeding) / Hydroclave / Microwave. : Yes  No
- c) Shredder : Yes  No
- d) Sharp pit (with drawing details) : Yes  No
- e) Provision for floor washing/vehicle washing: Yes  No
- f) Effluent Treatment Plant : Yes  No
- g) Secured land fill/Disposal of ash in TSDF : Yes  No
- h) Other provisions as per CPCB guidelines : Yes  No

**10. Segregation**

- (i). Segregation shall be as per the Bio-medical Waste Management Rules, 2016 as amended as well as compatible with treatment facilities at CBWTF
- (ii). Occupier/Generator is responsible for providing segregated waste to the operator.

**11. Collection**

- (i) Respective coloured bags provided with bar code should be kept in similar coloured container i.e. coloured bags shall not be directly kept in vehicle.
- (ii) Sharps shall be collected in puncture resistant, leak proof, rigid containers.
- (iii) Temporary storage at healthcare unit shall be designated.

**12. Transport Vehicle**

- (I) Dedicated vehicles for collection of Bio-medical waste : Yes  No
- (II) Separate cabins shall be provided for driver/staff and the bio-medical waste containers : Yes  No

- (III) The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation : Yes  No
- (I) The waste cabin may be designed for storing waste containers in tiers : Yes  No
- (V) The waste cabin shall be so designed that it is easy to wash and disinfect. : Yes  No
- (VI) The inner surface of the waste cabin shall be made of smooth surface to minimize water retention : Yes  No
- (VII) The waste cabin shall have provisions of sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded : Yes  No
- (VIII) The vehicle shall be labeled with the bio-hazard symbol (as per Schedule IV of BMWM Rules) and should display the name, address and telephone number of the CBWTF : Yes  No
- (IX) Other provision as per CPCB guidelines : Yes  No

### 13. Storage

- (I) Sufficient ventilated storage space for untreated and treated bio-medical waste shall be provided. : Yes  No
- (II) The flooring and walls (to a height of 2M from floor) shall be finished with smooth and fine material. There shall be minimum number of joints. : Yes  No

### 14. Record Keeping

- (I) Documents such as collection advice taken from health care units for each category of waste, records of waste movements, logbook for the equipment and site records shall be maintained. : Yes  No
- (II) All the record (five year) shall be available at the CBWTF site for inspection. : Yes  No

### 15. Proposed Treated Waste Disposal method:

- (i). Incineration ash - Secured landfill/near by TSDF : Yes  No
- (ii). Plastic waste after disinfection and shredding –Registered Recycling Unit : Yes  No
- (iii). Sharps, after disinfection ( if encapsulated ) - Municipal landfill : Yes  No
- (iv). Treated wastewater –Discharge into sewer/drain or recycling in APCD

- (v). Oil & grease –By incineration: : Yes  No
- (VI). Any other mode of disposal of recyclable waste: : Yes  No
- (If so, pl. indicate .....)

**16. Estimated energy consumption and fuel consumption per month :**

- (i) Estimated energy consumption per month
- (a) General lighting in the facility :
- (b) Incinerator :
- (c) Autoclave/microwave :
- (d) Shredder :
- (e) ETP :
- (f) Any other :
- (ii) Estimated fuel consumption:
- (a) Diesel consumption :..... in KI per month
- (b) No. of hours of operation of DG Set :
- (c) No. of hours of incineration :

17. Whether the proponent obtained necessary approvals from the concerned departments as required : Yes  No

(i) If yes, attach details

18. Whether the proponent obtained EC as per EIA 2006 and the amendments made thereof : Yes  No

(i) If yes, attach a copy of the EC obtained from the concerned

19. Whether the proposal recommended for issuing consent to establish : Yes  No

**(Signature of the official verified with date)**

## Annexure – V

**Check List for Performance Evaluation of the  
Common Bio-medical Waste Treatment and Disposal Facility (CBWTF)**

S.No.	Details	Particulars
01.	Name of CBWTF with contact details :	
02.	Date of visit :	
03.	Location details of the CBWTF :	a) Near to Residential area: :Yes <input type="checkbox"/> No <input type="checkbox"/> b) In/near Sensitive area: Yes <input type="checkbox"/> No <input type="checkbox"/> c) In Industrial area : Yes <input type="checkbox"/> No <input type="checkbox"/> d) Is there a buffer zone of 500 m: Yes <input type="checkbox"/> No <input type="checkbox"/> Indicate exact distance: _____ in KM e) Is it as a part of TSDF: Yes <input type="checkbox"/> No <input type="checkbox"/> If so, distance of TSDF from the nearest CBWTF: .....KM.. f) Is the facility proposed in Metropolitan city: Yes <input type="checkbox"/> No <input type="checkbox"/> (i)Name of the City: ..... (ii)Population of the City (as per latest census): ..... g) Is the facility proposed in Hilly area : Yes <input type="checkbox"/> No <input type="checkbox"/> (i)Name of the Town/City: .....
04	Month / year of establishment and the Consents status :	Establishment Month/Year :
05.	CBWTF set up by :	
06.	CBWTF operated by :	
07.	Total number of healthcare facilities and beds covered (as on date of visit) :	No. of HCFs : No. of Beds : No. of HCFs and beds upto 75 KM radius:
08.	Total BMW Treatment Capacity of CBWTF (in kg / day) :	Incineration : Autoclave : Any other treatment and disposal:

S.No.	Details	Particulars
09.	<b>Consents and Authorization details :</b>	
9.1	Consent under Water (Prevention and Control of Pollution) Act, 1974	<input type="checkbox"/> Applied for <input type="checkbox"/> Not Applied for <input type="checkbox"/> Possess Valid Consent <input type="checkbox"/> Not renewed <input type="checkbox"/> No consent If obtained: Consent is valid upto ..... and issued by .....SPCB/PCC vide letter dated .....
9.2	Consent under Air (Prevention and Control of Pollution) Act, 1981	<input type="checkbox"/> Applied for <input type="checkbox"/> Not Applied for <input type="checkbox"/> Possess Valid Consent <input type="checkbox"/> Not renewed <input type="checkbox"/> No consent If obtained: Consent is valid upto ..... and issued by .....SPCB/PCC vide letter dated .....
9.3	<b>Environmental Clearance ( EC)</b>	<input type="checkbox"/> Applied for <input type="checkbox"/> Not applied <input type="checkbox"/> Obtained <input type="checkbox"/> Not obtained If obtained: EC issued by SEIAA or MoEF& CC vide letter dated .....
9.4	Authorization under BMW Rules, 1998	<input type="checkbox"/> Applied for <input type="checkbox"/> Not Applied for <input type="checkbox"/> Possess Valid Authorisation <input type="checkbox"/> Not renewed <input type="checkbox"/> No Authorisation If obtained: Authorisation is valid upto ..... and issued by .....SPCB/PCC vide letter dated .....
10.	Investment in setting up the CBWTF	
11.	Area of plot size for CBWTF (Sq. ft.)	
12	Annual Report submission for the year .....	Submitted before due date : :Yes <input type="checkbox"/> No <input type="checkbox"/> If yes, provide details of waste collected, received and treated & disposed of: .....
12.	Coverage area of CBWTF (radius in KM covered)	Coverage area upto 75 km radius: Yes <input type="checkbox"/> No <input type="checkbox"/>
13.	Name of Districts/Cities / places being covered	(Pl. indicate Districts or places covered:.....) W.r.to the CBWTF (i) Farthest HCF located at : .....KM (ii) Nearest HCF located at : .....KM.

S.No.	Details	Particulars
14.	Daily operation schedule (timings)	(i) Collection: ...AM to .... PM. (ii) Incineration:....AM to ...PM (iii) Whether waste from member HCFs collected in holidays: <input type="checkbox"/> Yes <input type="checkbox"/> No
15.	Cost charged to the healthcare facilities	(i) Charges in Rs..... (ii) Is the cost to be levied suggested by: .....Organisation
<b>16.</b>	<b>Total quantity of bio-medical waste treated: kg/day (avg.)</b>	
16.1	Incinerable	: ..... %
16.2	Autoclaving	: .....%
16.3	Others (please specify waste type-wise)	: .....%
<b>17.</b>	<b>Staff involvement in CBWTF operation (number of persons):</b>	
17.1	Managerial Administration /	:
17.2	Equipment operations	:
17.3	Transportation of BMW	: No. of Drivers: No. of Helpers:
17.4	Sanitation and others	:
17.5	Total persons excluding managers	:
<b>18.0</b>	<b>Collection and Transportation of bio-medical waste from member HCFs :</b>	
18.1	No. of Vehicles used for collection of waste from member HCFs	(i) Four Wheelers: .....Nos and Vehicle Numbers: ..... (ii) Two Wheelers :.....Nos and Vehicle Numbers:.....
18.2	Vehicles are labeled as per BMWM Rules, 2016	: <input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory
18.3	Vehicles used are as per CPCB Guidelines	: <input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory
18.4	Vehicles attached with the GPS provision as per BMWM Rules 2016	: <input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory
18.5	Whether waste collected from member HCFs adopted Bar coding system ?	: <input type="checkbox"/> Yes <input type="checkbox"/> No

S.No.	Details	Particulars												
19.0	Temporary untreated waste storage area	<input type="checkbox"/> Satisfactory <input type="checkbox"/> No satisfactory												
20.0	Mode of conveyance of bio-medical waste from untreated waste storage area to the treatment equipment within the CBWTF	<input type="checkbox"/> Closed Trolley/Pull cart with bio-hazard symbol <input type="checkbox"/> No Closed Trolley/Pull cart <input type="checkbox"/> Others like .....												
<b>21.0</b>	<b>Treatment equipment installed at CBWTF</b>													
21.1	Incinerator/plasma pyrolysis capacity and make	(i) No. of Incinerators including standby: (ii) Incineration capacity: ..... kg /hr .....Kg/day.												
21.2	Daily Operation schedule of the incinerator /plasma pyrolysis (timings)	.....AM to .....PM (or) .....PM to .....AM Whether bio-medical waste collected from member HCFs is treated during holidays: Yes <input type="checkbox"/> No <input type="checkbox"/>												
21.3	Consumption of auxiliary fuels	<table border="1"> <thead> <tr> <th>S. No</th> <th>Type of Fuel</th> <th>Consumption Quantity in liters per day</th> <th>Bill numbers of purchase of fuel</th> </tr> </thead> <tbody> <tr> <td>a)</td> <td></td> <td></td> <td></td> </tr> <tr> <td>b)</td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	S. No	Type of Fuel	Consumption Quantity in liters per day	Bill numbers of purchase of fuel	a)				b)			
S. No	Type of Fuel	Consumption Quantity in liters per day	Bill numbers of purchase of fuel											
a)														
b)														
21.4	Stack attached with the incinerator /plasma pyrolysis	(i) Stack Diameter: m (ii) Stack Height : m above Ground Level												
21.5	Monitoring provision attached with the stack	<input type="checkbox"/> Platform <input type="checkbox"/> Porthole <input type="checkbox"/> access to the platform (Steps/Monkey Ladder/any other.....)												
21.6	Is stack monitoring provision satisfactory and as per CPCB guidelines	<input type="checkbox"/> Yes <input type="checkbox"/> No												
21.7	air pollution control systems attached with the incinerator/plasma pyrolysis	(i) Quenching : <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Venturi scrubber : <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Droplet separator : <input type="checkbox"/> Yes <input type="checkbox"/> No (iv) Mist eliminator : <input type="checkbox"/> Yes <input type="checkbox"/> No (v) Filters : <input type="checkbox"/> Yes <input type="checkbox"/> No (vi) Lime and Activated Carbon injection: : <input type="checkbox"/> Yes <input type="checkbox"/> No												

S.No.	Details	Particulars
		(vii) ID Fan : <input type="checkbox"/> Yes <input type="checkbox"/> No (viii) Any other : (Pl. indicate)
21.8	Waste feeding mechanism	(i) Manual feeding : <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) PLC based Automatic feeding : <input type="checkbox"/> Yes <input type="checkbox"/> No
21.9	Is PLC and automatic recording system (for recording operating parameters of the incinerator) attached with the incinerator/plasma pyrolysis	(i) PLC synchronized with waste feeding mechanism & in working condition: <input type="checkbox"/> Yes <input type="checkbox"/> No (I) PLC synchronized and recording system attached with incinerator and in working condition: <input type="checkbox"/> Yes <input type="checkbox"/> No
21.10	Operational conditions of the Incineration/plasma pyrolysis as observed during the visit	(i) Whether burners in working condition: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Temperature maintained in Primary Chamber (range) : ..... <sup>o</sup> C (iii) Temperature maintained in Secondary Chamber (range):..... <sup>o</sup> C (iv) Negative draft in Primacy Chamber : .....mm of water column (v) Pressure drop in the Venturi: ..... mm of water column
21.11	Is continuous on-line monitoring system/Flue gas analyser attached with the incinerator/plasma pyrolysis for flue gas analysis ( i.e CO, O <sub>2</sub> and CO <sub>2</sub> )	(i) Is continuous online monitoring system (COMS) attached with incinerator: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Observed values of flue gas parameters: CO <sub>2</sub> : %; O <sub>2</sub> : ..... % and CO: ..... % (iii) Observed Combustion Efficiency: .....% (iv) Observed values of stack emissions as per COMS .....
21.12	Emergency and Fire safety measures adopted within the facility is adequate	Is Emergency stack attached with the incinerator: <input type="checkbox"/> Yes <input type="checkbox"/> No Whether fire safety measures adopted (Fire Extinguishers, Sand buckets etc.): <input type="checkbox"/> Yes <input type="checkbox"/> No
21.13	Log book for incinerator/ plasma pyrolysis is maintained and satisfactory	Log Book Maintained: <input type="checkbox"/> Yes <input type="checkbox"/> No Log Book Maintained is satisfactory : <input type="checkbox"/> Yes <input type="checkbox"/> No

S.No.	Details	Particulars
21.14	Details of heat recovery system installed with incinerator/plasma pyrolysis	<input type="checkbox"/> Yes <input type="checkbox"/> No
<b>22.0</b>	<b>Capacity of autoclave and-- make</b>	Autoclave of capacity .....kg/cycle and make ..... installed.
22.1	Operating conditions of autoclave/microwave as observed during the visit	Operating parameters observed: (i) Temperature : in °C (ii) Pressure : in psi (iii) Residence time : in minutes
22.2	Provision made for the autoclave /microwave	Trolley for waste feeding : <input type="checkbox"/> Yes <input type="checkbox"/> No Graphic or computer recording device attached: <input type="checkbox"/> Yes <input type="checkbox"/> No
22.3	Spore test or strip test conducted regularly and records maintained	<input type="checkbox"/> Yes <input type="checkbox"/> No Pl. indicate frequency of Strip test conducted: every batch /once in a week /quarterly /yearly Pl. indicate frequency of Spore test conducted: every batch /once in a week /quarterly /yearly
22.4	Performance of autoclave by spore testing or routine test	<input type="checkbox"/> Satisfactory <input type="checkbox"/> Not satisfactory
22.5	Log book maintained for autoclave is satisfactory	Log Book Maintained: <input type="checkbox"/> Yes <input type="checkbox"/> No Log Book Maintained is satisfactory : <input type="checkbox"/> Yes <input type="checkbox"/> No
<b>23.0</b>	<b>Capacity of shredder and make</b>	..... kg/hr. Self-designed & got fabricated locally.
<b>24.0</b>	Details of sharp pit / Encapsulation facility	(i) Sharp Pit provided : <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Is it as per CPCB guideline : <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Records maintained : <input type="checkbox"/> Yes <input type="checkbox"/> No (iv) Total quantity of waste sharps stored: (v) Total quantity of waste sharps treated and disposed:
<b>25.0</b>	<b>Water Balance</b>	
25.1	Source and quantity of water intake per day (cu.m / day)	Water consumption source: ..... Water is drawn at ..... KLD approximately. Is magnetic water flow meter attached to the water source/water storage tank : <input type="checkbox"/> Yes <input type="checkbox"/> No

S.No.	Details	Particulars														
		<p>Magnetic water flow meter readings as per record (for last month):            1<sup>st</sup> Day of Month :            Last day of month :            Magnetic Flow meter as observed during the visit:</p> <table border="1"> <thead> <tr> <th rowspan="2">S. No</th> <th rowspan="2">Month</th> <th colspan="2">Magnetic flow meter reading</th> </tr> <tr> <th>Initial</th> <th>Final</th> </tr> </thead> <tbody> <tr> <td>(1)</td> <td>Previous month</td> <td></td> <td></td> </tr> <tr> <td>(2)</td> <td>On the date of visit:.....</td> <td></td> <td></td> </tr> </tbody> </table> <p>If water requirement is met from outside through tankers, pl. provide No. of Tankers procured in a previous six months:             Total quantity of water consumed during the previous six months : .. ... in KLD</p>	S. No	Month	Magnetic flow meter reading		Initial	Final	(1)	Previous month			(2)	On the date of visit:.....		
S. No	Month	Magnetic flow meter reading														
		Initial	Final													
(1)	Previous month															
(2)	On the date of visit:.....															
25.2	Break up of water usage (such as washing, scrubbing etc.)	: Scrubber – KL/hr or KLD Washing – KLD Disinfections – KLD Gardening – KLD Domestic – KLD														
26.0	<b>Total wastewater effluent generated per day</b>	: About .....KLD generated Quantity of treated water reused/recycled in %: Any other mode of disposal:														
<b>27.</b>	<b>Effluent treatment plant details</b>															
27.1	ETP Capacity	: ..... KL/Cycle														
27.2	Flow Chart of ETP	: ETP comprising of: ..... Unit operations														
27.3	Intake and Discharge of ETP	: (i) Magnetic Flow measuring device provided at the outlet of ETP: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Energy meter attached to the ETP: <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Energy consumed over a period of one month: = ..... Units (iv) pH meter attached at the outlet of ETP: <input type="checkbox"/> Yes <input type="checkbox"/> No														

S.No.	Details	Particulars
27.4	Final mode of disposal of treated water	(i) Is treated wastewater complying with the discharge norms <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Is Treated water is reused in the scrubber: <input type="checkbox"/> Yes <input type="checkbox"/> No (ii) Is Treated water is reused for gardening: <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Is Treated water is discharged in drain: <input type="checkbox"/> Yes <input type="checkbox"/> No (iv) Is Treated water is discharged in open area: <input type="checkbox"/> Yes <input type="checkbox"/> No
<b>28.</b>	<b>Status of infrastructure provided (Pl. indicate 'Yes / No' whichever is applicable)</b>	
28.1	Separate treatment equipment room	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.2	Main waste storage room	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.3	Treated waste storage room	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.4	Administrative room	<input type="checkbox"/> Yes <input type="checkbox"/> No
28.5	Generator set	<input type="checkbox"/> Yes <input type="checkbox"/> No
	(i) Capacity	
	(ii) Is Stack attached as per DG Set norms	<input type="checkbox"/> Yes <input type="checkbox"/> No
	(iii) Is Acoustic enclosure provided as per DG Set norms	<input type="checkbox"/> Yes <input type="checkbox"/> No
	(iv) Is DG Set complying to the emissions norms and noise level norms	<input type="checkbox"/> Yes <input type="checkbox"/> No  If so, pl. indicate latest monitoring results: .....
28.6	Site security (high walls, fencing, guarded gates etc.)	High walls on all four sides : <input type="checkbox"/> Yes <input type="checkbox"/> No Fencing on all the sides : <input type="checkbox"/> Yes <input type="checkbox"/> No Guarded Gates : <input type="checkbox"/> Yes <input type="checkbox"/> No Any other observation pl indicate:.....

S.No.	Details		Particulars	
28.7	Parking facility	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.8	Sign board	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.9	Green belt	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.10	Washing room	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.11	First aid box	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.12	Lighting arrangements in the facility	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.13	Odour problem remedial measures	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.14	Fire fighting and emergency facilities	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.15	Measures for control of pests / insects etc.	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.16	Protective gear for waste handlers	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.17	Telephone facility	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.18	Provision of washing, toilets and safe place for eating for the workers		<input type="checkbox"/> Yes	<input type="checkbox"/> No
28.19	Fire alarm system provided in the facility		<input type="checkbox"/> Yes	<input type="checkbox"/> No
<b>29.</b>	<b>Record maintenance and record keeping details (Pl. indicate 'Yes / No' whichever is applicable)</b>			
29.1	Waste Movement /Manifest record	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.2	Log book for treatment equipment	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.3	Site records	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.4	Incineration ash generation and final disposal records	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.5	Treated plastic waste generation and its sale to the registered recycler	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No
29.6	Syringes treated and its final disposal record	:	<input type="checkbox"/> Yes	<input type="checkbox"/> No

S.No.	Details	Particulars
29.7	Workers health status records	<input type="checkbox"/> Yes <input type="checkbox"/> No
29.8	Workers immunization records	<input type="checkbox"/> Yes <input type="checkbox"/> No
29.9	Medical and para-medical workers training records	<input type="checkbox"/> Yes <input type="checkbox"/> No
29.10	Whether records maintained with regard to the accidents ( such as fire, spills and injury and measures taken)	<input type="checkbox"/> Yes <input type="checkbox"/> No
<b>30.</b>	<b>Collection and transportation status (Yes / No)*</b>	
30.1	Whether waste collected in a container of similar colour with label as per the Rules?	<input type="checkbox"/> Yes <input type="checkbox"/> No
30.2	Whether the person who collects BMW maintain a register with him / her?	<input type="checkbox"/> Yes <input type="checkbox"/> No
30.3	Has due attention have been given in vehicles to prevent spillage / pilferage/ loading / unloading etc.?	<input type="checkbox"/> Yes <input type="checkbox"/> No
30.4	Is the vehicle labeled with the symbol and display the name, address, telephone number etc.?	<input type="checkbox"/> Yes <input type="checkbox"/> No
30.5	Does the CBWTF operator use satellite station to store the waste?	<input type="checkbox"/> Yes <input type="checkbox"/> No (If yes, give details.....)
30.6	The CBWTF operator collects waste daily or alternate day including	<input type="checkbox"/> Yes <input type="checkbox"/> No

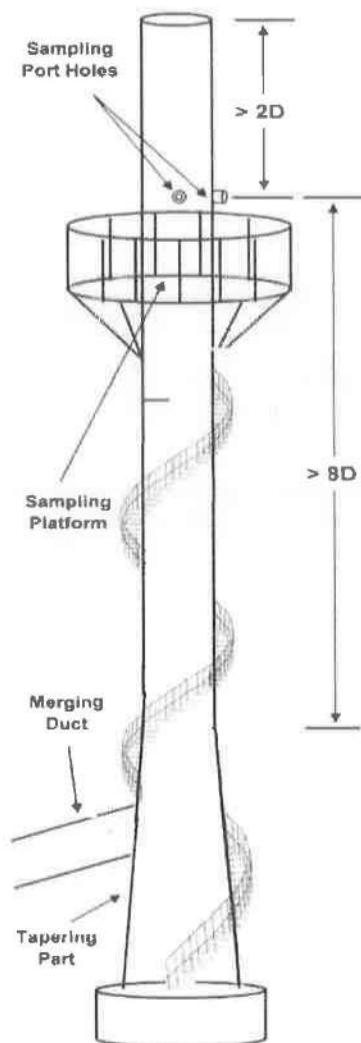
S.No.	Details	Particulars
	holidays?	
30.7	Whether waste treatment criterion of 48 hours is complied?	<input type="checkbox"/> Yes <input type="checkbox"/> No
<b>31.</b>	<b>Disposal of treated waste:</b>	
31.1	Plastic waste after treatment	Plastic waste Sold to: M/s. .... and approved by .....SPCB/PCC
31.2	Treated sharps	Treated syringes disposal by:..... or through M/s.....and approved by .....SPCB/PCC
31.3	Incineration ash	Incineration ash disposal by: Disposal in Sanitary Landfill: <input type="checkbox"/> Yes <input type="checkbox"/> No Disposal through TSDF: <input type="checkbox"/> Yes <input type="checkbox"/> No Any other mode :.....
31.4	Other treated solid wastes	
31.5	Oil & grease	
31.6	Treated wastewater	
<b>32.</b>	Frequency of incinerator / autoclave / microwave / hydroclave / ETP discharge effluent testing and name of the laboratory (specify approved or not under E(P) Act, 1986 or NABL Accredited Lab.). Give details of compliance / non-compliance)	(i) Reported monitoring frequency: (ii) Stack monitoring : Quarterly : <input type="checkbox"/> Yes <input type="checkbox"/> No (iii) Waste water : Monthly/Quarterly/Yearly (iv) Incineration ash : Monthly/Quarterly/Yearly (v) Name of the Laboratory conducted test: ..... (vi) Is the Laboratory approved under E (P) Act, 1986/.....SPCB/PCC/ NABL: : <input type="checkbox"/> Yes <input type="checkbox"/> No (vii) Copies of the analysis reports of treated effluent, incinerated ash, stack monitoring as (Annexures.....)
32.1	Frequency of site inspection by SPCBs/PCCs/CPCB/any other agencies	(i) No. of times in a year inspected by the SPCB/PCC: ..... (ii) No. of times in a year inspected by the CPCB .....

S.No.	Details	Particulars																					
<b>33.</b>	<b>Monitoring Results :</b>																						
33.1	Incinerator stack emission (parameters stipulated in the Rules, temperature attainment in the chambers, residence time in the secondary chamber etc.)	<table border="1"> <thead> <tr> <th>Parameter</th> <th>PM</th> <th>HCl</th> <th>NOx</th> <th>Hg &amp; com-pounds</th> <th>Dioxins and Furans</th> <th>C.E.</th> </tr> </thead> <tbody> <tr> <td>Date</td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>LIMIT</td> <td>50</td> <td>50</td> <td>400</td> <td>0.05</td> <td>0.1 ng TEQ per Nm<sup>3</sup></td> <td>99.00%</td> </tr> </tbody> </table> <p>Date of monitoring: Note: All values are in mg/Nm<sup>3</sup>, except CE</p>	Parameter	PM	HCl	NOx	Hg & com-pounds	Dioxins and Furans	C.E.	Date							LIMIT	50	50	400	0.05	0.1 ng TEQ per Nm <sup>3</sup>	99.00%
Parameter	PM	HCl	NOx	Hg & com-pounds	Dioxins and Furans	C.E.																	
Date																							
LIMIT	50	50	400	0.05	0.1 ng TEQ per Nm <sup>3</sup>	99.00%																	
33.2	Whether Stack emission norms are complied with by the CBWTF	<input type="checkbox"/> Yes <input type="checkbox"/> No																					
33.3	Incineration ash characteristics	Characteristics as per Schedule –II of HOW (M&TM) Rules,2016 ( Annexure-----) Is it hazardous waste as per HOWM&TM Rules, 2016: <input type="checkbox"/> Yes <input type="checkbox"/> No																					
33.4	ETP inlet/outlet characteristics	All values are in mg/l except pH <table border="1"> <thead> <tr> <th>Parameter</th> <th>pH</th> <th>TSS</th> <th>COD</th> <th>BOD</th> <th>O&amp;G</th> </tr> </thead> <tbody> <tr> <td>ETP Inlet Result</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td>ETP Outlet Result</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Parameter	pH	TSS	COD	BOD	O&G	ETP Inlet Result						ETP Outlet Result								
Parameter	pH	TSS	COD	BOD	O&G																		
ETP Inlet Result																							
ETP Outlet Result																							
33.5	Whether liquid effluent discharge norms are complying by the CBWTF	<input type="checkbox"/> Yes <input type="checkbox"/> No																					
33.6	Whether CBWTF is submitting the annual report within the due date for the preceding year	<input type="checkbox"/> Yes <input type="checkbox"/> No If Yes, annual report submitted vide letter No..... dated.....																					
34.	Any other relevant observations	(pl. enclose as annexure)																					
35.	Name of the officials with designation inspected /monitored the CBWTF and the signature																						

Annexure-VI

STATIONARY SOURCE EMISSION MONITORING

MODIFICATIONS TO BE MADE TO SAMPLING PLATFORM AND SAMPLING PORT HOLE



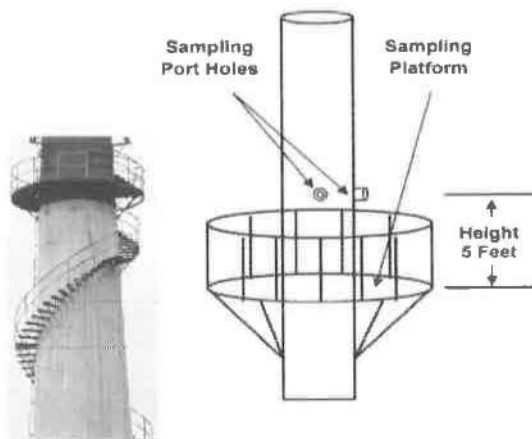
**Number of Port Holes :** Minimum two numbers of Port Holes at 90° apart from each other at a horizontal plane

**Location of Port Holes :** Minimum 8 times of Internal Diameters of Stack downstream (upward direction of stack) from any duct confluence bends and tapering & minimum 2 times of Internal Diameters of Stack upstream (downward direction of stack) from stack exit

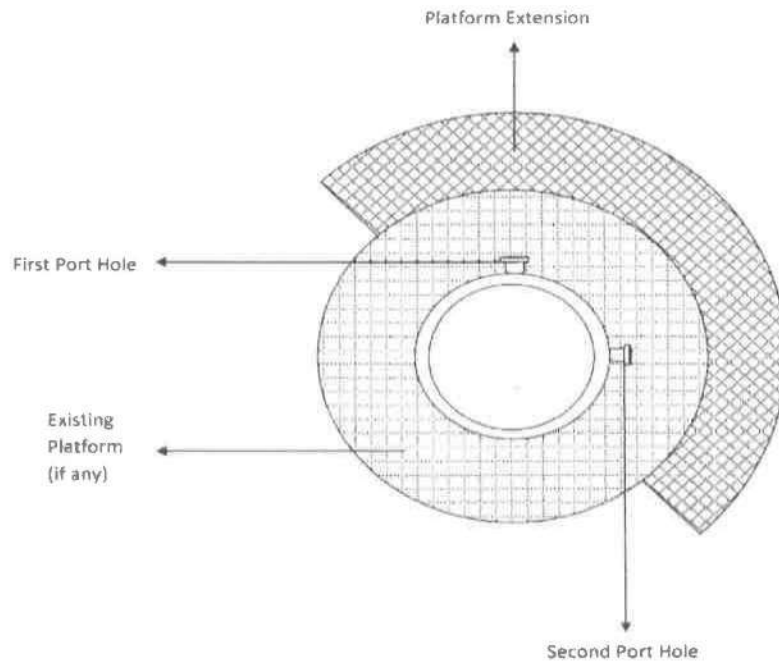
**Location of Sampling Platform :** 5 feet upstream (downward direction of stack) from the Port Hole as determined above

**Port Hole Flange :** If the internal diameter of the flange is 4 inch or more then there is no need to change, if it is less than 4 inch then it has to be replaced with 4 inch flange. The flange should not protrude out more than 6 inches from the outer wall of the stack (it shall be kept as less as possible)

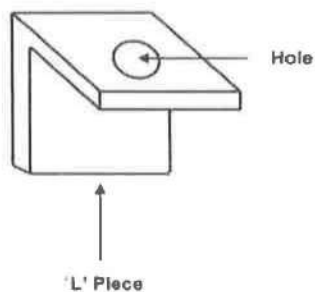
**Sampling Platform Modification :** A semi-circular extension of the existing platform (width extending outward by 6 feet from outside wall of the stack and covering at least one third of the circumference) may be provided for access to both the Port Holes. This area can be extended from the existing Platform and if deemed necessary for safety of the personnel a counter extension in opposite direction may also be provided. The extended Platform shall be strengthened with requisite support from the stack.



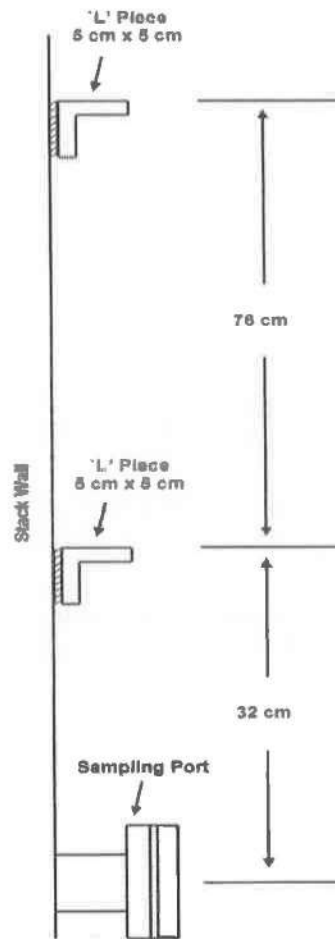
Note: Alternatively, safe access to monitoring platform may be provided with separate scaffolding-rum-staircase arrangement



### Sampling Platform Modification / Extension



**Fixing of 'L' Pieces on the stack wall :** Two 'L' shaped pieces are to be fixed on the stack wall for mounting the Mono-Rail & Chain (part of the Sampling Kit for movement of sampling Train in & out through the Sampling Port Hole). The 'L' pieces shall be made of approximately 6 mm thick galvanized iron to have 5 cm long arms. One arm of the 'L' piece shall be welded on the stack wall and another arm shall have a hole of 14 mm diameter near the open end. Both the 'L' Pieces shall be welded on the stack wall at specified distances (as shown in the diagram on the next page) from the centre of Sampling Port Hole (in a vertical axis on the Stack Wall).



Fixing of 'L' Pieces on the Stack Wall

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### REFERENCES

1. Bio-medical Waste Management Rules, 2016.
2. CPCB Guidelines for CBWTFs (2003).
3. CPCB Guidelines for BMW Incinerators (2003).
4. 'Disposal of Bio-medical Waste generated during Universal Immunization Programme' issued by CPCB.
5. 'Guidelines for Environmentally Sound Management of Mercury Waste Generated from the Health Care Facilities' issued by CPCB.
6. Annual Report 2014 submitted to CPCB by the SPCBs/PCCs.
7. Stationary Source Emission Monitoring –Modifications to be made to the Sampling Platform and Sampling Port Hole issued by National Reference Trace Organics Laboratory (NRTOL), CPCB.

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**Pranshu Singh**

**From:** Pranshu Singh <pranshu.singh@hammurabisolomon.com>  
**Sent:** 22 April 2024 18:49  
**To:** 'hs-chd@nic.in'; 'dc-chd@nic.in'  
**Cc:** 'Anil Tiwari'; 'Akshata Sharma'; 'upamanyu.ganguly@hammurabisolomon.com'  
**Subject:** Lalit Gupta vs Union Territoy of Chandigarh and Ors-OA 670/2023-Proof of Service  
**Attachments:** Lalit Gupta Vs. UT of Chandigarh & Ors (NGT)- Reply Affidavit-Resp No 3.pdf

Sir/Ma'am,

We are Counsel for the Respondent No. 3/Project Proponent in the captioned matter. Please find attached the scanned copy of the Reply Affidavit filed on behalf of Respondent No. 3/Project Proponent before the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of "Lalit Gupta vs Union Territory of Chandigarh and Ors.[OA 670/2023]".

***Please treat the same as service to your good self for the above captioned matter.***

With best regards,

Pranshu Singh | Senior Associate Designate  
 Hammurabi & Solomon Partners  
 Mobile: +91 7004264028  
[pranshu.singh@hammurabisolomon.com](mailto:pranshu.singh@hammurabisolomon.com)



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BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 670 OF 2023

IN THE MATTER OF:

LALIT GUPTA

...APPLICANT

VERSUS

UNION TERRITORY OF CHANDIGARH & OTHERS

...RESPONDENTS

VAKALATNAMA

I/We, Alliance Envirocare Company Private Limited, above named Respondent No. 3, in the above matter do here by appoint and retain HAMMURABI & SOLOMON, THROUGH SHWETA BHARTI, SHANTANU MALIK, ANIL TIWARI, ROHIT JOLLY, S. AKSHATA, PRANSHU SINGH, UPAMANYU GANGULY Advocates to appear, act and lead for me/us in the above matter and to conduct/prosecute and defend the same or with any decree or orders passed therein/ appeals and to conduct/prosecute and defend the same or with any decree or orders passed therein/ appeals and/or other proceedings arising there from and also in proceedings for review of judgment/order and for leave to appeal to Supreme Court and to obtain return of any documents filed therein, or receive any money which may be payable to me/us.

I/We hereby authorize him/them on my/our behalf to enter into a compromise in the above matter, to execute any decree/order therein to appeal from any decree/order therein and to appeal to act to plead in such appeal in any preferred by any other party from any decree/other therein. And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The fee settled is only for the above case and above Court for a period of Three years only. I/We agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case.

I/We further agree that if I/We fail to pay the fees agreed upon or to give due instructions at all stages/he they is/are at liberty to retire from the case and recover all amounts due to him/them and retain all my-our monies till such dues are paid.

For Alliance Envirocare Co. (P) Ltd.  
*[Signature]*  
Authorised Signatory

Executed by me/us this 19 day of 04, 2024 at New Delhi.

Signature(s)

Executants/are personally known to me and he/has/they have signed before us satisfied as to identity of executant/s Signature/s.

(Where the executant/s are illiterate, blind or unacquainted with the language of Vakalatnama) Certified, that the contents were explained to the executant/s in my presence in English/Hindi language known to him/them who appear/s perfectly to understand the same and has/have signed in the presence.

Accepted

*[Signatures]*  
SHWETA BHARTI, SHANTANU MALIK, ANIL TIWARI, ROHIT JOLLY, S. AKSHATA,

*[Signature]*  
PRANSHU SINGH, UPAMANYU GANGULY

Address for Service

Advocate for Respondent No. 3

(SHWETA BHARTI, ADVOCATES)  
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